

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No.106 of 2023

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH

and 13others

...Respondent

REPORT FILED BY THE 2ND RESPONDENT MINES DEPARTMENT

DATE-12-10-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

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Counsel for 2nd Respondent

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It is certified that all the documents contained in the above annexure are true copies

Date: 12.10.2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT CHENNAI

ORIGINAL APPLICATION No.106 of 2023

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH

and 13 others

...Respondent

REPORT FILED BY THE 2ND RESPONDENT MINES DEPARTMENT

It is submitted that Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out by M/s Rathna Minerals, M/s Sri Sai Krupa Granites, M/s Sai Raghavendra Granites, Sri K.Siva Prakash (Formerly M/s Sri Venkatasai Granites) & M/s. J.R. Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, Chinna Agraharam, Talli Agraharam Srinivasapuram and Krishnarajapuram and also arrangements are going on to issue new permissions for miners in the survey nos. 89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators and causing huge damages to the residential houses and injuries to the villagers.

In view of the observations made in the report of the Joint Committee as well as averments made in the replies/response filed by respondents no. 7 to 14, this respondents filed Action Taken Report as follows;


**Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District**

1) Regarding Quarry lease for Black Granite over an extent of 4.809 Hectares in Sy.No.132, 133, 134 & 135 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District held by M/s Rathna Minerals :- Respondent No.7

Sl.No.	Non-Compliance observed during the Joint Committee	Action taken / Penalty Imposed	Remarks
1	<p>Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.</p>	<p>1) It is submitted that earlier this office Technical staff have inspected the mine leased area on 02-12-2020 and noticed that the lessee has transported 137.921 Cbm of Black Granite excess to the permitted quantity which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966 and the same was informed to the Director of Mines and Geology, Ibrahimpatnam vide Lr.No.3045/Q1/2010, Dt.12-02-2021.</p> <p>2) The Director of Mines and Geology, Ibrahimpatnam has issued Show Cause Notice vide No.4320969/D13-2/2021, Dt.15-03-2021 to the lease holder. In this regard, the lease holder has submitted reply against the Show Cause Notice. But reply is not satisfaction.</p> <p>3) The Director of Mines and Geology, Ibrahimpatnam vide Demand Notice No.4320969/D13-2/2021, Dt.08-02-2022 has issued Demand Notice to the lessee and directed to payment of Rs.25,12,049/-. Meanwhile, the lessee has filed Revision Application Dt.21-02-2022 before the Government and same was disposed off vide Memo.No.839/M.I(1)/2022, Dt.07-02-2023 has allowed the revision application and directed to pay the amount of Rs.4,38,675/- towards Normal Seigniorage Fee. The remaining demand amount of Rs.20,93,374/- towards Penalty is waived off. However, the lease holder has paid demanded amount of Rs.4,38,675/- vide challan No.71027298412023, Dt.15-04-2023.</p> <p>ANNEXURE - I.</p>	<p>It is submitted that, the Asst, Director of Mines and Geology, Palamaner vide Lr.No 3045/Q/2010 Dt: 15.12.2022 has issued stop production order to M/s Rathna Minerals until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act.</p> <p>Further, this office Technical Staff accompanied with District Collector, Chittoor has inspected the quarry lease on 11-07-2023 and observed that the quarry lease was not in operational stage since more than 01 year and the District Collector, Chittoor instructed the Department officials to keep constant vigil regularly on the quarry lease and not venture anybody into the quarry until disposal of O.A.No.271 of 2022.</p>

సంఖ్య: 4320969/D13-2/2021
 తేదీ: 15-03-2021
 చిత్తూరు జిల్లా, బ్రాహింపాటనామ


 Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada
 N.T.R. District

		Once the excess mining out of the lease area that is mining also done in buffer zone was noticed and imposed fine and subsequently, they did not do any mining in buffer zone.	
2	Project Authorities were not provided details/records regarding the SR activities and year wise expenditure incurred for each financial year.	-	The information pertaining to Andhra Pradesh Pollution Control Board
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	-	The information pertaining to Andhra Pradesh Pollution Control Board
4	4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	-	The information pertaining to Andhra Pradesh Pollution Control Board
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
7	Garland drains and Siltation ponds are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
8	Measures for ground water recharge are not being taken.	-	The information pertaining to Andhra Pradesh Pollution Control Board
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board

10	Retaining wall at the end of OB dump of appropriate size is not available.	It is submitted that this office has informed frequently to the lease holder at the time of inspection maintain the retained walls around the over burden dumped area with big Granite waste blocks. In this connection, the lessee has stocked mine waste Granite blocks for retain the over burden around the dumped area.	-
11	Details/records regarding the Occupational Health Surveillance of workers are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
12	Details/records regarding constitution of separate Environmental Management Cell are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
13	Details/records regarding funds earmarked for environmental protection measures are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
14	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
15	Project Authorities are not submitting Environmental Statement in Form- to competent authorities on regular basis.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)

2, Regarding Quarry lease for Black Granite over an extent of 0.611 Hectares in Sy.No.100 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Sai Krupa Granites :- Respondent No.8

Sl.No.	Non-Compliance observed during the Joint Committee	Action taken / Penalty Imposed	Remarks												
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	<p>1) It is submitted that earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the quarry lease applied area on 27.12.2020. Subsequently, this office vide Lr.No.3047/Q2/BG/2009, Dt.04-02-2021 has requested the Director of Mines and Geology, Ibrahimpatnam to take further necessary action against the lease holder for transportation of 25.99 Cbm of Black Granite from their leased area without payment of Seigniorage Fee which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966 and issue suspension of quarrying operations till realization of the Penalty in addition to the Normal Seigniorage Fee along with DMF and MERIT and for violation of other lease deed conditions and necessary orders may kindly be issued in connection with the encroached area.</p> <p>2) Further, the Director of Mines and Geology, Ibrahimpatnam has issued Demand Notice vide No.1653/D13-2/2021, Dt.10-02-2022 to the lessee and directed to pay an amount of Rs.4,21,038/- as per Rule 12(5)(h)(iii) of APMMC Rules, 1966.</p> <p>In this connection, the lessee has paid following amounts and detailed below: ANNEXURE-II.</p> <table border="1" data-bbox="731 1197 1630 1417"> <thead> <tr> <th>Sl.No.</th> <th>Challan No. & Dt.</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>61020875972022, Dt.18-04-2022</td> <td>70,173/-</td> </tr> <tr> <td>2</td> <td>61020903502022, Dt.18-04-2022</td> <td>3,50,865/-</td> </tr> <tr> <td></td> <td>Total</td> <td>4,21,038/-</td> </tr> </tbody> </table>	Sl.No.	Challan No. & Dt.	Amount	1	61020875972022, Dt.18-04-2022	70,173/-	2	61020903502022, Dt.18-04-2022	3,50,865/-		Total	4,21,038/-	<p>Further, it is submitted that since date of inspection on 25-12-2017 there is no excavations in the outside of the leased area, buffer zone and also the Asst, Director of Mines and Geology, Palamaner vide Lr.No 3047/Q2/BG/2009 Dt: 15.12.2022 has issued stop production order to M/s Sri Sai Krupa until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 198. Further at present the mine is not in operation.</p> <p>Further, this office Technical Staff accompanied with District Collector, Chittoor has inspected the quarry lease on 11-07-2023 and observed that the quarry lease was not in operational stage since more than 01 year and the District Collector, Chittoor instructed the Department officials to keep constant vigil regularly on the quarry lease and not venture anybody into the quarry until disposal of O.A.No.271 of 2022.</p>
Sl.No.	Challan No. & Dt.	Amount													
1	61020875972022, Dt.18-04-2022	70,173/-													
2	61020903502022, Dt.18-04-2022	3,50,865/-													
	Total	4,21,038/-													

Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District

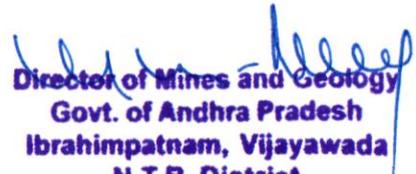

Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District

		Once the excess mining out of the lease area that is mining also done in buffer zone was noticed and imposed fine and subsequently, they did not do any mining in buffer zone.	
2	Project Authorities were not provided details/records regarding the SR activities and year wise expenditure incurred for each financial year.	-	The information pertaining to Andhra Pradesh Pollution Control Board
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	-	The information pertaining to Andhra Pradesh Pollution Control Board
4	4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	-	The information pertaining to Andhra Pradesh Pollution Control Board
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
7	Garland drains and Siltation ponds are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board

Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District

8	Measures for ground water recharge are not being taken.	-	The information pertaining to Andhra Pradesh Pollution Control Board
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
10	Retaining wall at the end of OB dump of appropriate size is not available.	It is submitted that this office has informed frequently to the lease holder during the time of inspection maintain the retained walls around the over burden dumped area with big Granite waste blocks. But the lessee has constructed and retaining wall in the mine leased area.	-
11	Details/records regarding the Occupational Health Surveillance of workers are not available.		The Information pertaining to Project Proponents (Respondents 7 to 14)
12	Details/records regarding constitution of separate Environmental Management Cell are not available.		The Information pertaining to Project Proponents (Respondents 7 to 14)
13	Details/records regarding funds earmarked for environmental protection measures are not available.		The Information pertaining to Project Proponents (Respondents 7 to 14)
14	Project Authorities are not submitting six monthly compliance reports along		The Information pertaining to Project Proponents (Respondents 7 to 14)


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada
N.T.R. District

	with monitored data to competent authorities on regular basis.		
15	Project Authorities are not submitting Environmental Statement in Form- to competent authorities on regular basis.		The Information pertaining to Project Proponents (Respondents 7 to 14)


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada
N.T.R. District

3, Regarding Quarry lease for Black Granite over an extent of 0.607 Hectares in Sy.No.98/3 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sai Raghavendra Granites :- Respondent No.9

Sl.No.	Non-Compliance observed during the Joint Committee	Action taken / Penalty Imposed	Remarks
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	<p>1) It is submitted that earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine on 09.12.2009 and noticed as per DGPS Survey the lessee has worked, out of the leased area.</p> <p>2) The Asst, Director of Mines and Geology, Palamaner vide Lr.No: 1348/Q/07, Dt. 16.12.2009 has issued Show Cause Notice. Subsequently has issued Demand Notice vide Lr.No 1348/Q/2007 Dt: 02.01.2010 to the Lessee in question of the lessee has worked out of the leased area for the mineral quantity 230.880 Cbm, for which the Government vide Memo No. 311/M.II(1)/2012-2 Dt. 16.02.2012 stayed the demand notice and permitted mine operation to run the quarry within the granted area and also ordered to re-enquire the matter in detail with reference to the Revision application.</p> <p>3) Further, this office Technical Staff have inspected the quarry lease on 17-12-2020 and also this office vide Lr.No.1348/Q/2007, Dt.06-02-2021 has requested the Director of Mines and Geology, Ibrahimpatnam to take further necessary action against the lease holder for transportation of 677.372 Cbm of Black Granite excess to the permitted quantities in AMP/EC which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966. ANNEXURE - III</p> <p>Once the excess mining out of the lease area that is mining also done in buffer zone was noticed and imposed fine and subsequently, they did not do any mining in buffer zone.</p>	<p>Further it is submitted that, since the date of inspection i.e on 09.12.2009 the lessee has not been working out of the leased area, buffer zone and also the ADM&G Palamaner, vide Lr.No 1348/Q/2007 Dt: 15.12.2022 has issued stop production order to the lessee until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 198. Further at present the mine is not in operation.</p> <p>Further, this office Technical Staff accompanied with District Collector, Chittoor has inspected the quarry lease on 11-07-2023 and observed that the quarry lease was not in operational stage since more than 01 year and the District Collector, Chittoor instructed the Department officials to keep constant vigil regularly on the quarry lease and not venture anybody into the quarry until disposal of O.A.No.271 of 2022.</p>

(Signature)
Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District

2	Project Authorities were not provided details/records regarding the SR activities and year wise expenditure incurred for each financial year.	-	The information pertaining to Andhra Pradesh Pollution Control Board
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	-	The information pertaining to Andhra Pradesh Pollution Control Board
4	4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	-	The information pertaining to Andhra Pradesh Pollution Control Board
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
7	Garland drains and Siltation ponds are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
8	Measures for ground water recharge are not being taken.	-	The information pertaining to Andhra Pradesh Pollution Control Board
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
10	Retaining wall at the end of OB dump of appropriate size is not available.	It is submitted that this office has informed frequently to the lease holder during the time of inspection maintain the retained walls around the over burden dumped area with big Granite waste blocks.	-

		But the lessee has not constructed and retaining wall in the mine leased area.	
11	Details/records regarding the Occupational Health Surveillance of workers are not available.		The Information pertaining to Project Proponents (Respondents 7 to 14)
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Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada
N.T.R. District

4, Regarding Quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District held by Sri K.Siva Prakash Respondent No.10 (Formerly M/s Sri Venkatasai Granites) :-

Sl.No.	Non-Compliance observed during the Joint Committee	Action taken / Penalty Imposed	Remarks
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	<p>1) It is submitted that earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine on 25.12.2017 and noticed as per DGPS Survey the lessee has worked out of the leased area.</p> <p>2) The Asst, Director of Mines and Geology, Palamaner vide Lr.No: 1051/Q2/BG/2007 Dt: 16.02.2018 & 13-11-2019 has submitted the determination proposal to head office, Accordingly vide Lr.No 1433/R5-1/2018 Dt: 13.04.2018 the Director of Mines and Geology has issued Show Cause Notice to the Lessee in question of the lessee has worked out of the leased area for the mineral quantity 1172.28 Cbm, and violated the rule 26 (1) of APMMC Rules, 1966. Subsequently vide D.Dis Proceeding No: 1433/D13-2/2018 Dt: 13.02.2020 the Director of Mines and Geology has Determined the quarry lease. For non-rectification violations.</p> <p>3) Aggrieved by the Determination order the lease holder has filed a Revision application Dt.19-02-2020 before the Government, further the revisional authority conducted the revision on 24.06.2020 and disposed the revision application and set aside the Determination order vide Memo.No.867/M.I(1)2020-1, Dt: 12.08.2020 with a direction to pay the an amount of Rs.12,00,000/ towards Normal Seig.Fee by the lessee, in this connection the lessee has paid an amount of Rs 12,00,000/ vide Challan No.41121391152020, Dt.29-08-2020. ANNEXURE-IV</p>	<p>It is submitted that, since the date of inspection i,e on 25.12.2017 the lessee has not been working out of the leased area in the buffer zone and also the ADM&G Palamaner, vide Lr.No 1803/TQL/BG/2020 Dt: 15.12.2022 has issued stop production order to the lessee until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act, 198. Further at present the mine is not in operation.</p> <p>Further, this office Technical Staff accompanied with District Collector, Chittoor has inspected the quarry lease on 11-07-2023 and observed that the quarry lease was not in operational stage since more than 01 year and the District Collector, Chittoor instructed the Department officials to keep constant vigil regularly on the quarry lease and not venture anybody into the quarry until disposal of O.A.No.271 of 2022.</p>


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada
N.T.R. District

		Once the excess mining out of the lease area that is mining also done in buffer zone was noticed and imposed fine and subsequently, they did not do any mining in buffer zone.	
2	Project Authorities were not provided details/records regarding the SR activities and year wise expenditure incurred for each financial year.	-	The information pertaining to Andhra Pradesh Pollution Control Board
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	-	The information pertaining to Andhra Pradesh Pollution Control Board
4	4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	-	The information pertaining to Andhra Pradesh Pollution Control Board
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
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10	Retaining wall at the end of OB dump of appropriate size is not available.	It is submitted that this office has informed frequently to the lease holder during the time of inspection maintain the retained walls around the over burden dumped area with big Granite waste blocks. In this connection, the lessee has stocked mine waste Granite blocks for retain the over burden around the dumped area.	-
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5, Regarding Quarry lease for Black Granite over an extent of 0.405 Hectares in Sy.No.103 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District held by Sri K.Siva Prakash Respondent No.11 (Formerly M/s Sri Venkatasai Granites) :-

Sl.No.	Non-Compliance observed during the Joint Committee	Action taken / Penalty Imposed	Remarks									
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	<p>1) It is submitted that earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine on 30.10.2019 & 01.11.2019 and noticed as per DGPS Survey the lessee has worked out of the leased area.</p> <p>2) The Asst, Director of Mines and Geology, Palamaner vide Lr.No: 1117/Q2/BG/2017 Dt: 13.11.2019 has issued Show Cause Notice, subsequently vide Lr.No: 1117/Q2/BG/2017 Dt: 13.11.2019 has issued Demand Notice to the lease holder as per the recovery percentage for the quantity of 683.124 Cbm has transported from the outside the leased area.</p> <p>4) Aggrieved by the demand notice the lease holder has filed a Revision application before the Government, further the revisional authority has conducted the revision on 07.01.2020 and disposed the revision application vide Memo.No 5855/M.I(1)2019-2 Dt: 23.06.2020 with a direction to pay the an amount of Rs.30,10,000/ towards Normal Seig.Fee by the lessee. ANNEXURE-V</p> <p>5) In this connection the lessee has paid following amounts as detailed below:</p> <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Challan No. & Dt.</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>41412950252020, Dt.08-03-2021</td> <td>3,10,000/-</td> </tr> <tr> <td>2</td> <td>51036259162021, Dt.29-04-2021</td> <td>3,00,000/-</td> </tr> </tbody> </table>	Sl.No.	Challan No. & Dt.	Amount	1	41412950252020, Dt.08-03-2021	3,10,000/-	2	51036259162021, Dt.29-04-2021	3,00,000/-	<p>Further it is submitted that, since the date of inspection i,e on 30.10.2019 & 01.11.2019 the lessee has not been working out of the leased area, buffer zone and also the Asst, Director of Mines and Geology, Palamaner vide Lr.No.1802/TQL/BG/2020, Dt: 22.12.2022 has issued stop production order to the lessee until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act, 198. Further at present the mine is not in operation.</p> <p>Further, this office Technical Staff accompanied with District Collector, Chittoor has inspected the quarry lease on 11-07-2023 and observed that the quarry lease was not in operational stage since more than 01 year and the District Collector, Chittoor instructed the Department officials to keep constant vigil regularly on the quarry lease and not venture anybody into the quarry until disposal of O.A.No.271 of 2022</p>
Sl.No.	Challan No. & Dt.	Amount										
1	41412950252020, Dt.08-03-2021	3,10,000/-										
2	51036259162021, Dt.29-04-2021	3,00,000/-										

			3	611621192022, Dt.02-08-2022	3,00,000/-	
				Total	9,10,000/-	
		Once the excess mining out of the lease area that is mining also done in buffer zone was noticed and imposed fine and subsequently, they did not do any mining in buffer zone.				
2	Project Authorities were not provided details/records regarding the SR activities and year wise expenditure incurred for each financial year.			-		The information pertaining to Andhra Pradesh Pollution Control Board
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.			-		The information pertaining to Andhra Pradesh Pollution Control Board
4	4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.			-		The information pertaining to Andhra Pradesh Pollution Control Board
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.			-		The information pertaining to Andhra Pradesh Pollution Control Board
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.			-		The information pertaining to Andhra Pradesh Pollution Control Board
7	Garland drains and Siltation ponds are not available.			-		The information pertaining to Andhra Pradesh Pollution Control Board
8	Measures for ground water recharge are not being taken.			-		The information pertaining to Andhra Pradesh Pollution Control Board
9	Over Burden is being dumped out of					The information pertaining to Andhra Pradesh

Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District

(Signature)
Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District

	the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.		Pollution Control Board
10	Retaining wall at the end of OB dump of appropriate size is not available.	It is submitted that this office has informed frequently to the lease holder during the time of inspection maintain the retained walls around the over burden dumped area with big Granite waste blocks. In this connection, the lessee has stocked mine waste Granite blocks for retain the over burden around the dumped area.	-
11	Details/records regarding the Occupational Health Surveillance of workers are not available.		The Information pertaining to Project Proponents (Respondents 7 to 14)
12	Details/records regarding constitution of separate Environmental Management Cell are not available.		The Information pertaining to Project Proponents (Respondents 7 to 14)
13	Details/records regarding funds earmarked for environmental protection measures are not available.		The Information pertaining to Project Proponents (Respondents 7 to 14)
14	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.		The Information pertaining to Project Proponents (Respondents 7 to 14)
15	Project Authorities are not submitting Environmental Statement in Form- to competent authorities on regular basis.		The Information pertaining to Project Proponents (Respondents 7 to 14)

(Signature)
Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattanam, Vijayawada
N.T.R. District

6, Regarding Quarry lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District held by M/s J.R.Granite Pvt Ltd., :- Respondent No.12

Sl.No.	Non-Compliance observed during the Joint Committee	Action taken / Penalty Imposed	Remarks
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	<p>1) It is submitted that, earlier this office Technical staff have inspected the mine leased area on 03-12-2020 and noticed that the lessee has transported 289.834 Cbm of Black Granite from their leased area without payment of Seigniorage Fee which is breach under Rule 12(5)(h)(iii) & Rule 26 (1) of APMMC Rules, 1966 and the same was informed to the Director of Mines and Geology, Ibrahimpatnam vide Lr.No.3874/Q2/2012, Dt.05-02-2021.</p> <p>2) The Director of Mines and Geology, Ibrahimpatnam has issued Show Cause Notice vide No.1655/D13-2/2021, Dt.19-02-2021 to the lease holder. In this regard, the lease holder has submitted reply against the Show Cause Notice. But reply is not satisfaction.</p> <p>3) The Director of Mines and Geology, Ibrahimpatnam vide Demand Notice No.1655/D13-2/2021, Dt.08-02-2022 has issued Demand Notice to the lessee and directed to payment of Rs.51,17,986/-. Meanwhile, the lessee has filed Revision Application Dt.08-03-2022 before the Government and same was disposed off vide Memo.No.953/M.I(1)/2022, Dt.28-03-2023 has allowed the revision application and directed to pay the amount of Rs.8,52,998/- towards Normal Seigniorage Fee. The remaining demand amount of Rs.42,64,988/- towards Penalty is waived off. However, the lease holder has not paid Demanded amount of Rs.8,52,998/-</p>	<p>It is submitted that the Director of Mines Safety vide No. 302577/ SZ / Chennai Region /Perm /2021/ 194878, Dt.24-09-2021 has accorded permission under Regulation 111 (3) of Metalliferous Mines Regulations, 1961 (Not withstanding anything contained in sub-regulation (1), the Chief Inspector may, by an order in writing and subject to such conditions as he may specify therein, permit the workings of any mine or part thereof to extend within any shorter distance than 7.5 metres aforesaid, or may require that the said working shall not extend further than a specified distance, not exceeding 60 metres, of such boundary) for grant of relaxation to work within 7.5 m of the mines boundary of Kotamakanapalli Granite Mine of M/s J.R.Granites Pvt Ltd., at Sy.No.89/P, 95/1, 95/2, 95/3, 95/4, 99/7, 136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.</p> <p>Subsequently, during the day of inspection i.e on 07.03.2023 the surveyor has verified the lease boundaries as per the lease deed sketch and noticed that the mine operations are within the leased area and there is no out of the mine leased area, buffer zone and also the Asst, Director of Mines and Geology, Palamaner vide Lr.No 3874/Q2/BG/2012 Dt: 15.12.2022 has issued stop production order to M/s</p>

Handwritten notes in the bottom left corner, including "136, 137 & 138 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District" and other illegible scribbles.

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		<p>so far. ANNEXURE-VI</p> <p>Once the excess mining out of the lease area that is mining also done in buffer zone was noticed and imposed fine and subsequently, they did not do any mining in buffer zone.</p>	<p>J.R Granite until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 198. Further at present the mine is not in operation.</p> <p>Further, this office Technical Staff accompanied with District Collector, Chittoor has inspected the quarry lease on 11-07-2023 and observed that the quarry lease was not in operational stage since more than 01 year and the District Collector, Chittoor instructed the Department officials to keep constant vigil regularly on the quarry lease and not venture anybody into the quarry until disposal of O.A.No.271 of 2022.</p>
2	Project Authorities were not provided details/records regarding the SR activities and year wise expenditure incurred for each financial year.	-	The information pertaining to Andhra Pradesh Pollution Control Board
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	-	The information pertaining to Andhra Pradesh Pollution Control Board
4	4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	-	The information pertaining to Andhra Pradesh Pollution Control Board
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board

6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
7	Garland drains and Siltation ponds are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
8	Measures for ground water recharge are not being taken.	-	The information pertaining to Andhra Pradesh Pollution Control Board
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
10	Retaining wall at the end of OB dump of appropriate size is not available.	It is submitted that this office has informed frequently to the lease holder during the time of inspection maintain the retained walls around the over burden dumped area with big Granite waste blocks. In this connection, the lessee has stocked mine waste Granite blocks for retain the over burden around the dumped area.	-
11	Details/records regarding the Occupational Health Surveillance of workers are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
12	Details/records regarding constitution of separate Environmental Management Cell are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
13	Details/records regarding funds earmarked for environmental protection measures are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
14	Project Authorities are not	-	The Information pertaining to Project Proponents

	submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.		(Respondents 7 to 14)
15	Project Authorities are not submitting Environmental Statement in Form- to competent authorities on regular basis.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)



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Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District**

Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada
N.T.R. District

7, Regarding Quarry lease for Black Granite over an extent of 1.620 Hectares in Sy.No.89/1, 98/1P, 95/2P, & 95/3P of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District held by M/s J.R.Granite Pvt Ltd., :- Respondent No.13

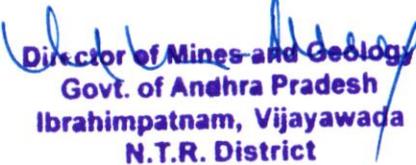
Sl.No.	Non-Compliance observed during the Joint Committee	Action taken / Penalty Imposed	Remarks
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	<p>1) It is submitted that earlier this office Technical staff have inspected the mine leased area on 26-11-2020 and noticed that the lessee has transported 760.741 Cbm of Black Granite excess to the permitted quantity which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966 and the same was informed to the Director of Mines and Geology, Ibrahimpatnam vide Lr.No.3800/Q1/2014, Dt.05-02-2021.</p> <p>2) The Director of Mines and Geology, Ibrahimpatnam has issued Show Cause Notice vide No.1657/D13-2/2021, Dt.19-02-2021 to the lease holder. In this regard, the lease holder has submitted reply against the Show Cause Notice. But reply is not satisfaction.</p> <p>3) The Director of Mines and Geology, Ibrahimpatnam vide Demand Notice No.1657/D13-2/2021, Dt.08-02-2022 has issued Demand Notice to the lessee and directed to payment of Rs.1,31,73,837/-. Meanwhile, the lessee has filed Revision Application Dt.08-03-2022 before the Government and same was disposed off vide Memo.No.955/M.I(1)/2022, Dt.28-03-2023 has allowed the revision application and directed to pay the amount of Rs.21,95,639/- towards Normal Seigniorage Fee in three (03) equal instalments. The remaining demand amount of Rs.1,09,78,197/- towards Penalty is waived off. However, the lease holder has not paid</p>	<p>It is submitted that, the Director of Mines Safety vide No. 302577/ SZ / Chennai Region /Perm /2021/ 194878, Dt.24-09-2021 has accorded permission under Regulation 111 (3) of Metalliferous Mines Regulations, 1961 for grant of relaxation to work within 7.5 m of the mines boundary of Kotamakanapalli Granite Mine of 03 quarry leases held by M/s J.R.Granites Pvt Ltd., at Sy.No.89/P, 95/1, 95/2, 95/3, 95/4, 99/7, 136, 137 & 138 of over an extents of 1) 1.620 Hectares, 2) 0.820 Hectares & 3) 4.846 Hectares respectively of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.</p> <p>Subsequently, during the day of inspection i.e on 07.03.2023 the surveyor has verified the lease boundaries as per the lease deed sketch and noticed that the mine operations are within the leased area and there is no out of the mine leased and also this office vide Lr. No 3874/Q2/BG/2012 Dt: 15.12.2022 has issued stop production order to M/s J.R Granite until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of</p>


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		<p>demanded amount of Rs.21,95,639/- so far. ANNEXURE-VII</p> <p>Once the excess mining out of the lease area that is mining also done in buffer zone was noticed and imposed fine and subsequently, they did not do any mining in buffer zone.</p>	<p>Pollution) Amendment Act, 198. Further at present the mine is not in operation.</p> <p>Further, this office Technical Staff accompanied with District Collector, Chittoor has inspected the quarry lease on 11-07-2023 and observed that the quarry lease was not in operational stage since more than 01 year and the District Collector, Chittoor instructed the Department officials to keep constant vigil regularly on the quarry lease and not venture anybody into the quarry until disposal of O.A.No.271 of 2022</p>
2	Project Authorities were not provided details/records regarding the SR activities and year wise expenditure incurred for each financial year.	-	The information pertaining to Andhra Pradesh Pollution Control Board
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	-	The information pertaining to Andhra Pradesh Pollution Control Board
4	4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	-	The information pertaining to Andhra Pradesh Pollution Control Board
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
6	Permission from Competent Authority for withdrawing of	-	The information pertaining to Andhra Pradesh Pollution Control Board

	ground water from bore wells is not available.		
7	Garland drains and Siltation ponds are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
8	Measures for ground water recharge are not being taken.	-	The information pertaining to Andhra Pradesh Pollution Control Board
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
10	Retaining wall at the end of OB dump of appropriate size is not available.	It is submitted that this office has informed frequently to the lease holder during the time of inspection maintain the retained walls around the over burden dumped area with big Granite waste blocks. In this connection, the lessee has stocked mine waste Granite blocks for retain the over burden around the dumped area.	-
11	Details/records regarding the Occupational Health Surveillance of workers are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
12	Details/records regarding constitution of separate Environmental Management Cell are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
13	Details/records regarding funds earmarked for environmental protection measures are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)

శ్రీమతి. పద్మావతి దేవి
అధికారి, పరిశ్రమలు
అంధ్రప్రదేశ్ ప్రభుత్వం
హైదరాబాద్


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Ibrahimpattam, Vijayawada
N.T.R. District

14	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
15	Project Authorities are not submitting Environmental Statement in Form- to competent authorities on regular basis.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)


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 Ibrahimpattam, Vijayawada
 N.T.R. District

8, Regarding Quarry lease for Black Granite over an extent of 0.850 Hectares in Sy.No.99/4 & 7 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District held by M/s J.R.Granites Private Limited :- Respondent No.14

Sl.No.	Non-Compliance observed during the Joint Committee	Action taken / Penalty Imposed	Remarks
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	<p>1) It is submitted that, this office Technical staff have inspected the mine leased area on 26-11-2020 and noticed that the lessee has transported 2593.098 Cbm of Black Granite excess to the permitted quantity which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966 and the same was informed to the Director of Mines and Geology, Ibrahimpatnam vide Lr.No.2114/Q1/2012, Dt.05-02-2021.</p> <p>2) The Director of Mines and Geology, Ibrahimpatnam has issued Show Cause Notice vide No.1656/D13-2/2021, Dt.19-02-2021 to the lease holder. In this regard, the lease holder has submitted reply against the Show Cause Notice. But reply is not satisfaction.</p> <p>3) The Director of Mines and Geology, Ibrahimpatnam vide Demand Notice No.1656/D13-2/2021, Dt.08-02-2022 has issued Demand Notice to the lessee and directed to payment of Rs.4,72,37,001/-. Meanwhile, the lessee has filed Revision Application Dt.08-03-2022 before the Government and same was disposed off vide Memo.No.954/M.I(1)/2022, Dt.28-03-2023 has allowed the revision application and directed to pay the amount of Rs.78,72,833/- towards Normal Seigniorage Fee in six (06) equal instalments. The remaining demand amount of Rs.3,93,64,167/- towards Penalty is waived off. However, the lease holder has not paid demand amount of Rs.78,72,833/- so far.</p> <p>ANNEXURE-VIII</p>	<p>It is submitted that, the Director of Mines Safety vide No. 302577/ SZ / Chennai Region /Perm /2021/ 194878, Dt.24-09-2021 has accorded permission under Regulation 111 (3) of Metalliferous Mines Regulations, 1961 for grant of relaxation to work within 7.5 m of the mines boundary of Kotamakanapalli Granite Mine of 03 quarry leases held by M/s J.R.Granites Pvt Ltd., at Sy.No.89/P, 95/1, 95/2, 95/3, 95/4, 99/7, 136, 137 & 138 of over an extents of 1) 1.620 Hectares, 2) 0.820 Hectares & 3) 4.846 Hectares respectively of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.</p> <p>Subsequently, since the date of inspection i.e on 25.12.2017 there is no excavations in the encroachment area, buffer zone and also the Asst, Director of Mines and Geology, Palamaner vide Lr. No 2114/TQL/BG/2012 Dt: 25.12.2022 has issued stop production order to M/s J.R Granite until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act. Further at present the mine is not in operation.</p>

		Once the excess mining out of the lease area that is mining also done in buffer zone was noticed and imposed fine and subsequently, they did not do any mining in buffer zone.	Further, this office Technical Staff accompanied with District Collector, Chittoor has inspected the quarry lease on 11-07-2023 and observed that the quarry lease was not in operational stage since more than 01 year and the District Collector, Chittoor instructed the Department officials to keep constant vigil regularly on the quarry lease and not venture anybody into the quarry until disposal of O.A.No.271 of 2022.
2	Project Authorities were not provided details/records regarding the SR activities and year wise expenditure incurred for each financial year.	-	The information pertaining to Andhra Pradesh Pollution Control Board
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	-	The information pertaining to Andhra Pradesh Pollution Control Board
4	4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	-	The information pertaining to Andhra Pradesh Pollution Control Board
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
7	Garland drains and Siltation ponds	-	The information pertaining to Andhra Pradesh

యాదాభిమతం ప్రకారం మంత్రి కార్యదర్శి
 ఆంధ్రప్రదేశ్ ప్రభుత్వం
 పరిశ్రమలు, మట్టి మరియు నిర్మాణ శాఖ
 హైదరాబాద్


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	are not available.		Pollution Control Board
8	Measures for ground water recharge are not being taken.	-	The information pertaining to Andhra Pradesh Pollution Control Board
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	-	The information pertaining to Andhra Pradesh Pollution Control Board
10	Retaining wall at the end of OB dump of appropriate size is not available.	It is submitted that this office has informed frequently to the lease holder during the time of inspection maintain the retained walls around the over burden dumped area with big Granite waste blocks. In this connection, the lessee has stocked mine waste Granite blocks for retain the over burden around the dumped area.	Photos are enclosed
11	Details/records regarding the Occupational Health Surveillance of workers are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
12	Details/records regarding constitution of separate Environmental Management Cell are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
13	Details/records regarding funds earmarked for environmental protection measures are not available.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
14	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	-	The Information pertaining to Project Proponents (Respondents 7 to 14)
15	Project Authorities are not	-	The Information pertaining to Project Proponents

	submitting Environmental Statement in Form- to competent authorities on regular basis.		(Respondents 7 to 14)
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In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to Pass appropriate direction in Original Application No 106 of 2023 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Dated at **Vijayawada** on this the **4th** day of **October 2023**


Director of Mines and Geology
Govt. of Andhra Pradesh
Ibrahimpattam, Vijayawada
N.T.R. District

ANNEXURE - I

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF DIRECTOR OF MINES AND GEOLOGY, HYDERABAD
(PRESENT: SRI B.R.V. SUSHEEL KUMAR, B.E. MINING DIRECTOR, S.A.C.)

Proceedings No. 36968/R5-1/2010.



Sub:- Mines and quarries - Quarry Lease application for Black Granite over an extent of 4.810 Hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of Sri M.Manjunatha partner: M/s. Rathna Mineral Enterprises - Granted - Orders - Issued - Regarding.

- Ref:-
1. Q.L application dated 16.08.2010 from Sri M.Manjunatha Partner M/s. Ratna Mineral Enterprises.
 2. ADM&G, Palamaneru File.No. 3045/Q/2010, dated 2.11.2010.
 3. ZJDM&G., Kadapa File.No. 3045/Q/2010, dated 4.11.2010.

* * *

Through the reference 1st cited, Sri M.Manjunatha Partner: M/s. Ratna Mineral Enterprises has applied for grant of Quarry Lease for Black Granite over an extent of 4.810 Hectares, in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years with relevant documents. The said quarry lease application was received by the Assistant Director of Mines and Geology, Palamaneru on 16.8.2010.

Through the reference 2nd cited the Assistant Director of Mines and Geology, Palamaneru reported that the applied area has been inspected on 28.10.2010 it is situated at an aerial distance of 500-600 Mts in ENE direction from Kotamalamapalli, 1.5 Kms in SE direction from Onnapanayanikothuru Village and 3.25 Kms in SE direction from Vepanapalli Village, Krishnagiri District. The applied area is falling in Survey of India Toposheet No.57L/2/C1. The area comprises of a dolerite dyke raised to a height of 100 mts with a width of 40 to 60 Mts trending EW occurring as intruded body into the Grey Granite hillock. The dolerite dyke consists boulders of 0.5 to 1.0 Mts dia. The dyke occurring on the hill portions the eastern part of the applied area, where as western part of the applied area is at foot hills of the applied area. The dolerite dyke is light black back ground. The dolerite dyke miner logically comprises of Felspar, Olivine, biotite, Muscovie, Quartz, Hornblend & other mafic minerals. The occurring granite rock is Black Granite. It is useful for cutting and polishing industry as decorative stone and may have export value. Locally the mineral is called as "Regal Black Granite".

Further the Assistant Director of Mines and Geology, Palamaneru has reported that his office Surveyor has surveyed the area on 28.10.2010 in presence of the applicant. After survey the area has come to an extent of 4.810 hectares in S.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District. The surveyed area is neither overlapping with any leased area and there are no prior applications pending over the area.

The District Collector through Lr.No.E8/11815/2010, dated 16.10.2010 has reported that the R.D.O Madanapalle and Tahsildar Gudupalle reported that 11.89 acres Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village as classified as Government proramboke noted in Col.No.4 of the adangal but in the remarks column noted as Advai but the land is not under Forest Department. The F.R.O Kuppam vide Lr.No.4/2004, dated 5.6.2006 has given opinion stating that the said land is not related to Forest Department. Finally the District Collector has issued No Objection Certificate for grant of Quarry Lease in favour of the applicant for a period of (10) years.

The applicant has submitted an affidavit stating that he is having Quarry lease of extent of 11.218 hectares in Sy.no. 214 of Agaram Village of Chittoor District. The applicant has submitted the Mineral Revenue Clearance Certificate issued by the Director of Mines and Geology, Kadapa which is valid upto 31.03.2011.



Finally the Assistant Director of Mines and Geology, Palamaner has recommended for grant of quarry lease for Black Granite over an extent of 4.810 hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of Sri M.Manjunatha partner: M/s. Ratna Mineral Enterprises for a period of 20 years.

Further through the reference 3rd cited the Zonal Joint Director of Mines and Geology, Kadapa has agreed with in proposed for grant of Quarry Lease as recommended by the Assistant Director of Mines and Geology Palamaner infavour of Sri M.Manjunatha Partner : M/s. Ratna Mineral Enterprises.

Since, the Collector, Chittoor District proposed for grant of Quarry Lease for a period of (10) years only. Therefore, the applicant shall furnish No Objection Certificate from the Revenue Department for a further period of (10) years.

In view of the above circumstances a quarry lease for Black Granite over an extent of 4.810 hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District is hereby granted in favour of Sri M.Manjunatha partner: M/s. Ratna Mineral Enterprises for a period of 20 years under rule 12(5)(a)(i) of Andhra Pradesh Minor Mineral Concession Rules 1966. Subject to satisfaction of terms and conditions of Andhra Pradesh Minor Mineral Concession Rules 1966 and Granite Conservation and Development Rules 1999 and subsequent Government order and executive instructions issued thereupon from time to time subject to the condition that the grantee shall submit Approved Mining Plan on or before 31.03.2011. If the grantee failed to adhere to the time schedule, the Assistant Director of Mines and Geology, Palamaner shall submit proposals for cancellation of the quarry lease. The grantee shall execute the lease deed within sixty days from the date of this order in accordance with rule 12(5)(e) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

1. The grantee shall pay the following amounts before execution of the lease deed:-
 - (i). Dead Rent : Rs:55,000/- per hectare per annum.
 - (ii). Land Assessment : As per the rates fixed by the Revenue Department.
 - (iii). Cess on Land Assessment: At the rate of Rs: 0.37 paise per rupee on Land Assessment.
 - (iv). Security Deposit : A sum equivalent to one year dead rent.
 - (v). Cess on land hold area: Rs: 25/- per Cbm, as per the A.P. Mineral Bearing Lands (Infraction) cess Act and Rules, 2005.
2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12(5)(e) of APMMC Rules, 1966.
3. The grantee shall pay Scigniorage Fee in advance as detailed below and dispatch the granite under a valid dispatch permit and transit form issued by Assistant Director of Mines and Geology concerned.

Super Gang Saw above 300 CM X 180 CM Size	Mini Gang Saw above 270 Cm X 150 CM. & less than 300 CM X 180 CM Size	Below 270 Cm. X 150 Cm. size	Below 75 Cm Size.
Rs: 2475/-	Rs:2000/-	Rs:1925/-	Rs:825/-



4. The grantee shall pay the dead rent, Land Assessment and Cess on Land and Assessment one month in advance, i.e., before 1st March of every year during the subsistence of the lease period regularly whether or not demanded and called for or not.
5. The grantee shall pay Seigniorage fee & Cess on M.L. as per the rates prescribed from time to time under Schedule-I in advance for the material dispatched to the dispatched and then only dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12(5)(h)(iii) of APMCM Rules, 1966.
6. (a) The grantee should pay Seigniorage fee or dead rent which ever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule - I and II as the case may be in accordance with Rules 10(1) of APMCM Rules, 1966.
6. (b). The Govt. may, during the currency of the lease, vary the rate of Dead Rent and Seigniorage fee and the grantee is liable to bear pay and discharge all existing and future rates, taxes, assessments, etc., what so ever imposed or charged as per orders of the Government.
7. The grantee should submit scheme of Prospecting in the 1st year and Mining Plan within two years from the date of execution of the Quarry Lease deed failing which the lease will be cancelled without giving any opportunity. He should submit an under taking to that effect to the Asst. Director of Mines and Geology, Chittoor before executing the lease deed.

Note: The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Encl: Appendix.

Sd/- B.R.V.SUSHEEL KUMAR,
DIRECTOR OF MINES AND GEOLOGY (FAC)

//ATTESTED//

[Signature]
for DIRECTOR OF MINES AND GEOLOGY

To
Sri M. Manjunatha,
Partner of M/s. Rathna Mineral Enterprises,
H.no.46/1&4, Gundlasagaram Road,
Gudupalli Mandal,
Kuppam - 517 425.
Chittoor District Andhra Pradesh, Chittoor District. (BYRPAD)

Copy to the Zonal Joint Director of Mines and Geology, Kadapa.
Copy to the Assistant Director of Mines and Geology, Palamaner along with File No. 3045/Q/2010.
Copy to stock file.

Fm.7.8.12.2010.

5

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Proceedings of the Asst. Director of Mines and Geology, Palamaner.
(Present Sri T.Rajasekhar, M.Sc., Asst. Director of Mines & Geology, Palamaner.)

* * *

Proc.No.3045/Q/2010.

Dt: 17-01-2011.

Sub :- Mines and Quarries – Quarry Lease for Black Granite over an extent of 4.810 Hect in S.No: 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for a period of 20 years - Granted in favour of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha - Lease deed executed and work orders – Issued.

Ref:- 1) Proc.No: 36968/R5-1/2010, Dt : 08-01-2011 of the Director of Mines & Geology, Hyderabad received by this office on 14.12.10.
2) This office Lr.No.3045/Q/2010, Dt: 16-12-2010.
3) Lr.Dt : 17-01-2011 from the Grantee.

* * *

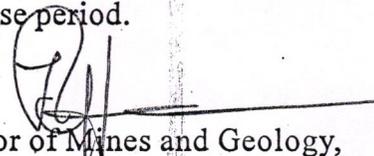
ORDERS :

The Director of Mines & Geology, Hyderabad vide reference 1st cited has granted a Quarry Lease for Black Granite over an extent of 4.810 hect in S.No: 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for a period of 20 years in favour of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha and instructed this office for taking necessary action in the matter. Accordingly this office vide reference 2nd cited has requested the grantee to submit the required documents for the execution of Quarry lease deed within the stipulated period. Further the grantee vide reference 3rd cited has submitted all the required documents and requested this office to execute the Quarry Lease deed.

In the light of the circumstances stated above, the lease deed is executed in favour of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha on 17.01.2011 and hereby permitted to commence the quarrying operations for Black Granite over an extent of 4.810 hect in S.No: 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for a period of 20 years w.e.f. 17-01-2011 to 16-01-2031. Subject to the satisfaction of A.P.M.M.C. Rules, 1966 and subject to the satisfaction of conditions laid down in the grant orders of the Director of Mines & Geology, Hyderabad (1 to 20) appendix enclosed to the lease deed. Subject to the satisfaction of Government Orders issued from time to time.

The lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should submit necessary returns to the Director of Mines and Geology, Hyderabad and the Dy. Director of Mines & Geology, Kadapa the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules. The lease deed is executed subject to the condition that the security deposit should renew by the lessee till the expiry of the lease period.

TO
M/s Rathna Mineral Enterprises.,
Ptr: Sri M. Manjunatha,
D.No. 46/1 & 4, Gundlasagaram Road,
Gudupalli (M), Kuppam - 517 425, Chittoor (Dt),
Andhra Pradesh State.


Asst. Director of Mines and Geology,
PALAMANER.

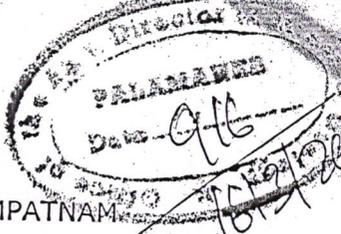
Copy along with lease deed submitted to :

- * The Director of Mines and Geology, Hyderabad for favour of information.
- * The Zonal Joint Director of Mines & Geology, Kadapa zone, Kadapa for favour of information.
- * The Dy. Director of Mines & Geology, Kadapa for favour of information.

Copy to : The Tahsildar, Gudupalli (M), Chittoor - Dist. for information.

Copy to: The Chief Inspector, Mines Safety, Dhanbad along with sketch for information.

- 7 -



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Show Cause Notice:4320969/D13-2/2021

Dated:15-03-2021

Sub: Mines & Minerals – Quarry Lease for Black Granite an extent of 4.809 Hectares in Sy.Nos.132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District – Lease held by M/s Rathna Mineral Enterprises, Partner: Sri M.Manjunatha - Inspected quarry lease by the Special Team No.III – Certain breaches noticed - Proposed for determination – Show Cause Notice – Issued – Regarding.

Ref: 1. DM&G Proceedings No.36968/R5-1/2010, dt.08.12.2010.
2. ADM&G, Palamaneru Letter No.3045/Q/2010, dt.12.02.2021.

Through the reference 1st cited, the Director of Mines & Geology has granted a Quarry Lease for Black Granite an extent of 4.809 Hectares in Sy.Nos.132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years granted in favour of M/s Rathna Mineral Enterprises, Partner: Sri M.Manjunatha. The grantee executed the lease deed before the Asst. Director of Mines and Geology, Palamaneru on 17.01.2011 and the lease is in force upto 16.01.2031.

Through the above reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru reported that as per the instructions of the DM&G conducted maha check in respect of quarry leases held in Kuppam, Gudupalli, Ramakuppam and Santhipuram Mandals, Chittoor District. Further, the Asst. Director of Mines & Geology, Palamaneru reported that the special team conducted inspection of the quarry lease held by M/s Rathna Mineral Enterprises, Partner: Sri M.Manjunatha in the subject area, as the lessee / company is committed the following breaches:-

1. On calculation with percentage of recovery mention in Approved Mining Plan i.e. 20% as per the AMP/AMS, the yield of useful Granite in the quarry lease is 8813.221 Cbm. As per the records of ADM&G, Palamaneru, the lease holder has obtained permits for a quantity of 8603.407 Cbm. There is a stock of blocks of covered a quantity of 347.735 Cbm within the leased area. Hence, the total quantity comes to 8951.142 Cbm. There is a variation for a quantity of 137.921 Cbm between yielded quantity and permitted quantity i.e. excess to the limit approved in mining plan and EC without obtaining approved modified Mining Plan. Hence, the lease holder transported 137.921 Cbm of Black Granite more than the approved mining plan quantity which is a breach of Clause(h)(iii) of Sub Rule 5 of Rule 12 of APMMC Rules, 1966.
2. The lease holder has been operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961.
3. The lessee not appointed Mines Manager to Supervise Mining operations in accordance with Rules and regulations.
4. As per rule 30 (i) of APMMC Rules, 1966 whenever the depth of the quarry measured from its highest to its lowest point reaches six meters, the lessee or his agent or the manager of the quarry shall forward to the Chief Inspector of Mines, Dhanbad, India and the Assistant Director concerned a report in form F1. But the lessee firm not adopted the said rule.
5. The lessee is not operating quarry as per Approved Mining Scheme which is violation of rule 19(1) of GCDR, 1999 and rule 7 A (i) of APMMC Rules, 1966 failing which the lease shall be liable for suspension of quarry operations and under rule 7 A (vi) of APMMC Rules, 1966 as well as under rule 19(2) of GCDR, 1999 by the Dy. Director of Mines & Geology.
6. Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.

7. The working pit is more than 6 mts and you are doing quarry operations without forming benches as such your workings are dangerous conditions. Which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961 and violated Rule 21 of Granite conservation and Development Rules 1999.
8. The Quarry lease holder has not maintained benches in accordance with the approved mining plan/ approved scheme of Mining and hence violated Rule 21 of Granite conservation and Development Rules 1999.
9. The lessee stocked 25 undressed Granite Blocks outside the leased area.
10. The lease holder is stored dump yard outside the leased area. As such the lessee is violated Rule 22(3) &(4) of APMMC Rules 1966 and 31 of GCDR 1999
11. As proposed in the Plan of Mining the lessee not taken up afforestation programme, site services are not in accordance with AMS i.e., they are located outside the lease area.

Finally, the Assistant Director of Mines & Geology, Palamaneru requested to take necessary action and for violations of lease deed conditions.

In view of the above circumstances, M/s Rathna Mineral Enterprises, Partner: Sri M.Manjunatha is hereby directed to show cause within (15) days from the date of receipt of this notice, as to why action should not be taken against the lease in accordance with Rule 12(5)(h)(xii) of APMMC Rules 1966 for the afore said violations committed by lessee. In case, no reply is received within the stipulated time of (15) days, from the date of receipt of this notice, it will be construed that the lessee / company has no reply to be offered and necessary action will be taken as per APMMC Rules, 1966 based on the material available on record.

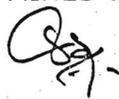
Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s Rathna Mineral Enterprises,
Partner: Sri M.Manjunatha,
#6/6/11, 2nd Floor,
1st Main Road, Sreekantan Layout,
High Grounds, Bangalore - 560 001 ----- [BY RPAD].

Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY



-9-

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Demand Notice No.4320969/D13-2/2021

Dated.08-02-2022

Sub: Mines & Quarries – Quarry Lease for Black Granite over an extent of 4.809 Hectare in Sy.No.132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District – Lease held by M/s Rathna Mineral Enterprises, Partner: Sri M.Manjunatha – Certain breaches noticed – Show Cause Notice issued – **Demand Notice** – Issued – Regarding.

Ref: 1. ADM&G, Palamaneru Letter No.3045/Q1/2010, dt.12.02.2021.
2. This Office Show Cause Notice No.4320969/D13-2/2021, dt.15.03.2021.
3. ADM&G, Palamaneru remarks statement dt.08.02.2022.

Through the reference 1st cited, the ADM&G, Palamaneru has informed that a Quarry Lease for Black Granite over an extent of 4.809 Hectare in Sy.No.132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Rathna Mineral Enterprises, Partner: Sri M.Manjunatha was inspected on 16.11.2020 & 26.11.2020. The ADM&G, Palamaneru has reported certain violations committed by the lease holder.

Through the reference 2nd cited, this office has issued show cause notice to the lease holder. Out of some violations committed by the lease holder, one violation pertains to evasion of seigniorage fee. The details of revenue evasion are;

1. On calculation with percentage of recovery mention in Approved Mining Plan i.e. 20% as per the AMP/AMS, the yield of useful Granite in the quarry lease is 8813.221 Cbm. As per the records of ADM&G, Palamaneru, the lease holder has obtained permits for a quantity of 8603.407 Cbm. There is a stock of blocks of covered a quantity of 347.735 Cbm within the leased area. Hence, the total quantity comes to 8951.142 Cbm. There is a variation for a quantity of 137.921 Cbm between yielded quantity and permitted quantity i.e. excess to the limit approved in mining plan and EC without obtaining approved modified Mining Plan. Hence, the lease holder transported 137.921 Cbm of Black Granite more than the approved mining plan quantity which is a breach of Clause (h)(iii) of Sub Rule 5 of Rule 12 of APMMC Rules, 1966.

Through the reference 3rd cited, M/s Rathna Mineral Enterprises, Partner: Sri M.Manjunatha has submitted reply to this office show cause notice. Through the reference 4th cited, the ADM&G, Palamaneru furnished further report stated that the lease holder has violated Rule 12(5)(h)(iii) and Rule 26(1) of APMMC Rules 1966 and they are liable for taking penal action under the said rules and requested to issue demand notice.

Sl. No.	Rule	Violations	Penalty		Total (in Rs.)
			Normal (in Rs.)	Penalty (in Rs.)	
1	12(5)(h)(iii) of APMMC Rules, 1966.	The lease holder dispatched 137.921 Cbm of Black Granite without paying advance seigniorage fee and without dispatch permit. Out of 137.921 Cbm, 57,541 Cbm is Super Gang Saw(SG), 17,668 Cbm is mini gang saw(MG) and 62.727 Cbm is cutter size (CS). (Within the leased area).	438675/- @Rs.2700 per SG, @Rs.2470 per MG and @Rs.2300 per CS.	2093374/-	2512049/-

= 2 =

Therefore, the lease holder i.e. M/s Rathna Mineral Enterprises, Partner: Sri M.Manjunatha is hereby requested to pay an amount of Rs.25,12,049/- (Rupees Twenty Five Lakhs Twelve Thousand Forty Nine only) which includes Rs.438675/- (Rupees Four Lakhs Thirty Eight Thousand Six Hundred and Seventy Five only) towards Normal seigniorage fee and Rs.2093374/-(Rupees Twenty Lakhs Ninety Three Thousand Three Hundred and Seventy Four only) towards (5) times penalty through challans under the following Head of Account and sent the original challan to ADM&G, Palamaneru within 15 days from the date of receipt of this notice failing which action will be initiated as per the rules in force.

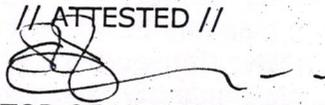
<u>Head of Account for Normal Seigniorage fee</u>	<u>Head of Account for Penalty & Market value.</u>
0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 02 - Royalty on Minor Minerals.	0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 81 - Other receipts.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s Rathna Mineral Enterprises,
Partner: Sri M.Manjunatha,
#6/6/11, 2nd Floor, 1st Main Road,
Sreekantan Layout, High Grounds,
Bangalore, Karnataka State - 560001 ----- [BY RPAD].

Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY

- 11 -

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (MINES.I) DEPARTMENT

Memo.No.839/M.I(1)/2022

Dated:07.02.2023

Sub:- Revisions - Revision Application filed by M/s. Rathna Mineral Enterprises, Partner:Sri M.Manjunatha, Chittoor District, against the Demand Notice No.4320969/D13-2/2021, Dt.08.02.2022 of the DM&G, Ibrahimpatnam - Hearing held on 16.11.2022 - Revision Disposed off - Orders - Issued.

- Ref:-
1. From M/s. Rathna Mineal Enterprises, Partner:Sri M.Manjunatha, Chittoor District, Revision Application dt:21.02.2022, received on:03.03.2022.
 2. Govt. Memo No. 1660718/M.I(1)/2022, dt.07.03.2022.
 3. From the ADM&G, Palamaneru, Letter No.3045/Q/2010, Dt.15.11.2022.

>><<

The Director of Mines & Geology, Ibrahimpatnam issued Demand Notice No.4320969/D13-2/2021, Dated:08.02.2022 to the revision applicant M/s.Ratna Mineral Enterprises, Partner:Sri. Manjnatha to pay an amount of Rs.25,12,049/- for dispatching 137.921 Cbm of Black Granite excess than permitted within leased area.

SUPdt
PUG
15/2/2023

2. Aggrieved by the above said demand notice, M/s. Rathna Mineral Enterprises, Partner:Sri M.Manjunatha, Chittoor District in the reference 1st cited has filed revision application under Rule 35-A of APMMC Rules-1966, before the Government mainly contesting in their grounds that they have not transported any mineral without any transit forms and not evaded seig.fee to the Government the quantity noticed excess to the permitted quantity approved in AMP have been extracted from the surface boulders as well as sheet rocks within the quarry lease which was not recorded by the inspection authority due to back filling of generated waste. The inspection authority also clearly mentioned in their reports that the area consisting huge boulders followed by sheet rock for which clearly shows the availability of boulders in the area. Hence the quantity was not tallied with the pit volume. They have removed the top boulders to start workings in the sheet rocks and dispatched the material duly paying the advance royalty along with other applicable taxes to the Government. Hence the dispatched quantity is higher than the actual estimated assessed quantity in the mining plan.

3. Finally, they requested the Revisional Authority to consider their case sympathetically and set-a-side the Demand notice issued by Director of Mines & Geology Ibrahimpatnam.

4. In the reference 2nd cited, the remarks of the DM&G has been called for on the grounds of revision and the ADM&G, Palamaneru submitted remarks vide reference 3rd cited to the Director of Mines and Geology.

5. In order to dispose off the Revision Application duly giving reasonable opportunity to the Revision Petitioner, a personal hearing was conducted on 16.11.2022. The Revision Applicant and the officials of the Mines and Geology Department were present.

6. During the hearing, the Revisional Authority has observed that the there is variation for a quantity of 137.921 Cbm between yielded quantity and permitted quantity i.e., excess to the limit approved in mining plan without obtaining approved modified Mining Plan. Further, the demand raising authority has raised the demand on presumed recovery percentage to arrive at the recovered blocks. The production volume calculations are fraught with infirmities as there is no uniformity in arriving at the overburden, the dump volumes as well as the recovery percentage for this lease.

(P.T.O.)

7. After taking into consideration of the material available on record, the grounds of the revision petitioner, the arguments put forth by the petitioner and Department officials, the Revisional Authority has decided to reduce the penalty amount considering their financial positions on sympathetic grounds and also to save the industry as this is the first mistake of the petitioner and difficult to estimate the actual recovery percentage.

8. After hearing the arguments on both sides, the revisional authority has decided to allowed the revision application of M/s.Ratna Mineral Enterprises, Partner:Sri. Manjunatha subject to payment of Rs.4,38,675/- towards Normal Seig.fee. The remaining demanded amount of Rs.20,93,374/- towards Penalty is waived off.

9. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

D. RAMADEVI
JOINT SECRETARY TO GOVERNMENT

To
M/s. Rathna Mineal Enterprises, Partner:Sri M.Manjunatha,
46/1, Gundlasagaram Road, Kuppam,
Chittoor District - 517425 - **(RPAD)**
The Director of Mines & Geology, Ibrahimpatnam.

Copy to:

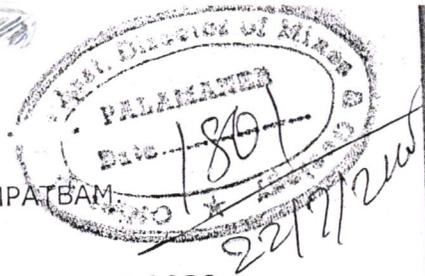
The Divisional Mines & Geology Officer, Palamaneru, Chittoor District.
The PS to Hon'ble Minister (M&G), 3rd Block, AP Secretariat.
SF/SC

//FORWARDED :: BY ORDER//

P. Dushan
SECTION OFFICER

ANNEXURE-II

-15-



GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY :: IBRAHIMPATNAM
[PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]

PROCEEDINGS NO.30145/D13-2/2017

Date:21-07-2020.

Sub:- Mines & Quarries - Quarry Lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District infavour of M/s Sri Sai Krupa Granites, Proprietor: Sri M.Chandrasekhar - Granted - Orders - Issued.

- Ref:-
1. Quarry Lease application dt.25.09.2009 from M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar.
 2. ADM&G, Palamaneru File.No.3047/Q/2009, Dt.28.10.2017.
 3. DM&G Notice No.30145/R5-1/2017, dated:14.02.2018.
 4. Letter dated.09.09.2019 from M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar
 5. Representation dated.16.12.2019 from M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar.

ORDER:

Through the reference 1st cited, M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar has filed an application for grant of Quarry Lease for Black Granite an extent of 1.000 Hectare in Sy.No.98/2 & 100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District for period of 20 years with the documents required as per Rules. The said Quarry lease application was received by the Assistant Director of Mines and Geology, Palamaneru on 25.09.2009.

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru submitted proposals for grant of quarry lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District for period of 20 years in favour of M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar.

After careful examination of the proposals of the ADM&G, Palamaneru, notice was issued to M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar vide reference 3rd cited to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance from MoEF, Government of India as per OS No.1533, Dated:14.09.2006 within (6) months for grant of quarry lease.

Through the reference 4th cited, M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar has submitted Mining Plan approved by the Deputy Director of Mines & Geology, Kadapa, vide Letter No.59/MMP/PLMR/2019, dt.03.05.2019, Environmental Clearance issued by SEIAA, Vijayawada Order No.SEIAA/AP/ CTR/MIN/05/2019/982-673, dated:06.08.2019 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Kurnool vide Order No.CTR-1562/PCB/ZO-KNL/CFE/2019, dated 05.09.2019 and requested to grant of lease in his favour over the subject area.

As per the **Approved Mining Plan** the Mineable Reserves are 14,024 M³ of Granite and the life of the mine is 9 years @ 1,617 M³ productions per annum.

The **Environment Clearance** was issued for average production of 1617 M³ / per year with validity of 7.54 years or the expiry date of mine lease period issued by the Government whichever is earlier.

The **Consent for Establishment** was issued on 05.09.2019 the production of 1617 M³ per annum and the same is valid (7) years from the date of issue of order.

Through the reference 5th cited, M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar have furnished Income Tax Returns for last (3) three years.

In view of the above circumstances and in exercise of the powers conferred under Rule 12(5)(a)(i) of APMMC Rules, 1966, a quarry lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District is hereby granted in favour of M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar for a period of 20 years, subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent amendments, executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:-
 - (i) Dead Rent :: Rs.1,30,000/- per hectare per annum.
 - (ii) Land Assessment :: As per rates fixed by the Revenue Department
 - (iii) Cess on Land Assessment :: At the rate of Rs.0.37 paise per rupee on Land Assessment.
 - (iv) Security Deposit :: A sum equivalent to one year dead rent.
2. Levy & Collection of Cess on MBL @Rs.25 Per Cum as per A.P.M.B.L (Infrastructure) Cess act and Rules 2005 shall be subject to the final outcome of W.P.No.33388/17 & Batch.
3. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C. Rules, 1966.
4. The grantee shall pay Seigniorage Fee in advance along with DMF and MERIT as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

(Rate per cubic meter)

Super Gang Saw above 300 Cm X 180 Cm Size	Mini Gang Saw above 270 Cm X 150 Cm Size	Below 270 Cm. X 150 Cm and below size	Below 75 Cm Size.
Rs:3450/-	Rs:2875/-	Rs:2700/-	Rs:1150/-
MERIT	2% of Seigniorage fee		
DMF	12.5% of Seigniorage Fee		
*Note: 25% of Seigniorage fee reduction is allowed as per G.O.Ms.No.28, Industries & Commerce (M-II) Dept., Dt:15-02-2018.			

5. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1st March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
6. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under item no.17 (4) Schedule-I in advance for quantity intended to be dispatched and then only of dispatch the material under the dispatch permit and transit forms obtained from the Assistant Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12(5)(h)(iii) of A.P.M.M.C. Rules, 1966.

= 3 =

7. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.M.C. Rules, 1966.
8. The grantee should submit Consent for Operation (CFO) after execution of the lease deed and before starting Quarrying Operations to the concerned ADM&G, DDM&G and DM&G.
9. **Before completion of the validity of (7.54) years or the expiry date of mine lease period issued by the Government of A.P. whichever is earlier of Environmental Clearance, the grantee should submit E.C afresh for further continuation of quarry operations.**

Note: The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

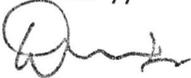
Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s Sri Sai Krupa Granites,
Prop: Sri M. Chandrasekhar,
D.No.18-102, Venkateswara Nilayam,
Vinayaka Street, New Pet,
Kuppam -517425, Chittoor District ----- [BY RPAD].

✓ Copy to the Asst. Director of Mines and Geology, Palamaneru along with
File No.3047/Q/2009 [BY RPAD].

Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY





PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER
(Present: Sri B. RAMACHANDRA, M.Sc, Asst. Director (FAC))

PROCEEDINGS NO: 3047/Q2/BG/2009

DATE:07-08-2020

Sub: Mines and Quarries – Minor Minerals – Quarry Lease for Black Granite over an extent of 0.611 Hectares at Sy. No. 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 years in favour of M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar –Quarry Lease Deed executed – Work Orders – Issued.

- Ref: 1) Proceedings No: 30145/D13-2/2017, Dt:21-07-2020 of the Director of Mines and Geology, Ibrahimpatnam.
2) Letter No: 3047/Q2/BG/2009, Dt:23-07-2020 of the Assistant Director of Mines and Geology, Palamaner.
3) Letter Dt: 06-08-2020 of the grantee M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar.

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam has granted a Quarry Lease for Colour Granite over an extent of 0.611 Hectares at Sy. No: 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 (twenty) years in favour of M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar under Rule 12 (5) (a) (i) of APMMC Rules, 1966 subject to condition that the grantee shall furnish the Consent for Operations (CFO) from APPCB after execution of lease deed and before starting of quarrying operations at the subject area.

Through the reference 2nd cited, the ADM&G, Palamaner has requested the grantee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before 18-09-2020.

Further, the grantee through the reference 3rd cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated time.

Hence, the Quarry Lease Deed is executed today i.e. on **07-08-2020** in favour of M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar for BLACK GRANITE over an extent of 0.611 Hectares at Sy.No: 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 Years with effect from **07-08-2020 to 06-08-2040**.

The lessee M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.611 Hectares at Sy.No: 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for as per G.C.D.R.1999 & APMMC Rules 1966 and the rules to be amended from time to time. The lessee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5th April of every year before the Asst. Director of Mines and Geology, Palamaner, Chittoor (Dt).

The lessee should submit the Quarterly returns in Form 'F', and Annual return Form "G" to the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The lessee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further, the lessee is hereby directed to submit

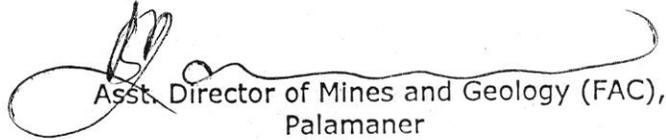
- 1. Before completion of validity of (07) years of Period of EC, the grantee should submit the EC afresh for further continuation of Quarry Operations.**
- 2. Before completion of validity of (07) years of Period of CFE, the grantee should submit the CFE afresh for further continuation of Quarry Operations.**
- 3. Consent for Operations (CFO) from APPCB after execution of Quarry Lease Deed and before starting quarrying operations.**

The lessee has furnished an undertaking to that effect as directed in the grant order. The lessee shall submit the Scheme of Mining and renewals of statutory permissions from time to time.

Further, the lessee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The lessee should abide all the conditions as per the Annexure appended to the Grant order scrupulously.

NOTE: This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.

Encl: Lease Deed Form-G


Asst. Director of Mines and Geology (FAC),
Palamaner

To

M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar, D.No.18-102, Venkateswara Nilayam, Vinayaka Street, New Pet, Kuppam, Chittoor District-517425.

Copy submitted to:

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada along with Quarry Lease deed for favour of information. (02 sets)
- The Dy. Director of Mines & Geology, Chittoor along with Quarry Lease deed for favour of information.
- The Dy. Director of Mines & Safety, Chennai for favour of information.
- The District Collector, Chittoor for favour of information.
- The Controller General, IBM, Nagpur for favour of information.
- The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of information.

Copy to:

The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Distt. (AP). for information.

The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.

-21-

PALAMANERU
Date: 19/02/2021

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Show Cause Notice: 1653/D13-2/2021

Dated: 19-02-2021

Sub: Mines & Minerals - Quarry Lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Lease held by M/s Sri Sai Krupa Granites, Prop: Sri M.Chandra Sekhar - Inspected quarry lease by the Special Team No.III - certain breaches noticed - Proposed for determination - Show Cause Notice - Issued - Regarding.

Ref: 1. DM&G Proceedings No.30145/D13-2/2017, dt.21.07.2020.
2. ADM&G, Palamaneru Letter No.3047/Q2/BG/2009, dt.04.02.2021.

Through the reference 1st cited, the Director of Mines & Geology has granted a Quarry Lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years granted in favour of M/s Sri Sai Krupa Granites, Prop: Sri M.Chandra Sekhar. The grantee executed the lease deed before the Asst. Director of Mines and Geology, Palamaneru on 07.08.2020 and the lease is in force upto 06.08.2040.

Through the above reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru reported that as per the instructions of the DM&G conducted maha check in respect of quarry leases held in Kuppam, Gudupalli, Ramakuppam and Santhipuram Mandals, Chittoor District. Further, the Asst. Director of Mines & Geology, Palamaneru reported that the special team conducted inspection of the quarry lease held by M/s Sri Sai Krupa Granites, Prop: Sri M.Chandra Sekhar in the subject area, as the lessee / company is committed the following breaches:-

1. The lessee transported 25.99 Cbm of Black Granite from their leased area without payment of Seigniorage fee which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966.
2. The lessee is not operating quarry as per Approved Mining Plan which is violation of rule 19(1) of GCDR, 1999 and rule 7 A (i) of APMMC Rules, 1966.
3. The lease holder is stored dump yard outside the leased area. As such the lessee is violated Rule 22(3) &(4) of APMMC Rules 1966 and 31 of GCDR 1999.
4. The lessee not appointed Mines Manager under Rule 42 of GCDR 1999.
5. The lessee not maintained production and dispatch registers at the quarry site.

Finally, the Assistant Director of Mines & Geology, Palamaneru requested to issue suspension of the quarrying operations till realization of the penalty in addition to normal Seigniorage fee alongwith DMF & MERIT and for violations of lease deed conditions.

In view of the above circumstances, M/s Sri Sai Krupa Granites, Prop: Sri M.Chandra Sekhar is hereby directed to show cause within (15) days from the date of receipt of this notice, as to why action should not be taken against the lease in accordance with Rule 12(5)(h)(xii) of APMMC Rules 1966 for the afore said violations committed by lessee. In case, no reply is received within the stipulated time of (15) days, from the date of receipt of this notice, it will be construed that the lessee / company has no reply to be offered and necessary action will be taken as per APMMC Rules, 1966 based on the material available on record.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s Sri Sai Krupa Granites, Prop: Sri M.Chandra Sekhar,
Boggupalli Village, Dasegawnur Post,
Kuppam Mandal, Chittoor District ----- [BY RPAD].
Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM.

Demand Notice No.1653/D13-2/2021

Dated.10-02-2022

Sub: Mines & Quarries - Quarry Lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Lease held by M/s Sri Sai Krupa Granites, Prop: Sri M.Chandra Sekhar - Inspected quarry lease by the Special Team No.III - Certain breaches noticed - Show Cause Notice issued - **Demand Notice** - Issued - Regarding.

Ref: 1. ADM&G, Palamaneru Letter No.3047/Q2/BG/2009, dt.04.02.2021.
2. This Office Show Cause Notice No.1653/D13-2/2021, dt.19.02.2021
3. ADM&G, Palamaneru remarks statement dt.08.02.2022.

Through the reference 1st cited, the ADM&G, Palamaneru has informed that a Quarry Lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Sai Krupa Granites, Proprietor: Sri M.Chandra Sekhar was inspected on 26.11.2020. The ADM&G, Palamaneru has reported certain violations committed by the lease holder.

Through the reference 2nd cited, this office has issued show cause notice to the lease holder. Out of some violations committed by the lease holder, one violation pertains to evasion of seigniorage fee. The details of revenue evasion are;

1. The lessee transported 25.99 Cbm of Black Granite from their leased area without payment of seigniorage fee which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966.

Through the reference 3rd cited, the ADM&G, Palamaneru furnished further reported that the lease holder has violated Rule 12(5)(h)(iii) and Rule 26(1) of APMMC Rules 1966 and they are liable for taking penal action under the said rules and requested to issue demand notice.

SUPdt
AUG
21/2/2022

Sl. No.	Rule	Violations	Penalty		Total (in Rs.)
			Normal (in Rs.)	Penalty (in Rs.)	
1	12(5)(h)(iii) of APMMC Rules, 1966.	The lease holder transported 25.99 Cbm of Black Granite without paying advance seigniorage fee and without dispatch permit. Out of which, 25.99 Cbm is cutter size (CS)(within the leased area).	70173/- @Rs.2300 per CS.	3,50,865/-	4,21,038/-

Therefore, the lease holder i.e. M/s Sri Sai Krupa Granites, Proprietor: Sri M.Chandra Sekhar is hereby requested to pay an amount of Rs.4,21,038/- (Rupees Four Lakhs Twenty One Thousand and Thirty Eight only) which includes Rs.70,173/- (Rupees Seventy Thousand One Hundred and Seventy Three only) towards Normal seigniorage fee and Rs.3,50,865/- (Rupees Three Lakhs Fifty Thousand Eight Hundred and Sixty Five only) towards 5 times penalty through challans under the following Head of Account and sent the original challan to ADM&G, Palamaneru within (15) days from the date of receipt of this notice failing which action will be initiated as per the rules in force.

Head of Account for Normal Seigniorage fee	Head of Account for Penalty & Market value.
0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 02 - Royalty on Minor Minerals.	0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 81 - Other receipts.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s Sri Sai Krupa Granites, Prop: Sri M.Chandra Sekhar,
Boggupalli Village, Dasegawnur Post,
Kuppam Mandal, Chittoor District ----- [BY RPAD].
Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //

for DIRECTOR OF MINES & GEOLOGY



APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No: 61020875972022	Challan Creation Date & Time: 18/04/2022 8:51:17 PM
Treasury/PAO Code: 1109	STO: STO-Palamaner
CFMS Transaction ID:	60010030062022
Service:	4008-Minor Minerals - Seigniorage Fee/Dead Rent
Major Head:	0853 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	02 Royalty on Minor Minerals
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	70173.00
Amount In words Rs:	Seventy thousand one hundred seventy three only
Purpose:	TOWARDS ROYALTY PAYMENT OF Demand Notice No 1953/ D13-3/2021 By SRI SAI KRUPA GRANITES of SY NO 100, KOTAMAKANAPALLI viii, KUDUPALLI mandal, CHITTOOR dist, ANDHRA PRADESH.
Remitter's Name & Address:	SRI SAI KRUPA GRANITES GUDUPALLI Mandal, CHITTOOR
Remitter's Mobile Number	9908613111
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Transaction Successful and payment posted
Bank Reference Number:	CPABOUKZM2
Payment Date:	18/04/2022
Received Rs:.....	70173.00

Note:This Challan does not need enfacement of the treasury



APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No: 61020903502022	Challan Creation Date & Time: 18/04/2022 9:07:48 PM
Treasury/PAO Code: 1109	STO: STO-Palamaner
CFMS Transaction ID:	60009966182022
Service:	4015-Minor Minerals - Penalty
Major Head:	0853 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	81 Other Receipts
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	350865.00
Amount In words Rs:	Three lakh fifty thousand eight hundred sixty five only
Purpose:	TOWARDS PENALTY OF DEMAND NOTICE NO 1653/D13-2/2021 by SRI SAI KRUPA GRANITES of SY NO 100, KOTAMAKANAPALLI vill, GUDUPALLI mandal, CHITTOOR dist, ANDHRA PRADESH.
Remitter's Name & Address:	SRI SAI KRUPA GRANITES GUDUPALLI Mandal, CHITTOOR
Remitter's Mobile Number	9908613111
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Transaction Successful and payment posted
Bank Reference Number:	CPABOULRL8
Payment Date:	18/04/2022
Received Rs.....	350865.00

Note:This Challan does not need enfacement of the treasury

ANNEXURE-III

GOVERNMENT OF ANDHRAPRADESH
PROCEEDINGS OF THE ASST.DIRECTOR OF MINES AND GEOLOGY::PALAMANER.
(Present : Sri D. Subramanyam, B.Sc., Assistant Director)
-oOo-

PROCEEDINGS NO.1348/Q/2007.

DATED: 29th May, 2008.

Sub: - Mines & Quarries - Quarry Lease for Black Granite over an extent of 0.607 hectares in S.No.98/3 of Kotamakanapalli -V, Gudupalli - M, Chittoor district - Granted in favor of Sri S. Sunil Kumar, Prot: M/s. Sai Raghavendra Granites - Quarry Lease deed executed - Work order - Issued.

- Ref: - 1.Progs.No.24863/R5(1)/07, Dt. 28.01.2008 of the Director of Mines & Geology, Hyderabad.
- 2.This office Lr.No.1348/Q/2007, dated:05.02.2008.
- 3.Progs.No. 24863/R5 - 1/07, dt.24.05.2008 of the Director of Mines & Geology, Hyd.
- 4.Letter dated. 29.05.2008 from the grantee

-oOo-

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Hyderabad has granted a Quarry lease for Black Granite, over an extent of 0.607 hectares in S.No. 98/3 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor district for a period of Twenty years in favor of Sri S. Sunil Kumar, Prot: M/s. Sai Raghavendra Granites.

In view of the above grant order, this office through the ref. 2nd cited, this office has requested the grantee to attend this office for execution of Quarry lease deed along with necessary documents. Further the grantee has not attend for execution of the quarry lease deed within the time. Vide reference 3rd cited, the Director of Mines and Geology, Hyderabad has granted extension of time for execution of the quarry lease deed with in 30 days from the date of receipt of orders. Accordingly, the grantee has attended this office on 29.05.2008 for execution of Quarry lease deed within stipulated period vide reference 3rd cited.

Hence, the Quarry lease deed is executed on 19.03.2008 for a period of twenty years(20) i.e., from 29.05.2008 to 28.05.2028. The quarry lease hereby permitted to commence the quarry lease operations for **Black Granite** in the subject area and subject to the conditions mentioned in the Proceedings 1st cited, conditions and appendix enclosed to the Proceedings 1st cited and other terms and conditions of APMMC Rules, 1966 and subsequent Government orders and Executive instructions issued from time to time and subject to the satisfaction of Quarry lease deed Form-G.

The Lessee should produce invariably all the accounts, registers, documents, records, books etc., connected with the subject lease held by 5th April of every year before the Asst., Director of Mines and Geology, Palamaner. The lessee should submit the Quarterly returns, and Annual returns to the Director, Deputy Director and Assistant Director of Mines and Geology, Hyderabad, Kadapa and Palamaner as required under A.P.M.M.C. Rules, 1966 and G.C.D. Rules, 1999.

The Lessee should obtain the dispatch permits and get the transit forms from the Asst., Director of Mines and Geology, Palamaner before transporting the material from the leased area.

(Signature)
29/5/08

ASST.DIRECTOR OF MINES & GEOLOGY,
PALAMANER.

(Signature)
29/5/08

(Signature)
29/5/08
Conted. Page No.2

To

Sri S. Sunil Kumar, Prot: M/s. Sai Raghavendra Granites, D.No. 13-265, DRS Building, Ramachandra Raod, Kuppam (Post), Chittoor -Dt.

Copy submitted to the Director of Mines and Geology, Hyderabad along with Q..L. deed for favor of information.

Copy submitted to the Zonal Joint Director of Mines and Geology, Kadapa along with Q..L. deed for favor of information.

Copy submitted to the Dy. Director of Mines and Geology, Kadapa along with Q..L. deed for favor of information.

Copy to the Tahsildar, Gudupalli along with sketch for information.

Copy to the Chief Inspector, Mines Safety, Dhanbad along with sketch for information.

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GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

Office of the
Asst. Director of Mines and Geology,
Palamaneru.

DEMAND LETTER

No. 1348 / Q / 2007

Dated.02-01-2010

Sub :- Mines and Quarries – Quarry Lease for Black Granite over an extent of 0.607 hecter in S.No. 98/3p of Kotamakanapalli (V), Gudupalli (M), Chittoor District held by Sri S. Sunil Kumar, Prop: M/s Sai Raghavendra Granites - Encroachment outside the leased area - Notice issued – Regarding.

Ref :- 1. This office Show Cause Letter No. 1348/Q/07, Dt. 16.12.2009.
2. Your letter dated. 29.12.2009.

Sri S. Sunil Kumar, Prop: M/s Sai Raghavendra Granites is hereby informed that you have been issued a Show Cause Letter, seeking your explanation for encroachment outside the leased area through ref. 1st cited. You have replied through ref. 2nd cited stating that you are quarrying within the leased area and there is no encroachment other than executed area. But this office has not satisfied with your explanation. Hence, it is presumed that you have encroached outside the leased area for mineral and extracted the same upto the quantity of 230.880 Cbm illegally. It is calculated based on the recovery percentage of mineral from your quarry lease. Extraction of mineral from outside of quarry lease area is violation under APMMC Rules, 1966. Hence, Normal Seigniorage Fee along with 02 times penalty shall be collectable from you, under Rule 26 of APMMC Rules, 1966 as shown below.

Sl.No.	Mineral	Black Granite assessed from the encroached area in CBM	Normal Seigniorage Fee for extracted Black Granite from encroached area	02 times penalty	Total amount
1	Black Granite	230.880	4,44,444/-	8,88,888/-	13,33,332/-

Hence, you are hereby directed to pay an amount of Rs. 4,44,444/- towards normal Seigniorage Fee and Rs. 8,88,888/- towards penalty through challans under the following head of accounts and submit the same to the undersigned within 15 days from the date of receipt of this notice which has imposed under Rule 26 (2) of APMMC Rules, 1966. Failing which, action will be initiated against you for collection of said penalty under RR Act.

HEAD OF ACCOUNT FOR S.F.

0853 – N.F. M & M Industries
102 – M.C. Fee, Rents & Royalties
02 – Royalty on minor mineral

HEAD OF ACCOUNT FOR PENALTY

0853 – N.F. M & M Industries
102 – M. C Fee, Rents & Royalties
81 – Other Receipts


Asst. Director of Mines and Geology,
PALAMANERU

To
Sri S. Sunil Kumar,
Prop: M/s Sai Raghavendra Granites,
D.No. 13-365, D.R.S. Building,
Ramachandra Road, Kuppam, Chittoor (Dt) – 517 425.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy submitted to the Joint Collector, Chittoor District for favour of information.
Copy submitted to the Zonal Joint Director of Mines and Geology, Kadapa for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Kadapa for favour of information.

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GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES AND COMMERCE (MINES.II) DEPARTMENT

Dated: 16-02-2012

Memo.No.311/M.II(1)/2012-2

Sub: Mines & Quarries - Revision Application filed by M/s. Sai Raghavendra Granites, Chittoor District, against the Proceedings No.2500/PLR/AH/2010, dated:21-10-2011 of the Director of Mines & Geology, Hyderabad - Stay granted against the Demand Notice - Report called for - Regarding.

- Ref: 1. Revision Application filed by M/s. Sai Raghavendra Granites, Chittoor District, dated:23-12-2011.
2. Govt. Endorsement No.311/M.II(1)/2012-1, Industries & Commerce (Mines) Department. dt:13-01-2012.

M/s. Sai Raghavendra Granites, Chittoor District have filed a Revision Application before the Government under Rule 35-A of APMMC Rules, 1966, against the Proceedings No.2500/PLR/AH/2010, dated:21-10-2011 of the Director of Mines & Geology, Hyderabad.

2. Originally, the technical staff of office of the Assistant Director of Mines & Geology, Palamaneru have inspected the quarry lease area and noticed that in Southern portion all along in E-W direction encroachment is observed. After calculation from the encroachment area, based on the recovery percentage of the mineral from applicant quarry lease, the extracted mineral (Black Granites) came to the quantity of 230.880 Cbm. Further quarrying outside of the leased area i.e., encroachment is the violation as per covenant 8(4) of Quarry Lease deed and under G.C.D.R.1999. Subsequently, the Assistant Director of Mines & Geology, Palamaneru issued a Show Cause Letter No.1348/Q/2007, dated:16-12-2009 to M/s. Sai Raghavendra Granites, why action should not be initiated against their quarry lease and directed to give their explanation within 7 days from the date of receipt of the letter. In reply to the Show Cause Letter, M/s. Sai Raghavendra Granites, vide Letter dated:29-12-2009, stated that they are quarrying within the leased area and there is no encroachment other than executed area. The reply submitted by the Petitioner is not satisfied. Hence, the Assistant Director of Mines & Geology, Palamaneru issued a Demand Letter No.3148/Q/2007, dated:02-01-2010 to M/s. Sai Raghavendra Granites, directing to pay an amount of Rs.4,44,444/- towards Normal Seigniorage fee and an amount of Rs.8,88,888/- towards two times penalty, totaling to an amount of Rs.13,33,332/-.

3. Against the above Demand Letter issued by the Assistant Director of Mines & Geology, Palamaneru, M/s. Sai Raghavendra Granites have filed an Appeal Petition before the Director of Mines & Geology, Hyderabad under Rule 35 of APMMC Rules, 1966 for Black Granite over an extent of 0.607 Hectares in Sy.No.9B/3P of Kotamakanapalli (V), Gudipalli (M), Palamaneru. Accordingly the Director of Mines & Geology, Hyderabad conducted a personal hearing on 23-01-2010 and the appellant has stated that they are working within the leased area and they have not done any illegal quarrying. After hearing the appellant authority directed the Deputy Director of Mines & Geology, Kadapa to inspect the area with regard to contentions raised by the appellant as well as the Assistant Director of Mines & Geology, Palamaneru and submit report within one month.

4. Subsequently the Deputy Director of Mines & Geology, Kadapa vide Letter No.113/PLNR/Appeal/2010, dated:20-07-2011 has reported that the Assistant Director of Mines & Geology, Palamaneru, Supervisor Office of Deputy Director of Mines & Geology, Kadapa and Surveyor Office of the Assistant Director of Mines & Geology, Palamaneru inspected the quarry lease area in the presence of the appellant. During the inspection, it is noticed that the appellant has erected the boundary pillars around leased area and the same was verified by the Supervisors

[P.T.O.]

Office of Deputy Director of Mines & Geology, Kadapa and Surveyor Office Assistant Director of Mines & Geology, Palamaneru. As per Survey report after calculation from the encroachment area, based on the recovery percentage of 30% Mineral from the quarry, the extracted block granite came to the quantity of 230.976 Cbm. Further the appellant has dumped certain wastage in the area adjacent to the leased area. The leased area is undulated hill flank. Since the lease area is small one and due to development of quarry the appellant used the adjoining area to dumped quarry wastage and it is fact that the appellant quarrying outside the leased area and transported Black Granite of 23.0976 Cbm illegally. Hence, the charge of the penalty is correct since certain quantity of the Black Granite was transported illegally. Hence the Director of Mines & Geology, Hyderabad vide Proceedings No.2500/PLR/AH/2010, dated:21-10-2011, issued orders dismissing wherein the appeal filed by M/s. Sai Raghavendra Granites by confirming the Demand Notice issued by the Assistant Director of Mines & Geology, Palamaneru.

5. Aggrieved by the above Proceedings issued by the Director of Mines & Geology, Hyderabad, the present Revision Application has been filed by the petitioner, under Rule 35-A of APMCM Rules, 1966. In the grounds of Revision, the petitioner has stated that earlier the Director of Mines & Geology, Hyderabad has determined the quarry lease held by M/s. Sai Raghavendra Granites vide Proceedings No.28885/R5-1/2009, dated:24-01-2009 on the ground that the lessee company has not paid the advance dead rent for the year 2008-2009. Against the action of the Director of Mines & Geology, Hyderabad, they have filed a Revision Petition before the Government with a request to set aside the orders issued by the Director of Mines & Geology, stating that though they have already paid the advance dead rent, the Director of Mines & Geology, has determined the quarry lease held by M/s. Sai Raghavendra Granites. Further the Government allowed the petition filed by them vide Memo.No.99/M.II(1)/2010-2, dated:02-03-2010.

6. M/s. Sai Raghavendra Granites have further stated that it is pertinent to mention that before grant of quarry lease in favour of Sai Raghavendra Granites, the surveyor has surveyed the area on 24-10-2007 and reported that there are no permanent structures like Buildings, Roads etc., and does not overlap with the existing leases. But there is an old pit with a measurement of 34x20x4mt which falls in south-east of the applied area and also stated that as per the local enquiry the present surveyed area was under enjoyment of Sri Murugeswaran and his wife Smt M. Venkatamma. In addition to the above in the inspection report the TA of Assistant Director of Mines & Geology, Palamaneru has reported that he inspected the area on 25-10-2007 and found that the applied area is small elevated Dolerite Dyke in the form of medium bounders and as well as sheet rock the dyke trending in the East-West Direction and also stated that there is an old pit with a measurement of 34x20x4mt which falls in the south-east of the applied area.

7. Further M/s. Sai Raghavendra Granites have stated that it is evident that the allegation made against them is not correct, and the same was quarried by others, before grant of quarry lease in favour of them, but the authorities without any valid reasons, determined the quarry lease on 24-11-2009 and the same was restored by the Government on 02-03-2010 and again now the Assistant Director of Mines & Geology, has raised Demand Notice and the Director of Mines & Geology, Hyderabad has dismissed the appeal petition without observing the merits. The Petitioner has requested the Government to drop the action proposed by the Assistant Director of Mines & Geology, Palamaneru vide Demand Notice No.1348/Q/2007, dated:02-01-2010 and set aside the dismissal orders issued by the Director of Mines & Geology, Hyderabad vide Proceedings No.2500/PLR/AH/2010, dated:21-10-2011 as the allegation made against them is baseless and false and has also requested to direct the Assistant Director of Mines & Geology, Palamaneru to issue permits under pending disposal of the Revision and also stay the orders issued by the authorities.

Contd..Pg..3

8. In order to dispose off the Revision Application, a personal hearing was conducted on 19-01-2012 and the Revision Authority reviewed the case. After taking the material made available into consideration and the grounds of the Petitioner as explained above and the arguments putforth by the Petitioner during the hearing in specific, the Revisional Authority have decided to stay the Demand Notice No.1348/Q/2007, dated:02-01-2010 of the Assistant Director of Mines & Geology, Palamaneru and permitted the Petitioner to run the quarry within the granted area and also ordered to re-enquire the matter in detail with reference to the Revision Application.

9. The Director of Mines & Geology, Hyderabad, is requested to re-enquire the matter in detail with reference to the Revision Application and take necessary action in the matter accordingly, and send a report to the Government for taking necessary further action in the matter.

DR. PREM.CHAND
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Director of Mines & Geology, Hyderabad.
M/s. Sai Raghavendra Granites, Prop. Sri S. Sunil Kumar,
D.No.13-365, D.R.S Building,
Ramachandra Raod, Kuppam,
Chittoor District - 517 425. [By RPAD]

Copy to:

✓ The Assistant Director of Mines & Geology, Palamaneru.
Sf/Sc

//FORWARDED BY ORDER//


SECTION OFFICER



**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
Sri. B.Ramachandra, M.Sc.,
Asst. Director of Mines & Geology(FAC),
PALAMANER.

To
The Director of Mines & Geology,
IBRAHIMPATNAM,
VIJAYAWADA.

Letter NO. 1348/Q/07, Dated: 06-02-2021

Sir,

Sub : **Mines and Quarries** – Quarry Lease for Black Granite over an extent of 0.607 Hectares in Sy.No.98/3 of Kotamakanapalli(Vg), Gudupalli (M), Chittoor Dist. – Lease held by M/s Sai Raghavendra Granites, Prop: Sri. S. Sunil Kumar (ID-1021080148) - lease period from 29-05-2008 to 28-05-2028 – Inspected quarry lease by the Special Team No. III – certain breaches noticed – Proposed for further action – Requested-Regarding.

- Ref:- 1). Memo No.4210827/D13-2/2021, Dt.20.01.2021 from the Director of Mines & Geology, Ibrahimpatnam.
2). Progs.24863/R5(1)/07, DT. 28.01.08 of DMGof the Director of Mines and Geology.
3). This office Progs. No.1348/Q/07, Dt. 29.05.08 of ADM&G.
4). Inspection and Survey reports Dated:17-12-2020 submitted by the Team- III.

-oOo-

I invite kind attention to the subject and references cited. Through the reference 1st cited, The director of Mines & Geology, Ibrahimpatnam directed this office to furnish the detailed report along with specific recommendation in each quarry wise in respect of quarries inspected by the technical teams deputed vide Memo No.24438/E1/2017, Dt.16.11.2020 & 26.11.2020 in Kuppam, Gudupalli, Ramakuppam and Santhipuram Mandals, Chittoor dist.

In this connection it is submitted that, through the reference 2nd cited, the Director of Mines and Geology, has granted a quarry lease for Black Granite over an extent of 0.607Hectares in Sy.No. 98/3 of Kotamakanapalli (Vg), Gudupalli(M),Chittoor District for a period of 20 years in favor of M/s Sai Raghavendra Granites, Prop: Sri. S. Sunil Kumar. The same was executed before the Asst. Director of Mines and Geology, Palamaner and issued work orders vide reference 3rd cited and the lease period in force up to 28-05-2028.

In the reference 4thcited, the technical team deputed by the Director of Mines & Geology, have surveyed and inspected subject leased area in presence of lease holder representative on 17-12-2020and verified the lease boundaries as per the lease deed sketch and Pit measurements with ETS (Electronic Total Station) instrument and reported that they have excavated a quantity of **11194.232 cbm** within the leased area. The excavated volumes have been arrived in Cross-Sectional Method.

The evaded quantity arrived from the volumes are as follows:

S. No.	Description				Excavated quantity Within the leased area in cbm
1	Net Rock Volume in cbm (Excluding OB)				11194.232
2	Yielded quantity by considering Recovery 12% as per the AMP/AMS				1343.308
3	Permits obtained since inception of the quarry lease	SG	MG	CG	1988.353
		745.918	326.827	915.607	
4	Stock available at Within the leased area				159.8
5	Quantity covered in earlier Demand notices/Old Pits recorded at the time of quarry lease application processing if any				127.473
6	Total Quantity((3+4)-5)				2148.153
7	Stock available at Outside the leased area				-
8	Evaded quantity in cbm (2-6)	Within the leased area			677.372
		SG	MG	CG	
		254.11	111.34	311.92	
		Outside the leased area			

On calculation with percentage of recovery mention in Approved Mining Plan i.e., 12% as per AMP/AMS, the yield of useful Granite in the quarry lease is **1343.308 cbm**. As per this office records the lease holder have obtained permits for a quantity of **1988.353 cbm**. There is a stock of **159.8 cbm** within the leased area and earlier this office has issued demand notice for Misusing blocks for a quantity of 127.473 cbm. Hence the Total quantity comes to **2148.153 cbm**. There is a variation for a quantity of **677.372 cbm** between yielded quantity and permitted quantity i.e excess to the limit approved in mining plan without obtaining approved modified Mining Plan. Hence, the lease holder transported **677.372 Cbm** of Black Granite excess to the permitted quantities in AMP/EC which is a breach of Clause (h) (iii) of Sub-Rule 5 of Rule 12 of APMMC Rules, 1966. As per Rule 27 of APMMC Rules, 1966, the lessee is responsible for proper workings of the quarry and shall be liable to the Government for his wrongful act or default.

The inspecting officials have also noticed the following violations:-

- The lease holder has been operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Matalliferrous Mines Regulations 1961.
- The lessee transported 10.267 cbm of Black Granite Block without permits from the leased area which is violated under Rule 34(1) of APMMC Rules 1966.
- The lessee obtained more permits i.e. 677.372 cbm in excess than the excavated quantity. Hence initiate necessary action for the misuse of 677.372 cbm of the permits of the Black Granite from the leased area.
- Previously the ADM&G issued Demand notice to the lessee for the encroached the adjacent area for the quantity of 230.880 cbm and presently the surveyor reported that there is no encroachment. Hence initiate necessary action subject to verification of previous records of the subject lease.
- The lessee is not operated quarry workings as per Approved Mining Scheme which is violation of rule 19(1) of GCDR, 1999 and rule 7 A (i), 31(xxi) of APMMC Rules, 1966.
- The lease holder is stored dump yard outside the leased area. As such the lessee is violated Rule 19(1) of GCDR, 1999 and Rule 7A(i), 31(xxi) of GCDR 1999.
- The lease holder is stored dump yard outside the leased area. As such the lessee is violated Rule 22(3) & (4) also violated Rule 31 of GCDR-1999.
- The Quarry lease holder has not maintained benches in accordance with the approved mining plan/ approved scheme of Mining and hence violated Rule 21 of Granite conservation and Development Rules 1999.
- The lessee not appointed Mines Manager to Supervise Mining operations in accordance with Rules and regulations under Rule 42 of GCDR 1999.
- As per rule 30 (i) of APMMC Rules, 1966 whenever the depth of the quarry measured from its highest to its lowest point reaches six meters, the lessee or his agent or the manager of the quarry shall forward to the Chief Inspector of Mines, Dhanbad, India and the Assistant Director concerned a report in form F1. But the lessee firm not adopted the said rule.
- As proposed in the Plan of Mining the lessee not taken up afforestation programme, site services are not in accordance with AMS i.e., they are located outside the lease area.

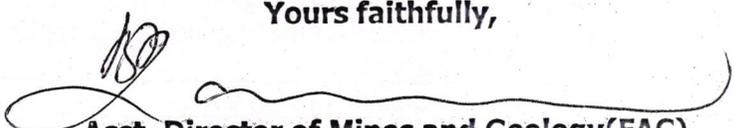
Further, on verification of the office records, the lessee / company is committed the following breaches: -

- The lessee has not submitted any statutory returns like Half Yearly Return in Form "F" and Annual Returns in Form "G" under rule 41 1 (a) and (b) of GCDR, 1999.
- As per this office records the lessee encroached into outside Tahsildar leased area, extracted and transported 230.880 cbm of Black Granite and issued Demand notice No. 1348/Q/2007, dt. 02-01-2020 by the ADM&G, Palamaner for Rs. 13,33,332/- for which the Government vide memo No. 311/M.II(1)/2012-2, dt. 16-02-2012 stayed the demand notice and permitted the petitioner to run Quarry Lease and ordered to re-enquire the matter and submit final report for taking further necessary action. Then accordingly the Assistant Director of Mines & Geology submitted detailed report vide Lr.No.1348/Q/2007, dt. 08-01-2015. The orders are awaited from the higher authorities.

In view of the above circumstances, the Director of Mines and Geology, Ibrahimpatnam may kindly be requested to take further necessary action against the lease holder M/s Sai Raghavendra Granites, Prop: Sri. S. Sunil Kumar for transportation of **677.372 Cbm** of Black Granite excess to the permitted quantities in AMP/EC which is breach to Rule 12(5)(h)(iii) of APMMC Rules, 1966 which is breach under Rule 26(1) of APMMC Rules, 1966 and issue suspension of quarrying operations till realization of the Penalty in addition to the Normal seigniorage fee along with DMF and MERIT and for violation of other lease deed conditions.

This is submitted for favour of information and taking further action in the matter.

Yours faithfully,


**Asst. Director of Mines and Geology(FAC),
PALAMANER.**

Address of the Lessee :

M/s Sai Raghavendra Granites, Prop: Sri. S. Sunil Kumar, S/o G. Subramanyam, D.No. 13-265, DRS Building, Ramachandra Road, Kuppam, Chittoor District

Copy submitted to the Dy. Director of Mines and Geology, Chittoor for favour of information.

ANNEXURE-TV

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GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY: IBRAHIMPATNAM
[PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]

Proceedings No.5410/D13-2/2021

Dated:12-10-2021

Sub: Mines & Quarries - Transfer of Quarry Lease for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu to Sri K.Siva Prakash - Orders - Issued.

- Ref: 1. Transfer of Quarry Lease application dated:20.07.2020 filed by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu.
2. ADM&G, Palamaneru File No.1803/TQL/2020, dt:09.06.2021.
3. This Office Letter No.5410/D13-2/2021, dated.07.09.2021.
4. ADM&G, Palamaneru Letter No.1803/TQL/2021, dt:17.09.2021.

ORDER:

Through the reference 1st cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has filed an application for transfer of quarry lease held by them for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 02.06.2030. The said application was received by the Asst. Director of Mines & Geology, Palamaneru on 20.07.2020.

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru has submitted proposals duly recommending for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu to Sri K.Siva Prakash in the subject area for the unexpired period up to 02.06.2030, subject to satisfaction of terms and conditions laid down in APMMC Rules, 1966.

Through the reference 3rd cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu is requested to pay three (3) times of Dead Rent per Hectare as Charges for transfer and the charges shall be remitted in Head of Account No.0853-102-81 keeping in view of G.O.Ms.No.58, dt:08.03.2019 and submit originals before the Assistant Director of Mines & Geology, Palamaneru within 30 (thirty days) from the date of receipt of this letter.

Through the reference 4th cited, the Asst. Director of Mines & Geology, Palamaneru has submitted further report in response to this office letter dt:07.09.2021 and reported that the transferor i.e. M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has paid equivalent to three (3) times Dead Rent per Hectare and submitted the original challan to his office and requested to consider the transfer of quarry lease in favour of Sri K.Siva Prakash in the subject area.

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In view of the above circumstances stated above and in exercise of the powers conferred under Rule 12(5)(h)(viii)(a) of APMCM Rules, 1966, the permission is hereby accorded for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District transferred in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.01.2030, subject to satisfaction of APMCM Rules, 1966, other terms and conditions mentioned in the Appendix and subsequent Government orders and executive instructions issued there on from time to time. Further, the Assistant Director of Mines & Geology, Palamaneru to take further necessary action as per rules in force.

Encl:(RoE)

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

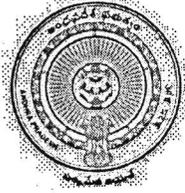
To
M/s Sri Venkata Sai Granites,
Prop: Sri J.Venkatesh Babu,
D.No.19-154, Ganuga Street,
Kuppam, Chittoor District - 517 425 ----- [BY RPAD]

Sri K.Siva Prakash,
S/o.Krishnan, D.No.2/285,
Mangai Nagar, Thattiganipalli Village,
Krishnagiri - 635 203, Tamilnadu State ----- [BY RPAD]

Copy to the Assistant Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines & Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY



PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER
(Present: Sri P. Venugopal, M.Sc., Assistant Director)

PROCEEDINGS NO: 1803/TQL/BG/2020

DATE: 10-12-2021

Sub: Mines and Quarries – Minor Minerals – Transfer of Quarry Lease in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.772 Hectare in Sy.No: 101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor District for the un-expired portion of the lease period i.e., up to 02-06-2030 from M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu–Transfer of Quarry Lease Deed executed – Work Order – Issued.

- Ref: 1. Proc.No. 5410/D13-2/2021,dt: 12-10-2021 of the Director of Mines and Geology, Ibrahimpatnam.
2. ADM&G, Palamaner Lr.No.1803/TQL/BG/2020,dt:23-10-2021
3. Lr.dt:09-12-2021 from Transferee Sri K. Siva Prakash.

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam, has accorded permission for Transfer of Quarry Lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu for Black Granite over an extent of 0.772 Hectare in Sy. No. 101/2 of Kotamakanapalli (V), Gudupalli (M) Chittoor District for the un-expired portion of the lease period i.e., up to 02-06-2030 in favour of Sri K. Siva Prakash under Rule 12(5)(h)(viii)(a) subject to satisfaction of APMMC Rules 1966, other terms and conditions mentioned in the appendix and subsequent Government orders and executive instructions issued thereon from time to time.

Through the reference 2nd cited, the Assistant Director of Mines and Geology, Palamaner has requested the Transferee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before 10-12-2021.

Further, the Transferee through the reference 3rd cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated period.

In this connection, the Transfer of Quarry Lease Deed is executed today i.e. 10-12-2021 in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.772 Hectare in Sy. No. 101/2 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for the un-expired portion of the lease period i.e., up to 02-06-2030.

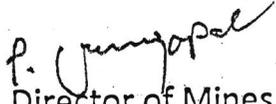
The Transferee Sri K. Siva Prakash is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.772 Hectare in Sy.No.101/2 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District as per APMMC Rules 1966 and the rules to be amended from time to time. The transferee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5th April of every year before the Asst. Director of Mines and Geology, Palamaner.

The lessee should submit the Half yearly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Ibrahimpatnam, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The transferee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further the transferee is hereby directed to submit the "order for change of name as regards the Approved Mining Plan, Environmental Clearance & Consent for Operation within one year from the date of work order."

Further, the transferee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The transferee should abide all the terms and conditions as per the Annexure appended to the Grant order scrupulously.

NOTE: *This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.*


Asst. Director of Mines and Geology,
Palamaner.

To
Sri K. Siva Prakash,
S/o Krishnan,
D.No.2/285,
Magai Nagar, Thattiganipalli Village,
Krishangairi-635203.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam along with Transfer Quarry Lease deed for favour of kind information. (02 sets)

The Dy. Director of Mines & Geology, Chittoor along with Transfer Quarry Lease deed for favour of kind information.

The Dy. Director of Mines & Safety, Chennai for favour of kind information.

The District Collector, Chittoor for favour of kind information.

The Controller General, IBM, Nagapur for favour of kind information.

The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of kind information.

Copy to:

The Deputy Inspector General, Registrations & Stamps, Chittoor for information and necessary action.

The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Dist.(AP).
for information.

The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.

- 43 -

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Proceedings of the Asst. Director of Mines and Geology, Palamaner.
(Present Sri T.Rajasekhar, M.Sc., Asst. Director of Mines & Geology, Palamaner.)

Dt: 03-06-2010.

Proc.No.1051/Q/2007.

Sub :- Mines and Quarries - Quarry Lease for Black Granite over an extent of 0.772 hect in S.No.101/2 of Kotamakanapalli (V), Gudupalle (M), Chittoor - Dist for a period of 20 years - Granted in favour of Sri J. Venkatesh Babu, Prop: M/s Sri Venkata Sai Granites - Lease deed executed and work orders - Issued.

Ref:- 1) Proc.No: 24862/R5-1/2007, Dt: 23.01.2010 of the Director of Mines & Geology, Hyderabad received by this office on 28.01.10.
2) This office Lr.No.1051/Q/2007, Dt: 28-01-2010.
3) Proc.No.24862/R5-1/07, Dt: 28.04.2010 of the Director of Mines & Geology, Hyderabad received by this office on 10.05.2010.
4) Lr.Dt: 03.06.2010 from the Grantee.

ORDERS:

The Director of Mines & Geology, Hyderabad vide reference 1st cited has granted a Quarry Lease for Black Granite over an extent of 0.772 hect in S.No.101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist for a period of 20 years in favour of Sri J. Venkatesh Babu, Prop; M/s Sri Venkata Sai Granites and instructed this office to take necessary action in the matter. Accordingly this office vide reference 2nd cited has requested the grantee to submit the required documents for the execution of Quarry lease deed within the stipulated period. But the grantee has failed to submit the same within the stipulated period. Further the Director of Mines & Geology, Hyderabad vide reference 3rd cited has granted the extension of time for a period of 30 days duly directing this office to take further action in the matter. Further the grantee vide reference 4th cited has submitted all the required documents within the stipulated period and requested this office to execute the Quarry Lease deed.

In the light of the circumstances stated above, the lease deed is executed in favour of Sri J. Venkatesh Babu, Prop: M/s Sri Venkata Sai Granites on 03.06.2010 and hereby permitted to commence the Quarrying operation for Black Granite over an extent of 0.772 hect in S.No.101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist for a period of 20 years y.e.f. 03.06.2010 to 02.06.2030. Subject to the satisfaction of G.C.D.Rules, 1999 & A.P.M.M.C.Rules, 1966 and also subject to the satisfaction of conditions laid down in the grant orders of the Director of Mines & Geology, Hyderabad appendix enclosed to the lease deed. Subject to the satisfaction of Government Orders issued from time to time.

Further the lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should transport the material by vehicles within the limits prescribed by the Transport Dept., and also submit necessary returns to the Director of Mines and Geology, Hyderabad, the Dy. Director of Mines and Geology, Kadapa and the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules. The lease deed is executed subject to the conditions that the lessee shall renew the amount of Security Deposit from time to time till the expiry of the lease period.

TO

Sri J. Venkatesh Babu,
Prop: M/s Sri Venkata Sai Granites,
D.No 19-154, Ganuga Street,
Kuppam - 517 425, Chittoor District.

Copy along with lease deed submitted to:

- * The Director of Mines and Geology, Hyderabad for favour of information.
- * The Zonal Joint Director of Mines & Geology, Kadapa Zone, Kadapa for favour of information.
- * The Dy. Director of Mines & Geology, Kadapa for favour of information.

Copy to: The Mandal Tahasildar, Gudupalli (M), Chittoor - Dist. for information.

Copy to: The Chief Inspector, Mines Safety, Dhanbad along with sketch for information.


 Asst. Director of Mines and Geology,
 PALAMANER.
 3/6/10 3/6/2010 3/6/2010



GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

Office of the
Asst., Director of Mines and Geology,
Palamaneru

DEMAND NOTICE

No. 1051/Q2/BG/2007

Dated: 22.06.2020

Sub: Mines & Quarries - Quarry Lease for Black Granite over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor Dist.- Lease held by M/s. Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu - Extraction & transportation of Mineral from within and outside the leased area - Explanation submitted to the Director of Mines & Geology, Ibrahimpatnam - Not Satisfied - Lease determined - Demand Notice issued - Regarding.

- Ref:-1. This office Show Cause Notice No.1051/Q2/BG/2007, Dt. 16-02-2018.
2. Your explanation Dt.27.03.2018.
3. Show Cause Notice No. 1433/R5-1/2018, dt. 13-04-2018 of the Director of Mines & Geology, Ibrahimpatnam.
4. Memo No. 1433/R5-1/2018, dt. 14-02-2019 of the Director of Mines & Geology, Ibrahimpatnam duly enclosing representation submitted by the lease holder dt. 11-02-19.
5. Re-Survey report dt. 16-10-2019 of this Office Surveyor.
6. This office specific report submitted vide Lr. No. 1051/Q2/BG/2007, dt. 13-11-2019 to the Director of Mines & Geology, Ibrahimpatnam.
7. D.Dis Procg. No.1433/D13-2/2018, dt. 13-02-2020 of the Director of Mines & Geology, Ibrahimpatnam.

With reference to the above Quarry Lease, it is to inform that by Virtue of conditions of grant and the covenants of the lease deed executed, you are already aware that the quarrying is to be done within the leased area and the mineral should be dispatched with prior payment of Seigniorage Fee to the Government.

Through the reference 4th cited, the Director of Mines and Geology, Ibrahimpatnam while forwarding the reply submitted by you and directed this office to submit specific recommendations in the matter along with proof of documentary evidence on breaches rectified by the lessee.

In obedience to the orders of the Director of Mines & Geology, Ibrahimpatnam, this office Surveyor has again Re-Surveyed the leased area in presence of your representative on 16-10-2019. During the course of Inspection, the surveyor verified the lease boundaries with executed lease deed Sketch, after affirming the all boundaries around the leased area and found the workings falls within the leased area and encroached towards Northern side to the leased area. Accordingly, the surveyor has taken measurements of the excavated pits and over burden in presence of your representative and noticed that the measurements tallied with that of measurements noticed during maha check. Hence the Show Cause Notices issued vide reference 1st & 3rd cited are holds good.

In this connection, this office submitted detailed report to the Director of Mines & Geology, Ibrahimpatnam vide reference 6th cited.

Based on the report submitted by this office, the Director of Mines & Geology, Ibrahimpatnam while determining the Quarry Lease under Rule 12(5)(h)(xii) of APMML Rules 1966 and directed this office to levy the penalty on the evaded quantity from the lease holder.

In this connection, as per the orders of the Director of Mines & Geology, Ibrahimpatnam this office arrived the average category percentage based on the dispatch permits issued, the category of the Granite blocks for the said volumes are as below.

Contd....2

Within the leased area				Outside the leased area			
Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm	Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm
113.22	54.48	238.07	405.770	298.461	143.616	730.217	1172.294

Hence, you are liable to pay the Normal Seigniorage Fee and Market Value for the quantity of 405.770 cbm recovered and transported within the leased area as per Rule 26 (1) of APMMC Rules, 1966 and Rupees upto 5 lakhs as fine and double the market value as per Rule 26 (2) of APMMC Rules, 1966 for the quantity of 1172.294 cbm was recovered and transported from outside the leased area.

Misused Quantity of the mineral within the leased area					Quantity recovered & transported from outside the leased area			
Category	Volume in Cbm	Normal Seigniorage Fee in Rs	Market value in Rs	Total in Rs.	Volume in Cbm	Fine in Rs.	Double the market value in Rs	Total
Super Gangsaw size	113.22	390609	1698300	2088909	298.461	500000	8953830	-
Mini Gangsaw Size	54.48	156630	681000	837630	143.616		3590400	-
Cutter size	238.07	642789	2380700	3023489	730.217		14604340	-
Total	405.77	1190028	4760000	5950028	1172.29	500000	27148570	2,76,48,570

- Note:-1. Seigniorage Fee as Rs. 3450/- per Cbm for Super gangsaw size, Rs. 2875/- per Cbm for Minigangsaw size and Rs. 2700/- per Cbm for Cutter size for Black Granite.
 2. Market value taken as Rs.15,000/- per Cbm for Super gangsaw Size, Rs. 12,500/- per Cbm for Mini gangsaw size and Rs. 10,000/- per Cbm for cutter size.

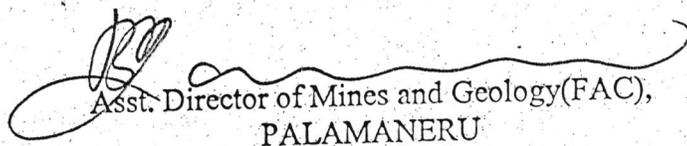
In view of the above, M/s Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu is hereby directed to pay the said amounts i.e., Rs. 3,35,98,598/- (Within the leased area of Rs. 11,90,028/-towards Normal seig. Fee and market value of Rs. 47,60,000/- + Outside the leased area of Rs. 2,71,48,570/- towards double the market value and Fine of Rs. 5,00,000/-) in the following head of account and rectify the other breaches within 15 days from the date of receipt of this notice, failing which necessary action will be initiated as per rules in force.

HEAD OF ACCOUNT FOR NORMAL SEIGNIORAGE FEE

0853 - N.F. M & M Industries
 102 - M.C. Fee, Rents & Royalties
 02 - Royalty on minor mineral

HEAD OF ACCOUNT FOR FINE

0853 - N.F. M & M Industries
 102 - M. C Fee, Rents & Royalties
 81 - Other Receipts


 Asst. Director of Mines and Geology (FAC),
 PALAMANERU

To
 Sri J. Venkatesh Babu,
 Prop: M/s Sri Venkata Sai Granites,
 D.No. 19-154, Ganuga Street,
 Kuppam, Chittoor District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, for favour of information.
 Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of information.

-47-

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES AND COMMERCE (MINES.I) DEPARTMENT

Memo.No.867/M.I(1)/2020-1

Dated:12.08.2020

Sub:-Revisions - Revision Application filed by M/s, Sri Venkata Sai Granites, Chittoor District, against the D.Dis. Proceedings No.1433/D13-2/2018 dt:13.02.2020 of the DM&G, Ibrahimpatnam - Revision Disposed off - Orders - Issued.

- Ref:-
1. From M/s. Sri Venkata Sai Granites, Chittoor District, Revision Application dated:19.02.2020, received on 20.02.2020.
 2. Government Memo.No.867/M.I(1)/2020, Dated:18.06.2020.
 3. From the Assistant Director of Mines & Geology, Palamaner, Letter No.1051/Q2/BG/2007,Dated:22.06.2020.

The DM&G, Ibrahimpatnam has determined the quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.101/2 of Kotamakulampalli Village, Gudupalli Mandal, Chittoor District held by Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu vide D.Dis Proceedings No.1433/D13-2/2018, dt:13.02.2020 as the lessee has excavated and transported the excess quantity of Black Granite of 335.868 Cb.M within the area & 1172.280 Cb.M from the outside the area, not erected the boundary pillars, not maintained safety measures, crossed the depth of the quarry height, not left the peripheral buffer 7.5 Mts from the lease boundary and not submitted the statutory returns in Form -F & G.

2. Aggrieved by the above proceedings M/s. Sri Venkata Sai Granites, Chittoor District, has filed a Revision Application on 19.02.2020 under rule 35-A of APMMC Rules,1966 before the Government and requested the Revisional Authority to set aside the proceedings issued by the Assistant Director of Mines & Geology, Chittoor as e has not encroached nor carried out quarrying operations outside the lease area and ready to construct protective works within the stipulated time after getting necessary clearances.

3. The remarks of the DM&G, Ibrahimpatnam has been called for on the grounds of Revision vide Government Memo No.867/M.I(1)/2020, dt:18.06.2020. The ADM&G, Palamaner has submitted his remarks to Government vide his Letter No.1051/Q2/BG/2007 Dated:22.06.2020 stating that:

- i. A quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District has been granted by the Director of Mines & Geology, A.P. for a period of 20 years in favour of M/s Venkatasai Granites, Prop: Sri J. Venkatesh Babu vide Progs. No. 24862/R5-1/07, Dt.23.01.2010, but the grantee has not executed within the stipulated period. Subsequently, the Director of Mines & Geology, Ibrahimpatnam has granted extension of time for a period of 30 days vide Procj. No. 24862/R5-1/07, Dt.28.04.2010. The same has been executed by the Asst., Director of Mines and Geology, Palamaner vide Proc.No. 1051/Q/07, Dt.03.06.2010 and the lease will be in force from 03-06-2010 to 02-06-2030.
- ii. The Director of Mines and Geology, Ibrahimpatnam, Vijayawada vide memo No. 25925/Vg/2017, dt. 19-12-2017 has constituted special teams through deploying staff from northern district of the state for taking of inspection of granite quarry leases located in Guntur, Prakasam, Chittoor, Kurnool and Ananthapuram districts from prevention of illegal quarrying and transportation of blocks.
- iii. The special team-VIII have inspected the said quarry leased area on 25-12-2017 and submitted their inspection and survey upon verification of the reports, the surveyor has reported that the lessee is working outside the leased area and within the leased area. The details are as follows:-

(P.T.O)

I. Within the Lease area

PIT No.	Average Measurements (Excluding over burden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1	390	8	3120
2	1870	10	18700
3	733.12	10.85	7954.40
Excluding over burdern		Total	29774.4

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in subject lease is 4466.16 Cbm. As per their office records the petitioner/ Lessee have obtained permits for a quantity of 4091.357 Cbm. There is a stock of 22 Blocks of quantity 38.935 Cbm within the leased area. Hence the total quantity comes to 4130.292 cbm. A variation for a quantity of 335.868 cbm is noticed between Permitted quantity and Yielded quantity. Hence, it is construed that the lessee has transported the mineral without any permit which attracts Rule 26(1) of A.P.M.M.C.Rules, 1966.

II. Outside the Leased area:-

PIT No.	Average Measurements (Excluding over burden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1(Top Layer)	627	10.30	6458
2(Under pit)	312	4.35	1357.2
Excluding over burden		Total	7815.2

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in the lease is 1172.28 Cbm and there is a stock of 18 Blocks of quantity 35.726 Cbm outside the leased area. Hence, it is construed that the lessee has excavated & transported the mineral unauthorizedly by encroaching outside the leased area which attracts Rule 26(2) of A.P.M.M.C.Rules, 1966.

iv. The inspecting officials have also noticed the following violations:-

- a) The lessee is operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961.
- b) Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(v) of APMMC Rules 1966.
- c) Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- d) The working pit is more than 6 mts and the lessee is doing quarry operations without forming benches as such workings are in dangerous conditions. Which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

(Contl...P3)

::3::

- v. Further, on verification of the office records, the lessee / company is committed the following breaches:-
 - a. The lessee has not submitted any accounts as required for the purpose of making Annual Assessment for the mineral revenue before 10th of every month and before 1st July of every year which is violation of Rule 10(4) (b) of APMMC Rules, 1966.
 - b. The lessee has not submitted any statutory like Half Yearly Return in Form-'F' under rule 41 I (a) and (b) of GCDR, 1999 since transfer of quarry lease.
- vi. Further, the Asst. Director of Mines & Geology, Palamaner has requested the petitioner to show cause within 15 days from the date of receipt of the notice as to why action should not be initiated against him for recovering the Normal Seigniorage Fee along with penalty for 335.868 cbm of Black Granite without permit within the leased area and 1172.28 cbm of Black Granite outside the leased area transported in contravention of A.P.M.M.C.Rules, 1966 failing which necessary action will be initiated as per Rule 26(1)&(2) of A.P.M.M.C.Rules, 1966.
- vii. In response to their office Show Cause Notice No. 1051/Q2/BG/2007, dt. 16-02-2018, the petitioner/ lessee has submitted his explanation to each breach wise and requested this office to give him an opportunity to rectify the breaches if any treating it as his first mistake.
- viii. Further, their office has proposed for determination of Quarry Lease to the Director of Mines & Geology, Ibrahimpatnam vide Lr. No. 1051/Q2/BG/2007, dt. 16-02-2018 duly mentioning the breaches committed by the lessee.
- ix. Based on their office determination proposals, the Director of Mines & Geology, Ibrahimpatnam has issued Show Cause Notice No. 1433/R5-1/2018, dt. 13-04-2018 to the petitioner under Rule 12(5)(h)(xii) of APMMC Rules 1966 duly requesting for explanation.
- x. Subsequently, the petitioner has submitted his explanation to the Director of Mines & Geology, Ibrahimpatnam and requested to drop further action on the Show Cause Notice and the same was forwarded to the Assistant Director of Mines & Geology, Palamaner for remarks.
- xi. Further, their office has submitted report to the Director of Mines & Geology, Ibrahimpatnam stating that the lessee has not rectified violations and recommended for determination of subject Quarry Lease.
- xii. Subsequently, the Director of Mines & Geology, Ibrahimpatnam has determined the quarry lease held by the petitioner vide D.Dis. Progs. No. 1433/D13-2/2018, Dt.13.02.2020 under Rule 12(5)(h)(xii) of APMMC Rules 1966. and directed their office to forfeit the security deposit amount to the Government and also directed to levy the penalty from the lessee.
- xiii. Based on the orders of the Director of Mines & Geology, Ibrahimpatnam the Assistant Director of Mines & Geology, Palamaner has proposed to the Post Master, Palamaner to forfeit the security deposit of Rs. 42,460/- vide Lr. No. 1051/Q2/BG/2007, dt. 09-03-2020.
- xiv. In the mean time, the petitioner has filed revision before the Government against the determination orders of the Director of Mines & Geology, Ibrahimpatnam vide No. 1433/D13-2/2018, dt. 13-02-2020 duly requesting to consider his case sympathetically and issue necessary orders to restore his Quarrying operations and obtain transit passes without any hindrances till his Quarry Lease is in force. Failing which, he will be put to further irreparable loss.

(Conti...P4)

xv. Their office has finalized the Mineral Revenue Assessment for the year 2019-20 tentatively and the petitioner is not having any Mineral Revenue dues to the Government and also verification of their office records. However, as per the orders in determination proceedings of the Director of Mines & Geology, Ibrahimpatnam vide Procg.No. 1433/D13-2/2018, dt. 13-02-2020, the petitioner has to pay penalty w.r.t the excavations made by him both within the leased area and outside of leased area for a quantity of:-

- I. Within the leased area 335.868 Cbm.
- II. Outside the leased area 1172.28 cbm.

xvi. There is no Quarry Lease applications filed in the subject Quarry Lease area after determination of the Quarry Lease.

4. With the above, the Assistant Director of Mines & Geology, Palamaneru has requested to dismiss the Revision Application with a direction to the petitioner to pay the detected, evaded payments from the leased and outside the leased area.

5. In order to dispose off the Revision Application, a personal hearing was conducted on 24.06.2020 duly giving reasonable opportunity for personal hearing to the Revision Petitioner.

6. After hearing the arguments on both sides, the Revisional Authority hereby allowed the revision application of M/s. Sri Venkata Sai Granites, subject to payment of Rs. 12,00,000/- as penalty on quantity excavated within and outside the leased areas, and set aside the D.Os. Proceedings 1433/D13-2/2018, Dated: 13.02.2020 of the Director of Mines & Geology, Ibrahimpatnam.

7. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

RAMESH CHANDRA SAHU
ASSISTANT SECRETARY TO GOVERNMENT &
DEPUTY SECRETARY TO GOVERNMENT (FAC)

To
The Director of Mines and Geology, Govt., of Andhra Pradesh, Ibrahimpatnam.
M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Door No. 19-154, Ganuga
Street, Kuppam -517427, Chittoor District, (By RPAD)

Copy to:
The Assistant Director of Mines & Geology, Palamaner, Chittoor Dist.
P.S. to Hon'ble Minister for Mines & Geology, 3rd Block, AP Secretariat.
SF/SC.

//FORWARDED : : BY ORDER//

P. V. S. Ranga
SECTION OFFICER



APTC FORM-10

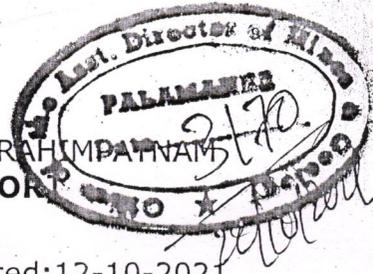
GOVERNMENT OF ANDHRA PRADESH

Challan No: 41121391152020	Challan Creation Date & Time: 28/08/2020 1:25:25 PM
Treasury/PAO Code:1109	STO:STO-Palamaner
CFMS Transaction ID:	40062011482020
Service:	4015-Minor Minerals - Penalty
Major Head:	0853 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	81 Other Receipts
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	1200000.00
Amount In words Rs:	Twelve lakh only
Purpose:	TOWARDS PENALTY for in Sy.No.101/2, Kotamakunapalli Vg, Gudipalli Mandal Govt. Memo no. 867/M.I-1/2020-1 Dt. 12.08.2020
Remitter's Name & Address:	J VENKATESH BABU M/S. SRI VENKATASAI GRANITES, D.No.19-154, Ganuga Street, KUPPAM-517425
Remitter's Mobile Number	9182852606
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Transaction Successful and payment posted
Bank Reference Number:	20200829105206106456
Payment Date:	29/08/2020
Received Rs:.....	1200000.00

Note:This Challan does not need enfacement of the treasury

ANNEXURE-V

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY: IBRAHIMPATNAM
[PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]



Proceedings No.5411/D13-2/2021

Dated:12-10-2021

Sub: Mines & Quarries - Transfer of Quarry Lease for Black Granite an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu to Sri K.Siva Prakash - Orders - Issued.

- Ref:
1. Transfer of Quarry Lease application dated:20.07.2020 filed by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu.
 2. ADM&G, Palamaneru File No.1802/TQL/2020, dt:09.06.2021.
 3. This Office Letter No.5411/D13-2/2021, dated.21.09.2021.
 4. ADM&G, Palamaneru Letter No.1802/TQL/2021, dt:01.10.2021.

ORDER:

Through the reference 1st cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has filed an application for transfer of quarry lease held by them for Black Granite an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.04.2028. The said application was received by the Asst. Director of Mines & Geology, Palamaneru on 20.07.2020.

SA
RJA
20/10/2021

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru has submitted proposals duly recommending for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Proprietor: Sri J. Venkatesh Babu to Sri K.Siva Prakash in the subject area for the unexpired period up to 27.04.2028, subject to satisfaction of terms and conditions laid down in APMMC Rules, 1966.

Through the reference 3rd cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu is requested to pay three (3) times of Dead Rent per Hectare as Charges for transfer and the charges shall be remitted in Head of Account No.0853-102-81 keeping in view of G.O.Ms.No.58, dt:08.03.2019 and submit originals before the Assistant Director of Mines & Geology, Palamaneru within 30 (thirty days) from the date of receipt of this letter.

Through the reference 4th cited, the Asst. Director of Mines & Geology, Palamaneru has submitted further report in response to this office letter dt:21.09.2021 and reported that the transferor i.e. M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has paid equivalent to three (3) times Dead Rent per Hectare and submitted the original challan to his office and requested to consider the transfer of quarry lease in favour of Sri K.Siva Prakash in the subject area.

9/14

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In view of the above circumstances stated above and in exercise of the powers conferred under Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966, the permission is hereby accorded for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu for Black Granite an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District transferred in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.04.2028, subject to satisfaction of APMMC Rules, 1966, other terms and conditions mentioned in the Appendix and subsequent Government orders and executive instructions issued there on from time to time. Further, the Assistant Director of Mines & Geology, Palamaneru to take further necessary action as per rules in force.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

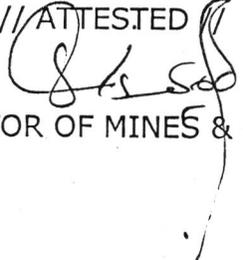
Encl:(RoE)

To
M/s Sri Venkata Sai Granites,
Prop: Sri J.Venkatesh Babu,
D.No.19-154, Ganuga Street,
Kuppam, Chittoor District - 517 425 ----- [BY RPAD]

Sri K.Siva Prakash,
S/o.Krishnan, D.No.2/285,
Mangai Nagar, Thattiganipalli Village,
Krishnagiri - 635 203, Tamilnadu State ----- [BY RPAD]

Copy to the Assistant Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines & Geology, Chittoor.

// ATTESTED


for DIRECTOR OF MINES & GEOLOGY



PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER
(Present: Sri P. Venugopal, M.Sc., Assistant Director)

PROCEEDINGS NO: 1802/TQL/BG/2020

DATE:10-12-2021

Sub: Mines and Quarries – Minor Minerals – Transfer of Quarry Lease in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.405 Hectare in Sy.No: 103 of Kotamakanapalli (V), Gudupalli (M), Chittoor District for the un-expired portion of the lease period i.e., up to **27-04-2028** from M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu–Transfer of Quarry Lease Deed executed – Work Order – Issued.

- Ref: 1. Proc.No. 5411/D13-2/2021,dt: 12-10-2021 of the Director of Mines and Geology, Ibrahimpatnam.
2. ADM&G, Palamaner Lr.No.1802/TQL/BG/2020,dt:23-10-2021
3. Lr.dt:09-12-2021 from transferee Sri K. Siva Prakash.

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam, has accorded permission for Transfer of Quarry Lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu for Black Granite over an extent of 0.405 Hectare in Sy. No. 103 of Kotamakanapalli (V), Gudupalli (M) Chittoor District for the un-expired portion of the lease period i.e., up to 27-04-2028 in favour of Sri K. Siva Prakash under Rule 12(5)(h)(viii)(a) subject to satisfaction of APMMC Rules 1966, other terms and conditions mentioned in the appendix and subsequent Government orders and executive instructions issued thereon from time to time.

Through the reference 2nd cited, the Assistant Director of Mines and Geology, Palamaner has requested the Transferee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before **10-12-2021**.

Further, the Transferee through the reference 3rd cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated period.

In this connection, the Transfer of Quarry Lease Deed is executed today i.e. **10-12-2021** in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.405 Hectare in Sy. No. 103 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for the un-expired portion of the lease period i.e., upto **27-04-2028**.

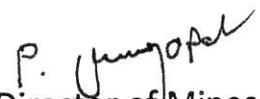
The Transferee Sri K. Siva Prakash is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.405 Hectare in Sy.No.103 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District as per APMMC Rules 1966 and the rules to be amended from time to time. The transferee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5th April of every year before the Asst. Director of Mines and Geology, Palamaner.

The lessee should submit the Half yearly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Ibrahimpatnam, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The transferee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further the transferee is hereby directed to submit the "order for change of name as regards the Approved Mining Plan, Environmental Clearance & Consent for Operation within a year from the date of work order.

Further, the transferee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The transferee should abide all the terms and conditions as per the Annexure appended to the Grant order scrupulously.

NOTE: *This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.*


Asst. Director of Mines and Geology,
Palamaner.

To
Sri K. Siva Prakash,
S/o Krishnan,
D.No.2/285,
Magai Nagar, Thattiganipalli Village,
Krishangairi-635203.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam along with Transfer Quarry Lease deed for favour of kind information. (02 sets)

The Dy. Director of Mines & Geology, Chittoor along with Transfer Quarry Lease deed for favour of kind information.

The Dy. Director of Mines & Safety, Chennai for favour of kind information.

The District Collector, Chittoor for favour of kind information.

The Controller General, IBM, Nagapur for favour of kind information.

The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of kind information.

Copy to:

The Deputy Inspector General, Registrations & Stamps, Chittoor for information and necessary action.

The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Dist.(AP).
for information.

The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.

GOVERNMENT OF ANDHRAPRADESH
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY::PALAMANER.
(Present : Sri D. Subramanyam, B.Sc., B.ed, Assistant Director,)

-oOo-

PROCEEDINGS NO.1117/Q/2007.

DATED: 28th April, 2008.

Sub : - Mines & Quarries - Quarry lease for Black Granite over an extent of 0.405 hectares in S.No. 103 of Kotamakunapalli-V, Gudupalli-M, Chittoor district - Granted in favour of Sri J.Venkatesh Babu, Prop of M/s Sri Venkata Sai Granites - Quarry lease deed executed - Work order - Issued.

Ref : - 1.Progs.No.28937/R5(1)/2007, dt.28.02.08 of the Director of Mines & Geology, Hyd.
2.This office Lr.No.1117/Q/07, dated. 05.03.2008.
3.Letter dated: 28.04.2008 from the grantee.

-oOo-

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Hyderabad has granted a Quarry lease for Black Granite, over an extent of 0.405 hectares in S.No. 103 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor district for a period of Twenty years in favor of Sri .J.Venkatesh Babu, Prop of M/s Sri Venkata Sai Granites.

In view of the above grant order, this office through the ref. 2nd cited, this office has requested the grantee to attend this office for execution of Quarry lease deed along with necessary documents. Accordingly, the grantee has attended this office on 28.04.2008 for execution of Quarry lease deed within stipulated period vide reference 3rd cited.

Hence, the Quarry lease deed is executed on 28.04.2008 for a period of twenty years(20) i.e., from **28.04.2008 to 27.04.2028**. The quarry lease hereby permitted to commence the quarry lease operations for **Black Granite** in the subject area and subject to the conditions mentioned in the Proceedings 1st cited, conditions and appendix enclosed to the Proceedings 1st cited and other terms and conditions of APMMC Rules, 1966 and subsequent Government orders and Executive instructions issued from time to time and subject to the satisfaction of Quarry lease deed Form-G.

The Lessee should produce invariably all the accounts, registers, documents, records, books etc., connected with the subject lease held by 5th April of every year before the Asst., Director of Mines and Geology, Palamaner. The lessee should submit the Quarterly returns, and Annual returns to the Director, Deputy Director and Assistant Director of Mines and Geology, Hyderabad, Kadapa and Palamaner as required under A.P.M.M.C. Rules, 1966 and G.C.D. Rules, 1999.

The Lessee should obtain the dispatch permits and get the transit forms from the Asst., Director of Mines and Geology, Palamaner before transporting the material from the leased area.

ASST.DIRECTOR OF MINES & GEOLOGY,
PALAMANER.

To
Sri J.Venkatesh Babu, Prop of Sri Venkata Sai Granites, No. 19-154, Ganuga Street, Kuppam, Chittoor district.
Copy submitted to the Director of Mines and Geology, Hyderabad along with Q..L. deed for favor of information.
Copy submitted to the Zonal Joint Director of Mines and Geology, Kadapa along with Q..L. deed for favor of information.
Copy submitted to the Dy.Director of Mines and Geology, Kadapa along with Q..L. deed for favor of information.
Copy to the Tahsildar., Gudupalli along with sketch for information.
Copy to the Chief Inspector, Mines Safety, Dhanbad along with sketch for information.



**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

Office of the
Asst. Director of Mines & Geology,
Palamaner

SHOW CAUSE NOTICE

No.1117/Q2/BG/2007

Dt: 04-11-2019

Sub : Mines and Quarries – Quarry Lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor Dist. – Lease held by M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu- lease period from 28-04-2008 to 27-04-2028 – Inspection of quarry lease – Encroachment noticed – Show Cause Notice Issued – Regarding.

- Ref:- 1) Progs. No.28937/R5-1/2007, Dated.28.02.2008 of the Director of Mines and Geology, A.P.,
 2) This office Progs. No.1117/Q/2007, Dated.28-04-2008.
 3) Inspection and Survey reports Dated:01-11-2019 of conducted by the Technical Staff of this office.

-oOo-

Adverting to the subject and references cited. Through the ref. 1st cited, the Director of Mines and Geology, has granted a quarry lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District for a period of 20 years in favour of M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu. The same was executed before the Asst. Director of Mines and Geology, Palamaner and issued work orders vide reference 2nd cited and the lease period from 28-04-2008 to 27-04-2028.

In the reference 3rd cited, the Technical Staff of this office have inspected your quarry leased area on 01-11-2019 and the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards Northern side to the leased area. Accordingly, the surveyor taken pit measurements in presence of the representative of the lease holder excluding over burden. The details of the pit measurements are as follows.

Within the Leased area:-

S.No.	Pit No	Average Measurements (Excluding over burden)		Quantity In Cbm
		Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1	1	984.87	9.3	9159.291

On calculation with percentage of recovery mention in Approved Mining Plan i.e., **15%**, the yield of useful Granite in your lease is **1373.893 Cbm**. As per this office records you have obtained permits for a quantity of **1840.282 Cbm** since inception of the Quarry Lease. Further, earlier this office issued demand notice for the missing blocks covered a quantity of **163.775 Cbm** for which you have paid normal seigniorage fee as per the Revision orders. There is a stock of **68 blocks** covered a quantity of **155.077 Cbm** within the leased area. Hence the Total quantity comes to **2159.134 cbm**. There is a variation for a quantity of **785.241 cbm** is noticed between Permitted quantity and Yielded quantity. Hence, it is construed that you have misused the transit forms for the quantity of **785.241 Cbm** excavated and transported the mineral more than the approved mining plan quantity which attracts Rule 26(1) of A.P.M.M.C.Rules, 1966.

Contd...2

Outside the Leased area:-

S.No.	Pit No	Average Measurements (Excluding over burden)		Quantity In Cbm
		Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1	1	754	6.04	4554.16

On calculation with percentage of recovery mention in Approved Mining Plan i.e., **15%**, the yield of useful Granite in your lease is **683.124 Cbm**. Hence, it is construed that you have excavated & transported the mineral unauthorizedly by encroaching Northern side to the leased area which attracts Rule 26(2) of A.P.M.M.C.Rules, 1966.

The inspecting officials have also noticed the following violations:-

- You are operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961
- Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(V) of APMMC Rules 1966.
- Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- Your working pit is more than 6 mts and you are doing quarry operations without forming benches as such your workings are dangerous conditions. Which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

Further, on verification of the office records, the lessee / company is committed the following breaches:-

- The lessee has not submitted dispatch particulars as per Rule 12(5)(h)(iii) of APMMC Rules 1966.

In view of the above circumstances, you are hereby requested to show cause within 15 days from the date of receipt of this notice as to why action should not be initiated against you for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of **785.241 Cbm** within the leased area and **683.124 cbm** of Black Granite outside the leased area transported in contravention of A.P.M.M.C.Rules, 1966 failing which necessary action will be initiated as per Rule 26(1)&(2) of A.P.M.M.C.Rules, 1966.

To,
Sri J. Venkatesh Babu,
Prop: M/s Sri Venkata Sai Granites,
D.No. 19-154, Ganuga Street,
Kuppam, Chittoor District.

Asst. Director of Mines & Geology
PALAMANER

11/11/19
11/11/19
13/11/19

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of Information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.



GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

Office of the
Asst., Director of Mines and Geology,
Palamaneru

DEMAND NOTICE

No. 1117/Q2/BG/2007

Dated: 15.11.2019

Sub: Mines & Quarries - Quarry Lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor Dist.- Lease held by M/s. Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu - Extraction & transportation of Mineral from outside the leased area and Misuse of Transit forms - Explanation submitted - Not Satisfied - Demand Notice issued - Regarding.

- Ref:-1. Randomization of Inspection by the ADM&G, Palamaner on 30-10-2019.
2. Inspection & Survey Report dt.01-11-2019 of this office Technical Staff.
3. This office Show Cause Notice No.1117/Q2/BG/2007, Dt.13-11-2019
4. Your explanation Dt.15.11.2019.

With reference to the above Quarry Lease, it is to inform that by Virtue of conditions of grant and the covenants of the lease deed executed, you are already aware that the quarrying is to be done within the leased area and the mineral should be dispatched with prior payment of Seigniorage Fee.

In the reference 1st & 2nd cited, based on the Randomization report of the undersigned the Technical Staff of this office have inspected your quarry leased area on 01-11-2019 and the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards Northern side to the leased area. Accordingly, the surveyor taken pit measurements in presence of the representative of the lease holder excluding over burden. The details of the pit measurements are as follows.

In this connection, through the reference 3rd cited a Show Cause Notice has been issued to you seeking your explanation as to why action should not be initiated against you for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of 785.241 Cbm within the leased area and 683.124 cbm of Black Granite outside the leased area transported in contravention of Rule 34 & 26 of APMMC Rules, 1966 and other violations.

In response to this office Show Cause Notice. through the ref. 4th cited, you have submitted your explanation each breach wise and stated that, the actual dispatch quantity is 1840.282 Cbm & 163.775 Cbm you have paid normal seigniorage fee as per Revision orders for missing blocks and there is a stock of 68 blocks covered a quantity 155.077 Cbm. Hence, the total quantity comes to 2159.134 Cbm. There is a variation for the quantity of 785.241 Cbm, hence not misused the transit forms for the quantity of 785.241 cbm.

In this connection, it is informing you that the inspection whatever conducted on 01-11-2019 in presence of you and taken pit measurements after affirming the boundaries around the leased area in presence of you and arrived pit volume as 9159.291 cbm within the leased area and 4554.16 Cbm outside the leased area have been extracted after considering the recovery factor as per approved mining plan is 15% the yield of useful granite in your lease is 1373.893 cbm within the leased area. After considering the permitted quantity of 1840.282 Cbm, Missing Blocks quantity of 163.775 Cbm and Stock of 68 blocks covered a quantity of 155.077 Cbm, it is noticed that 785.241 Cbm of quantity excess to the yielded quantity. Hence, it construed that you have misused transit forms for the quantity of 785.241 cbm of Black Granite.

Contd...2

Regarding the excavations falls outside the leased area you have stated that you have erected the boundary pillars based on the chain system survey and in the places shown by the Surveyor and maintaining the same till to date and you are operating the quarry operations within the leased area. Further, the survey done using GPS Machines are not accurate. Further, stated that the quarrying activities within from the leased boundaries marked by the surveyors (based on GPS & Chain system) at the time of Survey & Demarcation. Hence, you have stated that you have not encroached not carried our quarry operations outside the leased area.

The averments stated by you should not be considered as the Technical Staff conducted survey with DGPS instrument (which are 20 cm variation) based on the linear measurements mentioned in the executed lease deed sketch. After affirming the lease boundaries around the leased area you have done the quarrying operations outside the leased area and within the leased area. Further, it is informed that the lease boundaries fixed based on the measurements mentioned in the executed lease deed sketch with reference to the permanent Revenue Stones only. Hence, it is no matter conducted the survey either with GPS or Chain Survey.

With regard to the other breaches, you have simply given explanation, but neither implemented nor rectified the breaches in the quarry.

In view of the above, you have been informed that, As per rule 5 of APMMC Rules, 1966 your workings should be confined to only within the leased area and not beyond the leased area as per granted and executed sketch. But, you have not done so for. Hence your explanation dt. 15-03-2018 is not deserved for consideration.

As per the average category percentage arrived for issuance of dispatch permits, the category of the Granite blocks for the said volumes are as below.

Within the leased area				Outside the leased area			
Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm	Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm
181.021	141.317	462.903	785.241	157.480	122.939	402.705	683.124

Hence, you are liable to pay the Normal Seigniorage Fee and Market Value for the said quantity as per Rule 34 (1) of APMMC Rules, 1966 and Rupees upto 5 lakhs as fine and double the market value as per Rule 26 (2) of APMMC Rules, 1966 for the quantity recovered and transported from outside the leased area.

Misused Quantity of the mineral within the leased					Quantity recovered & transported from outside the leased area				
Category	Volume in Cbm	Normal Seigniorage Fee in Rs	Market value in Rs	Total in Rs.	Category	Volume in Cbm	Fine in Rs.	Double the market value in Rs	Total
Super Gangsaw size	181.021	543063	2715315	3258378	Super Gangsaw size	157.480	500000	4724400	-
Mini Gangsaw Size	141.317	353293	1766463	2119756	Mini Gangsaw Size	122.939		3073475	-
Cutter size	462.903	1087822	4629030	5716852	Cutter size	402.705		8054100	-
Total	785.241	1984178	9110808	11094986		683.124	500000	15851975	16351975

Contd....3

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- Note:-** 1. Seigniorage Fee as Rs. 3000/- per Cbm for Super gang saw size, Rs. 2500/- per Cbm for Minigang saw size and Rs. 2350/- per Cbm for Cutter size for Black Granite.
2. Market value taken as Rs.15,000/- per Cbm for Super gang saw Size, Rs. 12,500/- per Cbm for Mini gang saw size and Rs. 10,000/- per Cbm for cutter size.

In view of the above, M/s Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu is hereby directed to pay the said amounts i.e., Rs. 2,74,46,961/- (Within the leased area Rs. 1,10,94,986/- + Outside the leased area of Rs. 1,63,51,975/-) in the following head of account and rectify the other breaches within 15 days from the date of receipt of this notice, failing which necessary action will be initiated against your quarry lease at the subject area as per rules in force.

HEAD OF ACCOUNT FOR NORMAL SEIGNIORAGE FEE

0853 - N.F. M & M Industries
102 - M.C. Fee, Rents & Royalties
02 - Royalty on minor mineral

HEAD OF ACCOUNT FOR FINE

0853 - N.F. M & M Industries
102 - M. C Fee, Rents & Royalties
81 - Other Receipts

To
Sri J. Venkatesh Babu,
Prop: M/s Sri Venkata Sai Granites,
D.No. 19-154, Ganuga Street,
Kuppam, Chittoor District.

[Signature]
23/11/19
Asst. Director of Mines and Geology,
PALAMANERU
[Signature]
23/11/19
[Signature]
23/11/19

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of information.

Received by

[Signature]

CM. Siva Sankar

23/11/2019

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (MINES.I) DEPARTMENT

Memo. No.5855/M.I(1)/2019-2

Dated:23.06.2020.

Sub:- Revisions - Revision Application filed by M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Chittoor District against the Demand Notice No.1117/Q2/BG/2007, dt:23.11.2019 of the ADM&G, Palamaneru - Revision Disposed off - Orders - Issued.

Ref:-1.From M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Chittoor District, Revision Application dated:27.11.2019, received on 02.12.2019.

2.Government Memo.No.5855/M.I (1)/2019,Dated:31.12.2019.

3.From the Director of Mines & Geology, Ibrahimpatanam, Letter No.7646/D13-1/2019, Dated:03.02.2020.

The Assistant Director of Mines & Geology, Palamaneru has Issued Demand Notice No.1117/Q2/BG/2007, dt:23.11.2019 to Sri J.Venkatesh Babu, Prop of M/s. Sri Venkata Sai Granites and directed him to pay an amount of Rs.2,74,46,961/- towards NSF alongwith Market Value, Double the Market Value & Penalty as the lessee has illegally excavated and transported the quantity of 785.241 Cb.M of Black Granite within the leased area and quantity of 683.124 Cb.M of Black Granite from outside the leased area.

2. Aggrieved by the above Demand Notice, Sri J.Venkatesh Babu, Prop of M/s. Sri Venkata Sai Granites, Chittoor District has filed a Revision Application on 02.12.2019 under Rule 35-A before the Government and requested the Revisional Authority to consider his revision application and squash the demand notice issued by the ADM&G, Palamaneru or waive off the penalty imposed on his quarry for no mistake and issue necessary orders to restore his quarrying operations to obtain transit passes without any hindrances till his quarry lease is in force.

3. The Remarks of the Director of Mines & Geology, Ibrahimpatnam has been called for on the grounds of Revision vide Government Memo No.5855/M.I(1)/2019, dt:31.12.2019. The DM&G, Ibrahimpatnam has submitted his remarks to Government vide Letter No.7646/D13-1/2019, dt:03.02.2020 stating that:

- i. The ADM&G, Palamaneru submitted his remarks stating that the quarry lease for Black Granite over an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District has been granted by the Director of Mines & Geology, A.P., for a period of 20 years in favour of M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu vide Proceedings No.28937/R5-1/07, Dt.28.02.2008 and executed by grantee before the Assistant Director of Mines and Geology, Palamaneru vide Proceedings No.1117/Q/07, Dt.28.04.2008 and the lease will be in force from 28-04-2004 to 27-04-2028.
- ii. Further, the ADM&G, Palamaneru reported that the Quarry Lease area was inspected in Randomization on 30-10-2019 and came to know that there is an encroachment in the lease area.
- iii. The Technical Staff of the Assistant Director of Mines & Geology, Palamaneru have Surveyed and inspected the quarry leased area on 01-11-2019 and submitted report. Based on the report submitted by the Technical staff, the Assistant Director of Mines & Geology, Palamaneru has issued Show Cause Notice vide No.1117/Q2/BG/2007, dt.13-11-2019 as the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards northern side to the leased area. Accordingly, the surveyor has taken pit measurements in presence of the representative of the lease holder excluding over burden. The details of the pit measurements are as follows:

::2::

a) Within the Leased area:

PIT No.	Average Measurements (Excluding overburden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
	984.87	9.3	9159.291

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in his lease is 1373.893 Cb.M. As per ADM&G, Palamaneru records, the petitioner has obtained permits for a quantity of 1840.282 Cb.M since inception of the Quarry Lease. Further, earlier issued demand notice for the missing blocks covered a quantity of 163.775 Cb.M for which the lessee has paid normal Seigniorage fee as per the Revision orders. There is a stock of 68 blocks covered a quantity of 155.077 Cb.M within the leased area. Hence, the total quantity comes to 2159.134 Cb.M. There is a variation for a quantity of 785.241 Cb.M between permitted quantity and Yielded quantity. Hence, it is construed that the revision petitioner misused the transit forms for the quantity of 785.241 Cb.M. excavated and transported the mineral more than the approved mining plan quantity which attracts Rule 26(1) of A.P.M.M.C. Rules, 1966.

b) Outside the Leased area:-

PIT No.	Average Measurements (Excluding overburden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
	754	6.04	4554.16

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in his lease is 683.124 Cb.M. Hence, it is construed that the lessee excavated & transported the mineral unauthorisedly by encroaching Northern side to the leased area which attracts Rule 26(2) of A.P.M.M.C. Rules, 1966.

IV. The inspecting officials have also noticed the following violations:-

- a) The revision petitioner is operating the quarry without leaving 7.5 Mts. peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961.
- b) Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(V) of APMMC Rules, 1966.
- c) Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- d) The working pit is more than 6 mts. and the lessee is doing quarry operations without forming benches as such their workings are dangerous condition, which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

- v. Further, the Assistant Director of Mines & Geology, Palamaner requested the petitioner to show cause within 15 days from the date of receipt of the notice as to why action should not be initiated against him for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of 785.241 Cb.M. within the leased area and 683.124 Cb.M of Black Granite outside the leased area transported in contravention of A.P.M.M.C. Rules, 1966 falling which necessary action will be initiated as per Rule 26(1)&(2) of A.P.M.M.C. Rules, 1966.

::3::

- vi. In response to Show Cause Notice No.1117/Q2/BG/2007, dt.23-11-2019, the petitioner/lessee has submitted his explanation to each breach wise and stated that, the actual dispatch quantity is 1840.282 Cb.M. & 163.775 Cb.M. and he has paid normal Seigniorage fee as per Revision orders for missing of transit forms and there is a stock of 68 blocks covered a quantity 155.077 Cb.M. Hence, the total quantity comes to 2159.134 Cb.M. There is a variation for the quantity of 785.241 Cb.M, hence not misused the transit forms for the quantity of 785.241 Cb.M.
- vii. Further, the inspection whatever conducted on 01-11-2019 and taken pit measurements after affirming the boundaries around the leased area in presence of the petitioner and arrived pit volume as 9159.291 Cb.M within the leased area and 4554.16 Cb.M outside the leased area have been extracted after considering the recovery factor as per approved mining plan is 15%, the yield of useful granite in his lease is 1373.893 Cb.M within the leased area. After considering the permitted quantity of 1840.282 Cb.M, Missing Blocks quantity of 163.775 Cb.M and Stock of 68 blocks covered a quantity of 155.077 Cb.M, it is noticed that 785.241 Cb.M of quantity excess to the yielded quantity. Hence, it construed that the petitioner/lessee have misused transit forms for the quantity of 785.241 Cb.M of Black Granite.
- viii. Regarding the excavations falls outside the leased area, the petitioner has stated that he has erected the boundary pillars based on the chain system survey and in the places shown by the Surveyor and maintaining the same till to date and the petitioner is operating the quarry operations within the leased area. Further, the survey done using GPS Machines are not accurate. Further, stated that the quarrying activities within from the leased boundaries marked by the surveyors (based on GPS & Chain system) at the time of Survey & Demarcation. Hence, the petitioner has stated that he has not encroached and not carried their quarry operations outside the leased area. The averments stated by the petitioner should not be considered as the Technical Staff conducted survey with DGPS Instrument (which are 20 cm variation) based on the linear measurements mentioned in the executed lease deed sketch. After affirming the lease boundaries around the leased area and done the quarrying operations outside the leased area and within the leased area. Further, it is informed that the lease boundaries fixed based on the measurements mentioned in the executed lease deed sketch with reference to the permanent Revenue Stones only. Hence, it is no matter conducted the survey either with GPS or Chain Survey.
- ix. With regard to the other breaches, the petitioner is simply given explanation, but neither implemented nor rectified the breaches in the quarry. As per rule 5 of APMMC Rules, 1966 workings should be confined to only within the leased area and not beyond the leased area as per granted and executed sketch. But, the petitioner has not done so for. Hence, the petitioner's explanation dt.15-03-2018 is not deserved for consideration. As per the average category percentage arrived for issuance of dispatch permits, the category of the Granite blocks for the said volumes are as below.

Within the leased area				Outside the leased area			
Super Gangsaw Size in Cbm	Mini Gangsaw Size in Cbm	Cutter Size In Cbm	Total In Cbm	Super Gangsaw Size in Cbm	Mini Gangsaw Size in Cbm	Cutter Size In Cbm	Total In Cbm
181.021	141.317	462.903	785.241	157.480	122.939	402.705	683.124

(Contl...P4)

::4::

- I. Mis used quantity of the mineral within the leased area:
Quantity : 785.241 cbm of Black Granite
Normal Seigniorage fee: Rs.19,84,1787/-
Market value : Rs. 91,10,8087/-
Total :Rs. 1,10,94,986/-
- II. Quantity recovered and transported from outside the leased area:
Quantity : 683.124cbm of Black Granite
Fine :Rs. 5,00,000-
Double Market value :Rs. 1,58,51,975-
Total :Rs. 1,63,51,975/-

x. Hence, the Assistant Director of Mines & Geology, Palamaner is directed the petitioner/ lessee M/s Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu to pay the said amounts i.e., Rs.2,74,46,961/- (Within the leased area Rs.1,10,94,986/- + Outside the leased area of Rs.1,63,51,975/-) in the respective head of account and rectify the other breaches within 15 days from the date of receipt of this notice, failing which necessary action will be initiated against the quarry lease at the subject area as per rules in force.

xi. Aggrieved by the demand notice vide No.1117/Q2/BG/ 2007, dt.23-11-2019 issued by the Assistant Director of Mines & Geology, Palamaner, the petitioner has filed Revision before the Government on 27-11-2019 received by the Government on 02-12-2019 under Rule 35-A of APMCM Rules, 1966.

4. With the above, the DM&G, Ibrahimpatnam has requested to dismiss the revision applicant or to direct the Revision Applicant to pay the Demanded Amount of Rs.2,74,46,961/-.

5. In order to dispose off the Revision Application, a personal hearing was conducted on 07.01.2020 duly giving reasonable opportunity for personal hearing to the Revision Petitioner.

6. After hearing the arguments on both sides, the Revisional Authority hereby allowed the revision application of M/s. Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu, Chittoor District duly setting aside the Demand Notice No.1117/Q1/2007, dt:23.11.2019 of Assistant Director of Mines & Geology, Palamaner and directed the Revision Applicant to pay an amount of Rs.30.10 Lakhs (Thirty lakhs and Ten thousand rupees only) and waived off the remaining Demand amount.

7. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

D. RAMADEVI
DEPUTY SECRETARY TO GOVERNMENT

To
The Director of Mines and Geology, Govt., of Andhra Pradesh, Ibrahimpatnam.
M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, #19-154, Ganuga Street,
Kuppam, Chittoor District - 517 425 (By RPAD)

Copy to:

The Assistant Director of Mines & Geology, Palamaner, Chittoor Dist.
P.S to Hon'ble Minister for Mines & Geology, 3rd Block, AP Secretariat.
SF/SC.

//FORWARDED : : BY ORDER//

P.v.s. Singh
SECTION OFFICER



APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No: 41412950252020	Challan Creation Date & Time: 08/03/2021 3:29:31 PM
Treasury/PAO Code:1109	STO:STO-Palamaner
CFMS Transaction ID:	40191067442020
Service:	4015-Minor Minerals - Penalty
Major Head:	0853 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	81 Other Receipts
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	310000.00
Amount In words Rs:	Three lakh ten thousand only
Purpose:	Towards Govt.Memo No.5006/M.I/2020 &DMG D.Dis.Memo No.4018474/D13-2/2020 Penalty in Sy. No.103 of Kotamakanapalli vg Gudupalli Mandal BG. 0.405 Hact. J Venkatesh Babu
Remitter's Name & Address:	M/S. Sri Venkata Sai Granites D.No.19-154, Ganuga Street, Kuppam-517425
Remitter's Mobile Number	9789941111
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Transaction Successful and payment posted
Bank Reference Number:	CHG0327638
Payment Date:	08/03/2021
Received Rs:.....	310000.00

Note:This Challan does not need enfacement of the treasury



APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No: 51036259162021 Challan Creation Date & Time: 29/04/2021 10:26:53 AM

Treasury/PAO Code:1109 STO:STO-Palamaner

CFMS Transaction ID: 50017935732021

Service: 4015-Minor Minerals - Penalty

Major Head: 0853 Non-Ferrous Mining and Metallurgical Industries

Sub-Major Head: 00 Not Applicable

Minor Head: 102 Mineral Concession Fees, Rents and royalties

Group Sub-Head: 00 Not Applicable

Sub-Head: 81 Other Receipts

Detailed Head: 000 Not Applicable

Sub-Detailed Head: 000 Not Applicable

Charged/Voted: V

Non-Contingency/Contingency: N

Amount Rs: 300000.00

Amount In words Rs: Three lakh only

Purpose: Towards Govt memo No.5006/M.I/2020 & DMG, MEMO NO.4018474/D13-2/2020 Penalty i sy No.103 Kotamakunapalli vh, Gudupalli Mandal BG J Venkatesh Babu

Remitter's Name & Address: M/S. Sri Venkatasai Granites Ganuga street, Kuppam-517425

Remitter's Mobile Number 9789941111

DDO Code: 11091307001
O/o AD MINES & GEOLOGY PALMANER

Status: Transaction Successful and payment posted

Bank Reference Number: CHG4491585

Payment Date: 29/04/2021

Received Rs: 300000.00

Note:This Challan does not need enfacement of the treasury

-73-



APTC FORM-10

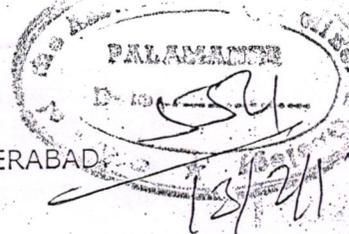
GOVERNMENT OF ANDHRA PRADESH

Challan No: 61162119202022	Challan Creation Date & Time: 02/08/2022 7:58:23 AM
Treasury/PAO Code:1109	STO:STO-Palamaner
CFMS Transaction ID:	60076320822022
Service:	4015-Minor Minerals - Penalty
Major Head:	0853 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	81 Other Receipts
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	300000.00
Amount In words Rs:	Three lakh only
Purpose:	Towards Penalty In Sy No. 103 Kotamakanepalle vg, Gudupalli Md Vide. Govt Memo No. 5006/M.I/2020 & DM&G.D.Dis. Memo No. 4018474/D.13/2020 K Sivaprakash
Remitter's Name & Address:	S/o A Krishnan, Krishnagiri.
Remitter's Mobile Number	9789941111
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Transaction Successful and payment posted
Bank Reference Number:	135974349
Payment Date:	02/08/2022

Received Rs:.....300000.00.....

Note:This Challan does not need enfacement of the treasury

ANNEXURE-VI



GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD
(PRESENT: SRI B.SREEDHAR, I.A.S. DIRECTOR) (F.A.C).

PROCEEDINGS NO.37899/R5-1/2013.

Dt:03-02-2017.

URGENT

Q2/SA

Please put up letter to the Director with respect to the grant of quarry lease. Value of M&G not to be paid. Ref:- S.D. and S.D. will also put up letter to the Director. Part of the letter to S.D. by way of S.D.

Sub:- Mines & Quarries - Quarry Lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - granted in favour of M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy - granted for a period of 20 years - Orders - Issued.

- Ref:-
1. Quarry Lease Application dated.21.09.2012 from M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy.
 2. ADM&G., Palamaner File.No.3874/Q/2012, Dt.25.06.2013.
 3. ZJDM&G, Kadapa File.No.3874/Q/2012, Dt.14.08.2013.
 4. DMG, Hyd, Notice.37899/R5-1/2013, dated:13.12.2013.
 5. Lr.dt:14.09.2016 of M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy.

-ooOoo-

ORDER:

13/2/17

Through the reference 1st cited, M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy filed an application for grant of Quarry Lease in Form-P duly paying an amount of Rs.7500/- vide Ch.No.4084, dt:21.09:2012 towards application fee and survey charges for Black Granite over an extent of 6.000 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for period of 20 years with relevant documents. The said Quarry lease application was received by the Asst. Director of Mines and Geology, Palamaner on 21.09.2012.

Through the reference 2nd & 3rd cited, the Asst. Director of Mines and Geology, Palamaner and the Zonal Joint Director of Mines and Geology, Kadapa submitted proposals recommending for grant of quarry lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy.

After careful examination of the said proposals, through the reference 4th cited, a notice was issued to M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance from MoEF Government of India as per SO 1533, dated 14.09.2006 within (6) months.

Accordingly through reference 5th cited, M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy submitted Mining Plan approved by the Joint Director of Mines and Geology, vide Letter No.547/MP-PLMR/2014, dated:06.03.2014 and also submitted copy of Environmental Clearance issued by SEIAA, GoI, MoEF vide order No.DEIAA/AP/CTR-01/2016, dt: .07.2016 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Kurnool vide Order No.CTR-1080/PCB/ZOK/CFE/2016-650, dated:08.09.2016.

As per the Approved Mining Plan the Mineable Reserves are 69750 M³ of Granite and the life of the mine is (23) years @ 3079 M³ production per annum.

The applicant has paid difference of application fee of Rs.500/- vide Ch.No.7805; dt:29.09.2016 and deposit amount of Rs.75000/- and Rs.15000/- vide D.D.No.365621 dt:01.10.2016 and D.D.No.974046, dt:20.10.2016 respectively.

In view of the above circumstances, a Quarry Lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District is hereby granted to M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy for a period of 20 years under Rule 12(5)(a)(i) of Andhra Pradesh Minor Mineral Concession Rules, 1966, subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent amendments if any and executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:
 - (i) Dead Rent :: Rs 1,00,000/- per hectare per annum
 - (ii) Land Assessment :: As per rates fixed by the Revenue Department.
 - (iii) Cess on Land Assessment :: At the rate of Rs.0.37 paise per rupee on Land Assessment.
 - (iv) Security Deposit :: A sum equivalent to one year dead rent.
 - (v) Cess on land hold area :: Rs.25/- per Cbm, as per the A.P. Mineral Bearing Lands Infrastructure Cess Act and Rules,2005
2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C. Rules, 1966.
3. The grantee shall pay Seigniorage Fee in advance as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

(Rate per cubic meter)

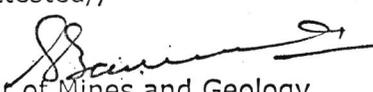
Type of granite	Super Gang Saw above 300 Cm X 180 Cm Size	Mini Gang Saw above 270 Cm X 150 Cm. & less than 300 Cm X 180 Cm Size	Below 270 Cm. X 150 Cm. size	Below 75 Cm Size.
Black	Rs.3000/-	Rs.2500/-	Rs.2350/-	Rs.1000/-
	MERIT	2% of Seigniorage fee		
	DMF	30% of Seigniorage fee		

4. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1st March of every year during the subsistence of 5th lease period regularly whether formally demanded and called for or not.
5. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under Schedule-I in advance for quantity intended to be dispatched and then only dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12 (5) (h) (iii) of A.P.M.M.C.Rules,1966.
6. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.M.C. Rules, 1966.
7. **The grantee should submit Consent for Operation (CFO) after execution of the lease deed and before starting Quarrying Operations to the concerned ADMG, DDMG and DMG.**

Note:- The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

Sd/-B.SREEDHAR
DIRECTOR OF MINES AND GEOLOGY

//Attested//


For Director of Mines and Geology.

To,
M/s J.R. Granites (P) limited,
Mg. Director: Sri M. Ramamurthy
J.R. Plaza, 4th Floor, Tank Street
Hosur, Krishnagiri District
Tamilnadu..... By RPAD.

Copy to the Asst. Director of Mines and Geology, Palamaner along with File No. 3874/Q/2012..... By RPAD.

Copy to the Dy. Director of Mines and Geology, Kadapa.



Asst. Director of Mines and Geology,
PALAMANER

PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY :: PALAMANER
(Present: Sri A. CHANDRAMOULI, M.Sc., Ph.D., Asst. Director)

PROCEEDINGS NO: 3874/Q2/BG/2012

DATE: 20-02-2017

Sub: Mines and Quarries - Minor Minerals - Quarry Lease for Black Granite over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 years in favour of SRI M. RAMAMUTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., - Quarry Lease Deed executed - Work Order - Issued.

- Ref: 1) Proceedings No: 37899/R5-1/2013, Dated: 03-02-2017 of the Director of Mines and Geology, Hyderabad received by this office on 13.02.2017.
2) Letter No: 3874/Q2/BG/2012, Dt: 14-02-2017 of the Assistant Director of Mines and Geology, Palamaner.
3) Letter Dt: 20-02-2017 of the Managing Director of grantee company M/S J.R. GRANITES (P) LTD.,

O R D E R:

Through the reference 1st cited, the Director of Mines and Geology, Hyderabad had granted a Quarry Lease for Black Granite over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 (twenty) years in favour of SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., under Rule 12(5) (a) (i) of APMMC Rules, 1966 subject to condition that the grantee shall furnish the Consent for Operations (CFO) from APPCB after execution of lease deed and before starting of quarrying operations.

Through the reference 2nd cited, this office had requested the grantee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before 03-04-2017.

Further, the grantee through the reference 3rd cited had submitted all the required documents and paying the necessary advance rentals, Security Deposit amount and attended this office to execute the Quarry Lease Deed on 20-02-2017.

Further, the Quarry Lease Deed is executed today i.e. on 20-02-2017 in favour of SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., for BLACK GRANITE over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 years with effect from 20.02.2017 to 19.02.2037.

The lessee SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District as per G.C.D.R:1999 & APMMC Rules 1966 and the rules to be amended from time to time. The lessee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5th April of every year before the Asst. Director of Mines and Geology, Palamaner, Chittoor (Dt).

The lessee should submit the Quarterly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Hyderabad, under copy marked to the Deputy Director of Mines and Geology, Kadapa and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The lessee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further, the lessee is hereby directed to submit the "Consent for Operations (CFO) from APPCB after execution of Quarry Lease Deed and before starting quarrying operations". The lessee has furnished an undertaking to that effect as directed in the grant order. The lessee shall submit the Scheme of Mining and renewals of Statutory permissions from time to time.

Further, the lessee should obtain the despatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The lessee should abide all the conditions as per the Annexure appended to the Grant order scrupulously.

NOTE: This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.

Encl: Lease Deed Form-G


Asst. Director of Mines and Geology,
Palamaner

To

Sri M. Ramamurthy, Mg. Dir: M/s J.R. Granites (P) Ltd., J.R. Plaza, 4th Floor, Tank Street, Hosur, Krishnagiri (Dt), Tamilnadu State -(ID No:).

Copy submitted to:

The Director of Mines & Geology, Hyderabad along with Quarry Lease deed for favour of information.
(02 sets)

The Zonal Joint Director of Mines & Geology, Kadapa for favour of information.

The Dy. Director of Mines & Geology, Kadapa along with Quarry Lease deed for favour of information.

The Dy. Director of Mines & Safety, Bellary for favour of information.

The District Collector, Chittoor for favour of information.

The Controller General, IBM, Nagapur for favour of information.

The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of information.

Copy to:

The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Distt.(AP).
for information.

The Asst. Director of Mines & Geology (Vg.), Tirupati for information and necessary action.

The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Show Cause Notice:1655/D13-2/2021

Dated:19-02-2021

Sub: Mines & Minerals - Quarry Lease for Black Granite an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Lease held by M/s J.R. Granites Private Limited, Mg.Director: Sri M. Ramamurthy - Inspected quarry lease by the Special Team No.III - certain breaches noticed - Proposed for determination - Show Cause Notice - Issued - Regarding.

Ref: 1. DM&G Proceedings No.37899/R5-1/2013, dt.03.02.2017.
2. ADM&G, Palamaneru Letter No.3874/Q2/BG/2012, dt.05.02.2021.

Through the reference 1st cited, the Director of Mines & Geology has granted a Quarry Lease for Black Granite an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years granted in favour of M/s J.R. Granites Private Limited, Mg.Director: Sri M. Ramamurthy. The grantee executed the lease deed before the Asst. Director of Mines and Geology, Palamaneru on 20.02.2017 and the lease is in force upto 19.02.2037.

Through the above reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru reported that as per the instructions of the DM&G conducted maha check in respect of quarry leases held in Kuppam, Gudupalli, Ramakuppam and Santhipuram Mandals, Chittoor District. Further, the Asst. Director of Mines & Geology, Palamaneru reported that the special team conducted inspection of the quarry lease held by M/s J.R. Granites Private Limited, Managing Director: Sri M. Ramamurthy in the subject area, as the lessee / company is committed the following breaches:-

1. The lessee transported 289.834 Cbm of Black Granite from their leased area without payment of Seigniorage fee which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966.
2. The lease holder has been operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Matalliferrous Mines Regulations 1961.
3. The lessee transported 289.834 CBM of Black Granite without permits from the leased area violated under Rule 34(1) of APMMC Rules 1966.
4. The lessee is not operated quarry workings as per Approved Mining Scheme which is violation of rule 19(1) of GCDR, 1999 and rule 7 A (i) , 31(xxi) of APMMC Rules, 1966.
5. The lease holder is stored dump yard outside the leased area. As such the lessee is violated Rule 22(3) &(4) of APMMC Rules 1966 and 31 of GCDR 1999.
6. The quarry lease holder is not maintained benches in accordance with the Mining Plan and hence violated Rule 21 of GCDR 1999.
7. The lessee not maintained production and dispatch registers at the quarry site.
8. As per rule 30 (i) of APMMC Rules, 1966 whenever the depth of the quarry measured from its highest to its lowest point reaches six meters, the lessee or his agent or the manager of the quarry shall forward to the Chief Inspector of Mines, Dhanbad, India and the Assistant Director concerned a report in form F1. But the lessee firm not adopted the said rule.
9. As proposed in the Scheme of Mining the lessee not taken up afforestation programme, site services are not in accordance with AMS i.e., they are located outside the lease area.
10. The lessee has not submitted any statutory returns like Half Yearly Return in Form-'F' annual Returns in Form "G" under rule 41 1 (a) and (b) of GCDR, 1999.

Finally, the Assistant Director of Mines & Geology, Palamaneru requested to issue suspension of the quarrying operations till realization of the penalty in addition to normal Seigniorage fee alongwith DMF & MERIT and for violations of lease deed conditions.

R.D.
P.M.
1/3/21

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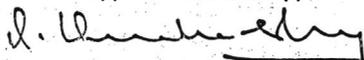
In view of the above circumstances, M/s J.R. Granites Private Limited, Mg.Director: Sri M. Ramamurthy is hereby directed to show cause within (15) days from the date of receipt of this notice, as to why action should not be taken against the lease in accordance with Rule 12(5)(h)(xii) of APMCM Rules 1966 for the afore said violations committed by lessee. In case, no reply is received within the stipulated time of (15) days, from the date of receipt of this notice, it will be construed that the lessee / company has no reply to be offered and necessary action will be taken as per APMCM Rules, 1966 based on the material available on record.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s J.R. Granites Private Limited,
Mg.Director: Sri M. Ramamurthy,
J.R. Plaza, 4th Floor,
Tank Street, Krishnagiri District, Tamilnadu State ----- [BY RPAD].

✓ Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //



for DIRECTOR OF MINES & GEOLOGY





GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM.

Demand Notice No.1655/D13-2/2021

Dated.08-02-2022

Sub: Mines & Quarries - Quarry Lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Lease held by M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy - Certain breaches noticed - Show Cause Notice issued - Demand Notice - Issued - Regarding.

- Ref: 1. ADM&G, Palamaneru Letter No.3874/Q2/2012, dt.05.02.2021.
- 2. This Office Show Cause Notice No.1655/D13-2/2021, dt.19.02.2021.
- 3. ADM&G, Palamaneru.remarks statement dt.08.02.2022.

Through the reference 1st cited, the ADM&G, Palamaneru has informed that a Quarry Lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy was inspected on 16.11.2020 & 26.11.2020. The ADM&G, Palamaneru has reported certain violations committed by the lease holder.

Through the reference 2nd cited, this office has issued show cause notice to the lease holder. Out of some violations committed by the lease holder, one violation pertains to evasion of seigniorage fee. The details of revenue evasion are;

- 1. The lessee transported 289,834 Cbm of Black Granite from their leased area without payment of seigniorage fee which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966.

Through the reference 3rd cited, M/s J.R. Granites Private Limited, Managing Director: Sri M.Ramamurthy has submitted reply to this office show cause notice. Through the reference 4th cited, the ADM&G, Palamaneru furnished further report stated that the lease holder has violated Rule 12(5)(h)(iii) and Rule 26(1) of APMMC Rules 1966 and they are liable for taking penal action under the said rules and requested to issue demand notice.

SUPdt.
P/A
11/2/2022

Sl. No.	Rule	Violations	Penalty		Total (in Rs.)
			Normal (in Rs.)	Penalty (in Rs.)	
1.	12(5)(h)(iii) of APMMC Rules, 1966.	The lease holder dispatched 289.834 Cbm of Black Granite without paying advance seigniorage fee and without dispatch permit. Out of 289.834 Cbm, 83.936 Cbm is Super Gang Saw(SG), 42.837 Cbm is mini gang saw(MG) and 163.06 Cbm is cutter size (CS). (Within the leased area).	852998/- @Rs.2700 per SG, @Rs.2470 per MG and @Rs.2300 per CS.	4264988/-	5117986/-

Therefore, the lease holder i.e. M/s J.R. Granites Private Limited, Managing Director: Sri M.Ramamurthy is hereby requested to pay an amount of Rs.5117986/- (Rupees Fifty One Lakhs Seventeen Thousand Nine Hundred and Eighty Six only) which includes Rs.852998/- (Rupees Eight Lakhs Fifty Two Thousand Nine Hundred and Ninety Eight only) towards Normal seigniorage fee and Rs.4264988/-(Rupees Forty Two Lakhs Sixty Four Thousand Nine Hundred and Eighty Eight only) towards 5 times penalty through challans under the following Head of Account and sent the original challan to ADM&G, Palamaneru within (15) days from the date of receipt of this notice failing which action will be initiated as per the rules in force.

= 2 =

Head of Account for Normal Seigniorage fee	Head of Account for Penalty & Market value:
0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 02 - Royalty on Minor Minerals.	0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 81 - Other receipts.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

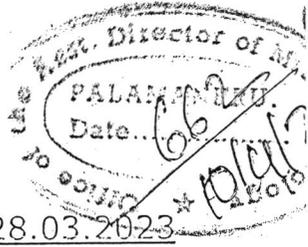
To
M/s J.R. Granites Private Limited,
Managing Director: Sri M. Ramamurthy,
J.R. Plaza, 4th Floor,
Tank Street, Krishnagiri District, Tamilnadu State ----- [BY RPAD].

Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (MINES.I) DEPARTMENT



Memo.No.953/M.I(1)/2022

Dated:28.03.2023

Sub:- Revisions - Revision Application filed by M/s. J.R. Granites Private Limited in Sy. No. 136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, against the Demand Notice No.1655/D13-2/2021, Dt.08.02.2022 of the DM&G, Ibrhimpatnam- Hearing held on 16.11.2022 - Revision Disposed off - Orders - Issued.

- Ref:-
1. From M/s. J.R. Granites Private Limited, Chittoor District, Revision Application dt: .02.2022, received on:08.03.2022.
 2. Govt.Memo.No.953/M.I(1)/2022, Dated:21.03.2022
 3. From the ADM&G, Palamaneru, Letter No. 3874/Q2/2012, Dt.15.11.2022.

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PUG
10/4/23

The Director of Mines & Geology, Ibrahimpattam has issued Demand Notice No.1655/D13-2/2021, Dated:08.02.2022 to the revision applicant M/s.J.R.Granites Pvt Ltd., MD:Sri. M.Ramamurthy directing to pay an amount of Rs.51,17,986/-.

SA/TM2

Aggrieved by the above said demand notice, M/s. J.R. Granites Private Limited, Chittoor District in the reference 1st cited has filed revision application under Rule 35-A of APMMC Rules-1966, before the Government, with a request to set aside the Demand Notice issued by the DM&G, Ibrahimpattam on the grounds mention therein.

3. In the reference 2nd cited, the remarks of the DM&G has been called for on the grounds of revision and the ADM&G, Palamaneru submitted remarks vide reference 3rd cited to the Director of Mines and Geology.

4. In order to dispose off the Revision Application duly giving reasonable opportunity to the Revision Petitioner, a personal hearing was conducted on 16.11.2022. The Revision Applicant and the officials of the Mines and Geology Department were present.

5. In the grounds of revision, the Revision Applicant has mainly contesting in their grounds that the being an aesthetic material with its uncertainties of yield and inherent defects, the recovery ratios can't be predicted with certainty. It is observed that the officials have calculated the yield basing on the recovery factor (Average) in the Approved Mining Plan / Approved Mining Scheme upon volume of the pit taken by the technical staff and surveyor. But not assessed the waste generated from the quarry leased area. Had they assessed the waste generated also they should have found the actual recovery factor of the mineral in the area. They have taken permits every time, before issue of dispatch permits the blocks were check measured by the technical staff of the ADM&G. After submission of reports only the dispatch permits have been issued to them there is no evasion of any seig.charges as all the material transported was duly paying advance seig.fee. The inspection team is trying to find the details based on the figures available in the books only but not conducted any field analysis as they have taken only pit measurements but not assessed the waste generated leased area.

(P.T.O.)

6. Finally, they requested the Revisional Authority to consider their case sympathetically and set-a-side the Demand notice issued by Director of Mines & Geology Ibrahimpatnam.

7. During the revision, the Revisional Authority has observed that there is variation for a quantity of 289.834 Cbm transported from their leased area without payment of seig.fee which is a breach under Rule 12(5)(h)(iii) of APMMC Rules 1966 and Rule 26(1) APMMC Rules 1966.

8. After taking into consideration of the material available on record, the grounds of the revision petitioner, the arguments put forth by the petitioner and Department officials, the Revisional Authority has decided to reduce the penalty amount considering their financial positions on sympathetic grounds and also to save the industry as this is the first mistake of the petitioner and difficult to estimate the actual recovery percentage.

9. After hearing the arguments on both sides, the Revisional Authority has decided to allowed the revision application of M/s.J.R.Granites Pvt.Ltd., MD:Sri. M.Ramamurthy subject to payment of Rs.8,52,998/- towards Normal Seig.fee. The remaining demanded amount of Rs.42,64,988/- towards Penalty is waived off.

10. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

D. RAMADEVI
JOINT SECRETARY TO GOVERNMENT

To
M/s. J.R. Granites Private Limited,
Mg. Director Sri M. Ramamurthy, J.R. Plaza,
4th Floor, Tank Street, Krishnagiri District,
Tamilnadu State - (RPAD)
The Director of Mines & Geology, Ibranhimpatnam.

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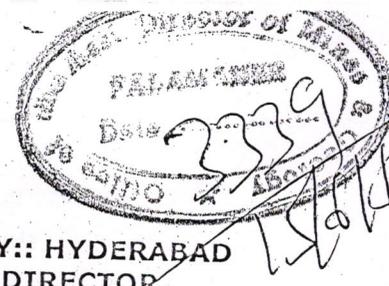
~~The Assistant Director of Mines & Geology, Palamaner, Chittoor District.~~
The PS to Hon'ble Minister (M&G), 3rd Block, AP Secretariat.
SF/SC

//FORWARDED :: BY ORDER//

P. Anandhan
SECTION OFFICER
LR

-85-

ANNEXURE-VII



**GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD
(PRESENT SRI B.R.V.SUSHEEL KUMAR, B.E. (MINING) DIRECTOR.**

Proceedings No.3970/R4-1/2015

Dated:10-06-2015.

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Sub:-Mines and Quarries – Transfer of Quarry lease for Black Granite over an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh in favour of M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy for un-expired portion of the lease period i.e., upto 11.03.2032 – Permission – Accorded – Orders – Issued.

- 12/01/15*
- Ref:-1. Director of Mines and Geology, Proceedings No.12344/R5-1/2009, dated:04.11.2011.
2. Transfer of Quarry Lease application dt:24.09.2014 of M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh.
3. ADM&G, Palamaner File No. 3800/TQL/2014, dt: 28.01.2015.
4. ZJDM&G, Kadapa File No. 3800/TQL/2014, dt: 16.02.2015.

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ORDER

Through the reference 1st cited, a Quarry lease was granted for Black Granite over an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years infavour of M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh and the quarry lease deed was executed vide Proceeding No. 2690/Q/2008, dt: 12.03.2012 by the Assistant Director of Mines and Geology, Palamaner and lease will be inforce upto 11.03.2032.

Through the reference 3rd cited, the Assistant Director of Mines and Geology, Palamaner reported that transferor i.e., M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh through the reference 2nd cited submitted a notarized affidavit giving his consent for transfer of quarry lease infavour of M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy for the unexpired portion of the lease period upto 11.03.2032, as he is unable to carry out the quarrying operations due to personal problems. In turn the transferee, M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy has also submitted a notarized affidavit expressing willingness to take the quarry lease on transfer for the un-expired period of quarry lease i.e., upto 11.03.2032 and further stated that there is no speculation in the transaction except consideration of Rs. 1,00,000/-, which was spent for development of quarry.

The Assistant Director of Mines and Geology, Palamaner reported that the applicant is having one quarry leases in Chittoor District and as the MRA for the year 2013-14 and no mineral revenue dues to Government. Further, the Asst. Director of Mines and Geology, Palamaner informed that the transferee is not having any leases and no mineral revenue dues to Government.

The Assistant Director of Mines and Geology, Palamaner reported that the applied area has been inspected on 24.11.2014. As per the inspection report, Topographically, The transfer of quarry lease area comprises dolerite dyke trending in E-W direction, medium to big size boulders with 1.5 to 2.0 in die area observed. Further it is noticed that as per the observations of the nearby quarry lease there may be sheet rock at a depth of about 10 to 15 mts. Geologically the applied area belongs to Peninsular Gneissic Complex of Archeans. The width of the dolerite dyke present in the transfer applied area is about 25 to 0mts, length of the dyke is about 30 to 35 mts. The quarry lease is not under operation on the day of inspection, no stock and no machinery is available. Either sides of the dyke the country rock of Colour Granite of inferior quality is observed. The granite occurring in the transfer applied area is hard and compact in nature and it is easily quarriable in desirable sizes. Mineralogically it consists of Feldspar, Biotite, Muscovite, Quartz, Hornblende and other Felsic minerals.

The occurring granite rock is Black Granite It is useful for cutting and polishing industry as a decorative stone and may have export value.

The Assistant Director of Mines and Geology, Palamaner reported that the transfer of quarry lease applied area has been surveyed and verified as per the boundaries shown by the representative of the transferee. After survey the area is arrived to an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for which the transferee has given consent for the surveyed and demarcated quarry lease area and signed on the surveyed sketch.

Finally, the Assistant Director of Mines and Geology, Palamaner recommended to accord permission to transfer of Quarry lease held by M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh over an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy for the un-expired portion of lease period i.e., upto 11.03.2032 stating that no speculation involved in the transaction.

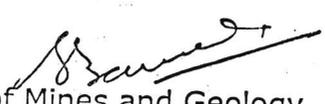
Through the reference 4th cited, the Zonal Joint Director of Mines and Geology, Kadapa agreed with the proposals of the Assistant Director of Mines and Geology, Palamaner and recommended for transfer of quarry lease subject to satisfaction of all terms and conditions laid down in Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 for the un-expired portion of the lease period i.e upto 11.03.2032.

In view of the above circumstances, permission is hereby accorded for transfer of the Quarry lease held by M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh for Black Granite over an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy for the un-expired portion of lease period i.e. upto 11.03.2032 under Rule 12(5)(h)(Viii) of Andhra Pradesh Minor Mineral Concession Rules, 1966 subject to condition that the transferee shall submit Environmental Clearance, Consent for Establishment (CFE) and Consent for Operation (CFO) within (03) three months from the date of execution of transfer lease deed and subject to the conditions mentioned in the appendix enclosed to this order, and other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent, amendments/orders and executive instructions issued thereon from time to time.

Encl:- (Appendix)

Sd/-B.R.V.SUSHEEL KUMAR
DIRECTOR OF MINES AND GEOLOGY.

//Attested//


For Director of Mines and Geology.

To


M/s Tirumala Minerals,
Mg. Partner: Sri K. Venkatesh
D.No.8-169, T.B. Raod,
Kuppam,
Chittoor-517425.

M/s J.R. Granites, Pvt Limited,
Director: Sri M. Ramamurthy,
4th Floor, J.R. Plaza, Tank Street,
Hosur-635109,
Krishnagiri Dist,
Tamilnadu.

Copy to the Assistant Director of Mines and Geology, Palamaner along with File No. 3800/TQL/2014.

Copy to the Zonal Joint Director of Mines and Geology, Kadapa

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Proceedings of the Asst. Director of Mines and Geology, Palamaner.
(Present: Sri S. Sairam Singh, M.Sc. (Tech), B.L. Asst. Director)

* * *

Proc.No.3800/TQL/2014

Dt: 05-08-2015.

Sub :- Mines and Quarries – Transfer of Quarry Lease for Black Granite over an extent of 1.620 Hect in S.No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist - Transferred in favour of M/s J.R. Granites Pvt. Ltd., Director: Sri M. Ramamurthy, for un - expired portion of the lease period i.e., upto 11.03.2032 - Transfer Lease deed executed - Work orders – Issued.

Ref:- 1) Proc.No: 3970/R4-1/2015, Dt. 10.06.2015 of the Director of Mines & Geology, Hyderabad received by this office on 15.06.15.
2) This office Lr.No. 3800/TQL/2014, Dt: 22-06-2015.
3) Lr.Dt: 05-08-2015 from the Grantee.

* * *

ORDERS :

The Director of Mines & Geology, Hyderabad vide reference 1st cited has accorded permission for transfer of Quarry Lease for Black Granite over an extent of 1.620 Hect., in S.No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist held by M/s Tirumala Minerals, Mg. Ptr: Sri K. Venkatesh in favour of M/s J.R. Granites Pvt., Ltd., Director: Sri M. Ramamurthy for un-expired portion of the lease period i.e., upto 11.03.2032. Hence, this office vide reference 2nd cited, has requested the transferee to submit the required documents for the execution of Transfer Quarry Lease Deed within the stipulated period. Accordingly, the transferee vide reference 3rd cited, has submitted all the required documents and requested this office to execute the Transfer Quarry Lease Deed.

In the light of circumstances stated above, the Transfer Quarry Lease deed is executed in favour of M/s J.R. Granites Pvt., Ltd., Director: Sri M. Ramamurthy and hereby permitted to commence the quarrying operations for Black Granite over an extent of 1.620 Hect., in S.No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for unexpired portion of the lease period i.e., upto 11.03.2032, subject to condition that the lessee should submit Environmental Clearance, Consnt for Establishment & Consent for Operation within 03 months from the date of execution of transfer quarry lease deed and subject to the satisfaction of conditions laid down in the grant orders of the Director of Mines & Geology, Hyderabad (1 to 20) appendix enclosed to the lease deed and also subject to the satisfaction of Government Orders issued from time to time

The lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should transport the material by vehicles within the limits prescribed by the Transport Dept., and also submit necessary returns to the Director of Mines and Geology, Hyderabad and the Dy. Director of Mines & Geology, Kadapa, the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules.

To
M/s J.R. Granites Pvt. Ltd.,
Director: Sri M. Ramamurthy,
4th Floor, J.R. Plaza,
Tank Street,
Hosur - 635 109,
Krishnagiri District,
Tamilnadu State.

Asst. Director of Mines and Geology,
PALAMANER.

05/8/15
5/8/14

Copy along with lease deed submitted to :

- * The Director of Mines and Geology, Hyderabad for favour of information.
- * The Zonal Joint Director of Mines & Geology, Kadapa Zone, Kadapa for favour of information.
- * The Dy. Director of Mines & Geology, Kadapa for favour of information.

Copy along lease deed sketch to :

- * The Assistant Director of Mines and Geology (Vig), Tirupati for favour of information.
- * The Chief Inspector, Mines Safety, Dhanbad along with sketch for information.
- * The Mandal Tahasildar, Gudupalli (M), Chittoor - Dist. for information.

Dispatch No. 5224/836
Date 05/8/15

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Show Cause Notice:1657/D13-2/2021

Dated:19-02-2021

Sub: Mines & Minerals – Quarry Lease for Black Granite an extent of 1.620 Hectares in Sy.No.89/1, 95/1(P), 95/2(P), 95/3(P) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District – Lease held by M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy - Inspected quarry lease by the Special Team No.III – Certain breaches noticed - Proposed for determination – Show Cause Notice – Issued – Regarding.

Ref: 1. DM&G Proceedings No.3970/R4-1/2015, dt.10.06.2015.
2. ADM&G, Palamaneru Letter No.3800/TQL/2014, dt.05.02.2021.

Through the reference 1st cited, the Director of Mines & Geology has accorded permission for transfer of Quarry Lease for Black Granite an extent of 1.620 Hectares in Sy.No.89/1, 95/1(P), 95/2(P), 95/3(P) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy for the unexpired portion of the lease period upto 11.03.2032. The transferee executed the lease deed before the Assistant Director of Mines and Geology, Palamaneru on 05.08.2015.

Through the above reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru reported that as per the instructions of the DM&G conducted maha check in respect of quarry leases held in Kuppam, Gudupalli, Ramakuppam and Santhipuram Mandals, Chittoor District. Further, the Asst. Director of Mines & Geology, Palamaneru reported that the special team conducted inspection of the quarry lease held by M/s J.R. Granites Private Limited, Managing Director: Sri M.Ramamurthy in the subject area, as the lessee / company is committed the following breaches:-

1. On calculation with percentage of recovery mention in Approved Mining Plan i.e. 20% the yield of useful Granite in the quarry lease is 1957.598 Cbm. As per the records of ADM&G, Palamaneru, the lease holder have obtained permits for a quantity of 2537.206 Cbm. There is a stock of blocks covered a quantity of 181.133 Cbm within the leased area. Hence, the total quantity comes to 2718.339 Cbm. There is a variation for a quantity of 760.741 Cbm between yielded quantity and permitted quantity i.e. excess to the limit approved in mining plan without obtaining approved modified Mining Plan. Hence, the lease holder transported 760.741 Cbm of Black Granite morethan the approved mining plan quantity which is a breach of Clause(h)(iii) of Sub Rule 5 of Rule 12 of APMMC Rules, 1966.
2. The lessee is not operated quarry as per Approved Mining Scheme i.e storing of dumps and stocking of Mineral which is violation of rule 19(1) of GCDR, 1999 and rule 7 A (i) of APMMC Rules, 1966.
3. The lease holder is stored dump yard outside the leased area. As such the lessee is violated Rule 22(3) &(4) of APMMC Rules 1966 and 31 of GCDR 1999.
4. The lessee not appointed Mines Manager under Rule 42 of GCDR 1999.
5. The lessee not maintained production and dispatch registers at the quarry site.
6. The quarry lease holder is not maintained benches in accordance with the Mining Plan and hence violated Rule 21 of GCDR 1999.
7. The lessee not appointed Mines Manager under Rule 42 of GCDR 1999.

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8. As per rule 30 (i) of APMMC Rules, 1966 whenever the depth of the quarry measured from its highest to its lowest point reaches six meters, the lessee or his agent or the manager of the quarry shall forward to the Chief Inspector of Mines, Dhanbad, India and the Assistant Director concerned a report in form F1. But the lessee firm not adopted the said rule.
9. The lessee has not submitted any statutory returns like Half Yearly Return in Form "F" and Annual Returns in Form "G" under rule 41 1 (a) and (b) of GCDR, 1999 pertains to their quarry lease.

Finally, the Assistant Director of Mines & Geology, Palamaneru requested to issue suspension of the quarrying operations till realization of the penalty in addition to normal Seigniorage fee alongwith DMF & MERIT and for violations of lease deed conditions.

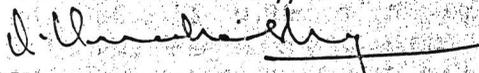
In view of the above circumstances, M/s J.R. Granites Private Limited, Managing Director: Sri M.Ramamurthy is hereby directed to show cause within (15) days from the date of receipt of this notice, as to why action should not be taken against the lease in accordance with Rule 12(5)(h)(xii) of APMMC Rules 1966 for the afore said violations committed by lessee. In case, no reply is received within the stipulated time of (15) days, from the date of receipt of this notice, it will be construed that the lessee / company has no reply to be offered and necessary action will be taken as per APMMC Rules, 1966 based on the material available on record.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s J.R. Granites Private Limited,
Managing Director: Sri M.Ramamurthy,
J.R.Plaza, 4th Floor, Tank Street,
Hosur, Krishnagiri District, Tamilnadu State ----- [BY RPAD].

✓ Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY

-91-



GOVERNMENT OF ANDHRA PRADESH
 DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Demand Notice No.1657/D13-2/2021

Dated.08-02-2022

Sub: Mines & Quarries – Quarry Lease for Black Granite over an extent of 1.620 Hectares in Sy.No.89/1, 95/1(P), 95/2(P), 95/3(P) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District – Lease held by M/s J.R. Granites Private Limited, Mg.Director: Sri M.Rama.murthy – Certain breaches noticed – Show Cause Notice issued – **Demand Notice** – Issued – Regarding.

Ref: 1. ADM&G, Palamaneru Letter No.3800/TQL/2014, dt.05.02.2021.
 2. This Office Show Cause Notice No.1657/D13-2/2021, dt.19.02.2021.
 3. ADM&G, Palamaneru remarks statement dt.08.02.2022.

Through the reference 1st cited, the ADM&G, Palamaneru has informed that a Quarry Lease for Black Granite over an extent of 1.620 Hectares in Sy.No.89/1, 95/1(P), 95/2(P), 95/3(P) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy was inspected on 16.11.2020 & 26.11.2020. The ADM&G, Palamaneru has reported certain violations committed by the lease holder.

Through the reference 2nd cited, this office has issued show cause notice to the lease holder. Out of some violations committed by the lease holder, one violation pertains to evasion of seigniorage fee. The details of revenue evasion are;

1. The lessee transported 760.741 Cbm of Black Granite morethan the approved mining plan quantity from their leased area which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966.

Through the reference 3rd cited, M/s J.R. Granites Private Limited, Managing Director: Sri M.Ramamurthy has submitted reply to this office show cause notice. Through the reference 4th cited, the ADM&G, Palamaneru furnished further report stated that the lease holder has violated Rule 12(5)(h)(iii) and Rule 26(1) of APMMC Rules 1966 and they are liable for taking penal action under the said rules and requested to issue demand notice.

Sl. No.	Rule	Violations	Penalty		Total (in Rs.)
			Normal (in Rs.)	Penalty (in Rs.)	
1	12(5)(h)(iii) of APMMC Rules, 1966.	The lease holder dispatched 760.741 Cbm of Black Granite without paying advance seigniorage fee and without dispatch permit. Out of 760.741 Cbm, 170.178 Cbm is Super Gang Saw(SG), 80.03 Cbm is mini gang saw(MG) and 510.533 Cbm is cutter size (CS). (Within the leased area).	2195639/- @Rs.2700 per SG, @Rs.2470 per MG and @Rs.2300 per CS.	10978197/-	13173837/-

Therefore, the lease holder i.e. M/s J.R. Granites Private Limited, Managing Director: Sri M.Ramamurthy is hereby requested to pay an amount of Rs.1,31,73,837/- (Rupees One Crore Thirty One Lakhs Seventy Three Thousand Eight Hundred and Thirty Seven only) which includes Rs.2195639/- (Rupees Twenty One Lakhs Ninety Five Thousand Six Hundred and Thirty Nine only) towards Normal seigniorage fee and Rs.1,09,78,197/-(Rupees One Crore Nine Lakhs Seventy Eight Thousand One Hundred and Ninety Seven only) towards 5 times penalty through challans under the following Head of Account and sent the original challan to ADM&G, Palamaneru within (15) days from the date of receipt of this notice failing which action will be initiated as per the ruies in force.

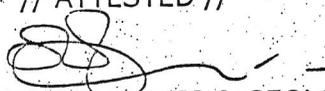
<u>Head of Account for Normal Seigniorage fee</u>	<u>Head of Account for Penalty & Market value.</u>
0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 02 - Royalty on Minor Minerals.	0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 81 - Other receipts.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s J.R. Granites Private Limited,
Managing Director: Sri M.Ramamurthy,
J.R. Plaza, 4th Floor,
Tank Street, Krishnagiri District, Tamilnadu State ----- [BY RPAD].

Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY

93-

Date: 6/3/23
10/4/23

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (MINES.I) DEPARTMENT

Memo.No.955/M.I(1)/2022

Dated:28.03.2023

Sub:- Revisions - Revision Application filed by M/s. J.R. Granites Private Limited in Sy. No. 89/1, 95/1(P), 95/2(P), 95/3(P) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, against the Demand Notice No.1657/D13-2/2021, Dt.08.02.2022 of the DM&G, Ibrhimpatnam - Hearing held on 16.11.2022 - Revision Disposed off - Orders - Issued.

Ref:- 1. From M/s. J.R. Granites Private Limited, Chittoor District, Revision Application dt: .02.2022, received on:08.03.2022.
2. Govt.Memo.No.955/M.I(1)/2022, Dated:21.03.2022
3. From the ADM&G, Palamaneru, Letter No. 3800/TQL/2014, Dt.15.11.2022.

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Supdt
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SA/TA
The Director of Mines & Geology, Ibrahimpattam has issued Demand Notice No.1657/D13-2/2021, Dated:08.02.2022 to the revision applicant M/s.J.R.Granites Pvt Ltd., M.G.Dir. M.Ramamurthy directing to pay an amount of Rs.1,31,73,837/-.

2. Aggrieved by the above said demand notice, M/s. J.R. Granites Private Limited, Chittoor District in the reference 1st cited has filed revision application under Rule 35-A of APMMC Rules-1966, before the Government, with a request to set aside the Demand Notice issued by the DM&G, Ibrahimpattam on the grounds mention therein.

3. In the reference 2nd cited, the remarks of the DM&G has been called for on the grounds of revision and the ADM&G, Palamaneru submitted remarks vide reference 3rd cited to the Director of Mines and Geology.

4. In order to dispose off the Revision Application duly giving reasonable opportunity to the Revision Petitioner, a personal hearing was conducted on 16.11.2022. The Revision Applicant and the officials of the Mines and Geology Department were present.

5. In the grounds of revision, the Revision Applicant has mainly contesting in their grounds that they have not transported any mineral without any transit forms and not evaded seig.fee to the Government the quantity noticed excess to the permitted quantity approved in AMP have been extracted upon value of pit taken by the Technical staff. Applying average recovery factor for the entire pit developed by them since inception of the quarry lease doesn't make any scientific conclusion. As the recovery of Granite blocks vary from layer to layer, had the same been considered there will not be any variation in the actual yielded quantity as compared to quantity derived by the team of officials of the department. To add value addition they have marketed some of the black granite blocks having defects yielded from the quarry leased area which were also covered by sieg.charges while transportation of mineral. They have taken the dispatch permits for the entire transported granite blocks included defect granite blocks.

6. Finally, they requested the Revisional Authority to consider their case sympathetically and set-a-side the Demand notice issued by Director of Mines & Geology Ibrahimpattam.

(P.T.O.)

7. During the hearing, the Revisional Authority has observed that there is variation for a quantity of 760.741 Cbm between yielded quantity and permitted quantity i.e., excess to the limit approved in mining plan without obtaining approved modified Mining Plan. Further, the demand raising authority has raised the demand on presumed recovery percentage to arrive at the recovered blocks.

8. After taking into consideration of the material available on record, the grounds of the revision petitioner, the arguments put forth by the petitioner and Department officials, the Revisional Authority has decided to reduce the penalty amount considering their financial positions on sympathetic grounds and also to save the industry as this is the first mistake of the petitioner and difficult to estimate the actual recovery percentage.

9. After hearing the arguments on both sides, the revisional authority has decided to allowed the revision application of M/s.J.R.Granites Pvt Ltd., M.G.Dir.M.Ramamurthy subject to payment of Rs.21,95,639/- towards Normal Seig.fee in three monthly equal instalments. The remaining demanded amount of Rs.1,09,78,197/- towards Penalty is waived off.

10. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpattam shall take further necessary action in the matter.

D. RAMADEVI
JOINT SECRETARY TO GOVERNMENT

To

M/s. J.R. Granites Private Limited,
Mg. Director Sri M. Ramamurthy, J.R. Plaza,
4th Floor, Tank Street, Krishnagiri District,
Tamilnadu State - (RPAD)

The Director of Mines & Geology, Ibrahimpattam.

Copy to:

The Assistant Director of Mines & Geology, Palamaner, Chittoor District.

The PS to Hon'ble Minister (M&G), 3rd Block, AP Secretariat.

SF/SC

//FORWARDED :: BY ORDER//

P. Anandhan
SECTION OFFICER
AP

- 95 -

ANNEXURE-VIII

**GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD
(PRESENT SRI B.R.V.SUSHEEL KUMAR, B.E. (MINING) DIRECTOR.**

Proceedings No.33046/R5-1/2012

3400
22/8/12
Dated: 13-08-2012.

Sub:- Mines and Quarries - Transfer of Quarry lease for Black Granite over an extent of 0.850 Hectare in Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy infavour of M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy for un-expired portion of the lease period i.e., upto 23.10.2027- Permission - Accorded - Orders - Issued - Reg.

- Suprat*
Relw
22/08/12
- Ref:- 1. Director of Mines and Geology, Proceedings No. 18767/R5-1/2007, dt:12.09.2007.
2. Transfer of Quarry Lease application dt:10.05.2012 from ADM&G., Palamaneru.
3. ADM&G, Palamaneru File No.2114/Q/2012, dt:13.07.2012
4. ZJDM&G, Kadapa File No.2114/Q/2012, dt:28.07.2012.

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Through the reference 1st cited, a quarry lease was originally granted for Black Granite over an extent of 0.850 Hectare in Sy. No.99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for period of 20 years in favour of M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy and the quarry lease deed was executed by the Assistant Director of Mines and Geology, Palamaneru vide his Procgs. No.1050/Q/2007, dt: 24.10.2007 and lease will be inforce upto 23.10.2027.

Through the reference 3rd cited, the Asst. Director of Mines and Geology, Palamaneru has reported that M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy filed transfer of quarry lease application through the reference 2nd cited and the said application was received by the Assistant Director of Mines and Geology, Palamaneru on 10.05.2012.

Further, the Assistant Director of Mines and Geology, Palamaneru reported that transferor i.e., M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy has submitted a notarized affidavit stating no speculation involved in transfer of quarry lease, and Sri M. Ramamurthy, Mg. Director of M/s J.R. Granites Pvt Ltd, had agreed to pay Rs. 75,000 /- (Rupees Seventy Five Thousands only), which was spent for development of quarry. Further the transferee in their notarized affidavit stated that he will pay mineral revenue dues, if any payable to the Government. Further, he stated that no speculation is involved in the transfer of quarry lease as he has agreed to pay Rs. 75,000/- which was spent for development of quarry. The Assistant Director of Mines and Geology, Palamaneru further reported that there is sufficient balance for ADR for the year 2012-2013 and the lessee is not having any mineral revenue dues to the Government in his office jurisdiction.

Further, the Assistant Director of Mines and Geology, Palamaneru reported that the leased area has been inspected by Assistant Geologist of his office on 23.05.2012 in the Presence of Transferor and Transferee. As per the inspection report, topographically the transfer of quarry leased area consisting of Dolerite dyke trending in E-W direction. The quarry leased area is a hillock over a height of about 15 to 20 mts from ground level. Geologically, the applied area represents Peninsular Gneissic Complex comprising grey gneiss with dolerite intrusions. The dyke is fine to medium grained, hard and compact and dark grey to black in colour,

hard and compact and dark grey to black colour, optitic to sub- optitic texture of Plagioclase Feldspar and clinophyroxene as main minerals, Quartz and Epidote occur as accessory minerals. The transferor has extracting good size of dimensional blocks from the leased area. Previously the transferor has been issued demand notice for stocking the granite blocks (which extracted from their leased area) outside the leased area and requested to pay an amount of Rs, 14, 72, 289/-. Aggrieved by the demand notice the transferor has filed appeal before the Director of Mines and Geology, Hyderabad. The Director of Mines and Geology, Hyderabad through Procds No. 50637/PLMR/AH/2011, dated 15.07.2011 set-aside the demand notice issued by the Assistant Director of Mines and Geology, Palamaneru, basing on the report submitted by the Deputy Director of Mines and Geology, Kadapa that the transferor has not extracted or any pit outside leased area. There are two working pits observed in leased area with average measurements of 1) 50X48X2.5 mts and 2) 34X20X05 mts.

Further, the Assistant Director of Mines and Geology, Palamaneru reported that the surveyor of his office has surveyed and demarcated the area to an extent of 0.850 Hectares in Sy.No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for which the transferee has given his consent for the surveyed area and both transferor and transferee have signed on the surveyed sketch.

Further, the Assistant Director of Mines and Geology, Palamaneru has reported that M/s Supraja Granites, Prop. Sri V. Rajasekhar Reddy paid ADR for the year 2012-2013 and the lessee is not having any dues payable to the Government. The Joint Director of Mines and Geology, O/o the Director of Mines and Geology has approved the Mining Plan vide Letter No. 2567/MP-PLMR/2012, dated 07.07.2012.

As per the notarized affidavit submitted by the transferee i.e., M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy is not having any Mining / Quarry leases in the State of Andhra Pradesh and as such no mineral revenue dues payable to the Government of Andhra Pradesh.

Finally, the Assistant Director of Mines and Geology, Palamaneru has recommended for transfer of Quarry lease held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy over an extent of 0.850 Hectare in Sy. No. 99/4 & 7 of Kotamakanapalli Village Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy for the un-expired portion of lease period i.e., upto 23.10.2027 stating that no speculation involved in the transaction.

Through the reference 4th cited, the Zonal Joint Director of Mines and Geology, Kadapa agreed with the proposals of the Assistant Director of Mines and Geology, Palamaneru.

In view of the above circumstances, permission is hereby accorded for transfer of the quarry lease held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy over an extent of 0.850 Hectares in Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, in favour of M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy for the un-expired portion of lease period i.e. upto 23.10.2027 under Rule 12(5)(h)(viii) of Andhra Pradesh Minor Minerals Concession Rules, 1966 subject to condition that the transferee shall submit **consent for establishment (CFE) and Consent for operation (CFO) from A.P. pollution Control Board and Environmental Clearance from Government of India as per S.O. 1533, dated:14-09-2006 and as per Supreme Court judgment dated:27-02-2012 in I.A. No's 12-13-2011 in SLP (C) No.19628-19629/2009 with SLP (C) No's 729-731/2011, 21833/2009, 12498-499/2010, SLP (C)**

CC.16157/2011 & CC.18235/2011 within (3) three months from the execution of transfer lease deed subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereupon from time to time.

Encl:- (Appendix)

Sd/- B.R.V.SUSHEEL KUMAR
DIRECTOR OF MINES & GEOLOGY.

//ATTESTED//


FOR DIRECTOR OF MINES AND GEOLOGY

To:

M/s Supraja Granites,
Prop: Sri V. Rajasekhar Reddy
#14-123/3, A.P.V.C Street
Kuppam - 517 425
Chittoor District

..... By R.P.A.D

1. M/s J.R. Granites Private Ltd
Mg. Director: Sri Muniswamy Ramamurthy
J.R. Plaza, 4th Floor, Tank Street, Hosur
Krishnagiri District
Tamil Nadu.

..... By R.P.A.D.

Copy to the Assistant Director of Mines and Geology, Palamaneru along with File No. 2114/Q/2012.

Copy to the Zonal Joint Director of Mines and Geology, Kadapa.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY
 Proceedings of the Asst. Director of Mines and Geology, Palamaner.
 (Present: Sri S. Sairam Singh, M.Sc. (Tech), B.L. Asst. Director)

* * *

Proc.No.2114/Q/2012

Dt : 30-08-2012.

Sub :- Mines and Quarries – Transfer of Quarry Lease for Black Granite over an extent of 0.850 Hect., in S.No.99/4 & 7 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy - Transferred in favour of M/s J.R. Granites Private Limited, Mg. Dir: Sri Muniswamy Ramamurthy, for un-expired portion of the lease period i.e., upto 23.10.2027 - Transfer Quarry Lease deed executed - Work orders – Issued.

- Ref:- 1) Proc.No: 33046/R5-1/12, Dt : 13-08-2012 of the Director of Mines & Geology, Hyderabad received by this office on 22.08.12.
 2) This office Lr.No.2114/Q/2012, Dt : 24-08-2012.
 3) Lr.Dt : 30-08-2012 from the Grantee company.

* * *

ORDERS :

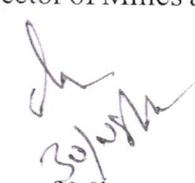
The Director of Mines & Geology, Hyderabad vide reference 1st cited has accorded permission for transfer of Quarry Lease for Black Granite over an extent of 0.850 Hect., in S.No.99/4 & 7 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy in favour of M/s J.R. Granites Private Limited, Mg. Dir: Sri Muniswamy Ramamurthy for un-expired portion of the lease period i.e., upto 23.10.2027. Accordingly this office vide reference 2nd cited has requested the transferee to submit the required documents for the execution of Quarry lease deed within the stipulated period. Further the transferee vide reference 3rd cited has submitted all the required documents and requested this office to execute the Quarry Lease deed.

In the light of circumstances stated above, the Transfer Quarry Lease deed is executed in favour of M/s J.R. Granites Private Ltd., Mg. Dir: Sri Muniswamy Ramamurthy on 30-08-2012 and hereby permitted to commence the quarrying operations for Black Granite over an extent of 0.850 Hect., in S.No: 99/4 & 7 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for unexpired portion of the lease period i.e., upto 23.10.2027, subject to condition that the lessee should submit consent for establishment (CFE) and Consent for Operation (CFO) from A.P. Pollution Control Board and Environmental Clearance from Government of India as per S.O. No. 1533, Dt. 14.09.2006 and as per Supreme Court Judgement dated. 27.02.2012 in I.A. No's. 12-13-2011 in SLP (C) No. 19628-19629/2009 with SLP (C) No's. 729-731/2011, 21833/2009, 13498-499/2010, SLP(C) CC. 16157/2011 & CC. 18235/2011 within 03 months from the date of execution of transfer quarry lease deed.

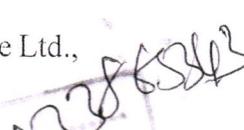
The lessee should also maintain all the records and accounts in the forms prescribed by the Government. **The lessee should transport the material by vehicles within the limits prescribed by the Transport Dept.,** and also submit necessary returns to the Director of Mines and Geology, Hyderabad and the Dy. Director of Mines & Geology, Kadapa, the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules.

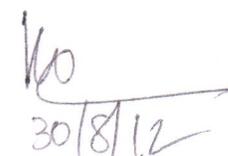
Received copy

 30/8/12


 Asst. Director of Mines and Geology,
 PALAMANER.

To
 Sri Muniswamy Ramamurthy,
 Mg. Dir: M/s J.R. Granites Private Ltd.,
 J.R. Plaza, 4th Floor,
 Tank Street, Hosur,
 Krishnagiri District,
 Tamilnadu State.


 30/8/12


 30/8/12

Copy along with lease deed submitted to :

- * The Director of Mines and Geology, Hyderabad for favour of information.
- * The Zonal Joint Director of Mines & Geology, Kadapa Zone, Kadapa for favour of information.
- * The Dy. Director of Mines & Geology, Kadapa for favour of information.
- Copy to: The Mandal Tahasildar, Gudupalli (M), Chittoor - Dist. for information.
- Copy to: The Chief Inspector, Mines Safety, Dhanbad along with sketch for information.



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Show Cause Notice:1656/D13-2/2021

Dated:19-02-2021

Sub: Mines & Minerals – Quarry Lease for Black Granite an extent of 0.850 Hectares in Sy.No.99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District – Lease held by M/s J.R. Granites Private Limited, Mg.Director: Sri Muniswamy Ramamurthy - Inspected quarry lease by the Special Team No.III – certain breaches noticed – Proposed for determination – Show Cause Notice – Issued – Regarding.

Ref: 1. DM&G Proceedings No.33046/R5-1/2012, dt.13.08.2012.
2. ADM&G, Palamaneru Letter No.2114/Q/2012, dt.05.02.2021.

Through the reference 1st cited, the Director of Mines & Geology has granted a Quarry Lease for Black Granite an extent of 0.850 Hectares in Sy.No.99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years granted in favour of M/s J.R. Granites Private Limited, Mg.Director: Sri Muniswamy Ramamurthy. The grantee executed the lease deed before the Asst. Director of Mines and Geology, Palamaneru on 30.08.2012 and the lease is in force upto 23.10.2027.

Through the above reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru reported that as per the instructions of the DM&G conducted maha check in respect of quarry leases held in Kuppam, Gudupalli, Ramakuppam and Santhipuram Mandals, Chittoor District. Further, the Asst. Director of Mines & Geology, Palamaneru reported that the special team conducted inspection of the quarry lease held by M/s J.R. Granites Private Limited, Mg.Director: Sri Muniswamy Ramamurthy in the subject area, as the lessee / company is committed the following breaches:-

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1. On calculation with percentage of recovery mention in Approved Mining Plan i.e. 20% (15% as per the AMP and 25% as per the AMS), after submission of Approved Mining Scheme for the period 2019-20 to 2021-22 shown recovery of 10%. But, after detection of the encroachment by the technical team during the maha check on 25.12.2017 the quarry is not working. Hence, the recovery mentioned in Approved Mining Scheme may not be considered. The yield of useful Granite in the quarry lease is 17414.147 Cbm. As per the records of ADM&G, Palamaneru, the lease holder have obtained permits for a quantity of 20007.225 Cbm. Further, the lessee has stocked 48 Granite blocks covered a quantity of 96.370 Cbm outside the leased area. There is a variation for a quantity of 2593.08 Cbm between yielded quantity and permitted quantity i.e. excess to the limit approved in mining plan. Hence, the lease holder transported 2593.098 Cbm of Black Granite morethan the approved mining plan quantity which is a breach of Clause(h)(iii) of Sub Rule 5 of Rule 12 of APMMC Rules, 1966.
2. The lessee is not operated quarry workings as per Approved Mining Scheme which is violation of rule 19(1) of GCDR, 1999 and rule 7 A (i) , 31(xxi) of APMMC Rules, 1966.
3. The lease holder is stored dump yard outside the leased area. As such the lessee is violated Rule 22(3) &(4) of APMMC Rules 1966 and 31 of GCDR 1999.
4. The quarry lease holder is not maintained benches in accordance with the Mining Plan and hence violated Rule 21 of GCDR 1999.
5. The lessee not maintained production and dispatch registers at the quarry site.
6. (48) blocks shown in S.No.37 are placed outside the leased area. Hence initiate necessary action as per the rules.

7. As per rule 30(i) of APMMC Rules, 1966 whenever the depth of the quarry measured from its highest to its lowest point reaches six meters, the lessee or his agent or the manager of the quarry shall forward to the Chief Inspector of Mines, Dhanbad, India and the Assistant Director concerned a report in form F1. But the lessee firm not adopted the said rule.
8. The lessee has not submitted any statutory returns like Half Yearly Return in Form-'F' and Annual Returns in Form "G" under rule 41 1 (a) and (b) of GCDR, 1999 pertains to their quarry lease.
9. The ADM&G, Palamaneru submitted determination proposals on 16-02-2018 based on the inspection report submitted by the Technical Team VIII on 25-12-2017 and noticed that the quantity of 10037.877 cbm of Black Granite has been excavated and transported from the leased area in excess to the permitted quantity and for a quantity of 2806.912 cbm of Black Granite has been excavated and transported from outside the leased area, for which the Director of Mines & Geology issued Show Cause Notice vide No.1436/R5-1/2018, dt.30-07-2018. Accordingly, the lease holder submitted reply to the Show Cause Notice for which the Director of Mines & Geology, Ibrahimpatnam directed the ADM&G, Palamaneru to submit detailed specific recommendations on the reply. Accordingly, the ADM&G, Palamaneru has submitted detailed remarks vide Letter No.2114/TQL/BG/2012, dt.03-10-2018, orders are awaited.

Finally, the Assistant Director of Mines & Geology, Palamaneru requested to issue suspension of the quarrying operations till realization of the penalty in addition to normal Seigniorage fee alongwith DMF & MERIT and for violations of lease deed conditions.

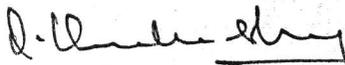
In view of the above circumstances, M/s J.R. Granites Private Limited, Mg.Director: Sri Muniswamy Ramamurthy is hereby directed to show cause within (15) days from the date of receipt of this notice, as to why action should not be taken against the lease in accordance with Rule 12(5)(h)(xii) of APMMC Rules 1966 for the afore said violations committed by lessee. In case, no reply is received within the stipulated time of (15) days, from the date of receipt of this notice, it will be construed that the lessee / company has no reply to be offered and necessary action will be taken as per APMMC Rules, 1966 based on the material available on record.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s J.R. Granites Private Limited,
Mg.Director: Sri Muniswamy Ramamurthy,
J.R. Plaza, 4th Floor,
Tank Street, Krishnagiri District, Tamilnadu State ----- [BY RPAD].

✓ Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //



for DIRECTOR OF MINES & GEOLOGY



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM.

Demand Notice No.1656/D13-2/2021

Dated.08-02-2022.

Sub: Mines & Quarries - Quarry Lease for Black Granite over an extent of 0.850 Hectares in Sy.No.99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Lease held by M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy - Certain breaches noticed - Show Cause Notice issued - Reply submitted - **Demand Notice** - Issued - Regarding.

- Ref:
1. ADM&G, Palamaneru Letter No.2114/Q1/2012, dt.05.02.2021.
 2. This Office Show Cause Notice No.1656/D13-2/2021, dt.19.02.2021.
 3. Reply dt.15.03.2021 of M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy.
 4. ADM&G, Palamaneru remarks statement dt.08.02.2022.

Through the reference 1st cited, the ADM&G, Palamaneru has informed that a Quarry Lease for Black Granite over an extent of 0.850 Hectares in Sy.No.99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy was inspected on 26.11.2020. The ADM&G, Palamaneru has reported certain violations committed by the lease holder.

Through the reference 2nd cited, this office has issued show cause notice to the lease holder. Out of some violations committed by the lease holder, one violation pertains to evasion of seigniorage fee. The details of revenue evasion are;

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AUG
17/3/2022

1. The lessee has transported 2593.098 Cbm of Black Granite excess to the permitted quantity which is breach under Rule 12(5)(h)(iii) of APMMC Rules, 1966.

Through the reference 3rd cited, M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy has submitted reply to this office show cause notice. In reply to the mineral revenue evasion matter, they informed that there is no evasion of any seigniorage fee charges as all the material transported was duly paying advance seigniorage fee and other incidental charges. Through the reference 4th cited, the ADM&G, Palamaneru furnished further report and requested to issue demand notice.

In this connection, the reply submitted by the lease holder is examined and it is not convincing and not tenable and the lease holder not produced any viable evidence to defend his stand. Hence, it is construed that the lease holder has violated Rule 12(5)(h)(iii) and Rule 26(1) of APMMC Rules 1966 and they are liable for taking penal action under the said rules.

Sl. No.	Rule	Violations	Penalty		Total (in Rs.)
			Normal (in Rs.)	Penalty (in Rs.)	
1	12(5)(h)(iii) of APMMC Rules, 1966.	The lease holder dispatched 2593.098 Cbm of Black Granite without paying advance seigniorage fee and without dispatch permit. Out of 2593.098 Cbm, 1086.508 Cbm is Super Gang Saw(SG), 323.359 Cbm is mini gang saw(MG) and 1183.231 Cbm is cutter size (CS). (Within the leased area).	78,72,833/- @Rs.2700 per SG, @Rs.2470 per MG and @Rs.2300 per CS.	3,93,64,167/-	4,72,37,001/-

Therefore, the lease holder i.e. M/s J.R. Granites Private Limited, Mg.Director: Sri M.Ramamurthy is hereby requested to pay an amount of Rs.4,72,37,001/- (Rupees Four Crores Seventy Two Lakhs Thirty Seven Thousand and One only) which includes Rs.78,72,833/- (Rupees Seventy Eight Lakhs Seventy Two Thousand Eight Hundred and Thirty Three only) towards Normal seigniorage fee and Rs.3,93,64,167/-(Rupees Three Crores Ninety Three Lakhs Sixty Four Thousand One Hundred and Sixty Seven only) towards 5 times penalty through challans under the following Head of Account and sent the original challan to ADM&G, Palamaneru within 15 days from the date of receipt of this notice failing which action will be initiated as per the rules in force.

<u>Head of Account for Normal Seigniorage fee</u>	<u>Head of Account for Penalty & Market value.</u>
0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 02 - Royalty on Minor Minerals.	0853 - N.F.M & M Industries 102 - M.C. Fee, Rents & Royalties 81 - Other receipts.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s J.R. Granites Private Limited,
Mg.Director: Sri M.Ramamurthy,
J.R. Plaza, 4th Floor,
Tank Street, Krishnagiri District, Tamilnadu State ----- [BY RPAD].

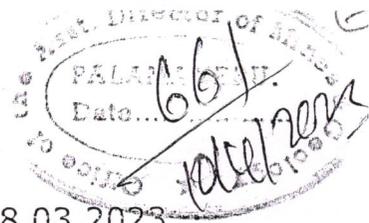
Copy to the Asst. Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY

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GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (MINES.I) DEPARTMENT



Memo.No.954/M.I(1)/2022

Dated:28.03.2023

Sub:- Revisions - Revision Application filed by M/s. J.R. Granites Private Limited in Sy . No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, against the Demand Notice No.1656/D13-2/2021, Dt.08.02.2022 of the DM&G, Ibrhimpatnam - Hearing held on 16.11.2022 - Revision Disposed off - Orders - Issued.

Ref:- 1. From M/s. J.R. Granites Private Limited, Chittoor District, Revision Application dt: .02.2022, received on:08.03.2022.
2. Govt.Memo.No.954/M.I(1)/2022, Dated:21.03.2022
3. From the ADM&G, Palamaneru, Letter No. 2114/Q2/2012, Dt.15.11.2022.

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The Director of Mines & Geology, Ibrahimpatnam has issued Demand Notice No.1656/DI3-2/2021, Dated:08.02.2022 to the revision applicant M/s.J.R.Granites Pvt Ltd., MDrSri. M.Ramamurthy directing to pay an amount of Rs.4,72,37,001/-.

2. Aggrieved by the above said demand notice, M/s. J.R. Granites Private Limited, Chittoor District in the reference 1st cited has filed revision application under Rule 35-A of APMMC Rules-1966, before the Government, with a request to set aside the Demand Notice issued by the DM&G, Ibrahimpatnam on the grounds mention therein.

3. In the reference 2nd cited, the remarks of the DM&G has been called for on the grounds of revision and the ADM&G, Palamaneru submitted remarks vide reference 3rd cited to the Director of Mines and Geology.

4. In order to dispose off the Revision Application duly giving reasonable opportunity to the Revision Petitioner, a personal hearing was conducted on 16.11.2022. The Revision Applicant and the officials of the Mines and Geology Department were present.

5. In the grounds of revision, the Revision Applicant has mainly contesting in their grounds that they have not transported any mineral without any transit forms and not evaded seig.fee to the Government the quantity noticed excess to the permitted quantity approved in AMP have been extracted upon value of pit taken by the Technical staff. Their quarry lease area is falling on hillock over a height of about 15 to 20 Mts from ground level consisting of Dolerite dyke trending in E-W direction. After removal out crops on the surface of the leased area, the mineral formation is identified as big sized boulders followed sheet rocks. Applying average recovery factor for the entire pit developed by them since inception of the quarry lease doesn't make any scientific conclusion. As the recovery of Granite blocks vary from layer to layer, had the same been considered there will not be any variation in the actual yielded quantity as compared to quantity derived by the team of officials of the department. To add value addition they have marketed some of the black granite blocks having defects yielded from the quarry leased area which were also covered by sieg.charges while transportation of mineral. They have taken the dispatch permits for the entire transported granite blocks included defect granite blocks.

(P.T.O.)

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6. Finally they requested the Revisional Authority to consider their case sympathetically and set-a-side the Demand notice issued by Director of Mines & Geology, Ibrahimpatnam.

7. During the hearing, the Revisional Authority has observed that there is variation for a quantity of 2593.098 Cbm between yielded quantity and permitted quantity i.e., excess to the limit approved in mining plan without obtaining approved modified Mining Plan. Further, the demand raising authority has raised the demand on presumed recovery percentage to arrive at the recovered blocks.

8. After taking into consideration of the material available on record, the grounds of the revision petitioner, the arguments put forth by the petitioner and Department officials, the Revisional Authority has decided to reduce the penalty amount considering their financial positions on sympathetic grounds and also to save the industry as this is the first mistake of the petitioner and difficult to estimate the actual recovery percentage.

9. After hearing the arguments on both sides, the revisional authority has decided to allowed the revision application of M/s.J.R.Granites Pvt Ltd., MD:Sri. M.Ramamurthy subject to payment of Rs.78,72,833/- towards Normal Seig.fee in six (6) monthly equal instalments. The remaining demanded amount of Rs.3,93,64,167/- towards Penalty is waived off.

10. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

D. RAMADEVI
JOINT SECRETARY TO GOVERNMENT

To
M/s. J.R. Granites Private Limited,
Mg. Director Sri M. Ramamurthy, J.R. Plaza,
4th Floor, Tank Street, Krishnagiri District,
Tamilnadu State - (RPAD)
The Director of Mines & Geology, Ibranhimpatnam.

Copy to:

The Assistant Director of Mines & Geology, Palamaner, Chittoor District.
The PS to Hon'ble Minister (M&G), 3rd Block, AP Secretariat.
SF/SC

//FORWARDED :: BY ORDER//

P. Anshu
SECTION OFFICER
LAZ